

Tenth Series, Vol. XIV, No. 12

Thursday, July 23, 1992

Shravana 1, 1914 (Saka)

LOK SABHA DEBATES

(English Version)

Fourth Session
(Tenth Lok Sabha)



(Vol. XIV contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 6.00

[ORIGINAL ENGLISH PROCEEDINGS INCLUDED IN ENGLISH VERSION AND ORIGINAL PROCEEDINGS INCLUDED IN HINDI VERSION WILL BE TREATED AS AUTHOR THEREOF.]

CONTENTS

[Tenth Series, Vol. XIV, Fourth Session, 1992/1914 (Saka)]

No.12. Thursday, July 23, 1992/Sravana 1, 1914 (Saka)

COLUMNS

Written Answers to Questions:	3-340
Starred Question Nos. 224 to 244	3-40
Unstarred Question Nos. 2337 to 2463, 2465 to 2468, 2470 to 2504 and 2506 to 2526	91-340
Implementation of Supreme Court's order on Anjanam Bhoomi-Babri Masjid Issue	340-342

LOK SABHA DEBATES

LOK SABHA

[English]

Thursday, July 23, 1992/ Sravana 1, 1914
(Saka)

*The Lok Sabha met at
Eleven of the Clock*

[MR. SPEAKER in the Chair]

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera):
Mr. Speaker, Sir, Supreme Court's orders on
Ayodhya issue are not being implemented.
Supreme Court's orders should be
implemented there. *(Interruptions)*

SHRI RAJVEER SINGH (Aonla): Sir,
one person in Orissa was forced naked and
beaten up. The State Government of Orissa
should be dismissed. *(Interruptions)*

SHRI MADAN LAL KHURANA (South
Delhi): Sir, a large number of para-military
troops are being sent to Ayodhya. The centre
should state as to why these troops are being
sent to Ayodhya?..... *(Interruptions)*

SHRI RAM NAIK (North Bombay): Sir,
justice should be done to the people or
Orissa. The Government of Orissa should
be dismissed. *(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE
(Dumdum): Sir, what is the situation after the
Supreme Court directive? What have they
decided after the Supreme Court directive,
we want to know. We are asked to wait till the
decision of the Supreme Court. So, they
should indicate the developments after the
Supreme Court's directive.

11.02 hrs.

*At this stage, Shrimati Malini
Bhattacharaya and some other hon.
Members came and stood on the floor
near the Table*

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: If
the House does not yield, let them come out
with an answer. They have to give an answer,
then only the House can sit. There is no other
alternative. They should give us some answer
as to what is the development after the
Supreme Court's directive. Let us hear them,
then only the House can continue. There is
no point in sitting in the House if they cannot
act. What is the use of passing laws if they
cannot implement the Supreme Court
directive?

(Interruptions)

PROF. SUSANTA CHAKRABORTY
(Howrah): They cannot implement the
Judgement of the Supreme Court. What is
the use of this Government? *(Interruptions)*.
I protest against the lax attitude of the Central
Government... *(Interruptions)*.

11.03

MR. SPEAKER: The House stands adjourned till 2.00 p.m.

WRITTEN ANSWERS TO QUESTIONS

[English]

Support price for Agricultural commodities

*224. SHRI JITENDRA NATH DAS:
DR. P.R. GANGWAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to announce enhanced support price for jute and other agricultural commodities for 1992-93 season;

(b) if so, the details thereof; and

(c) the date by which the enhanced support price will come into effect?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) to (c). The Price Policy for Jute and Kharif Crops of 1992-93 season is at present under consideration of the Government.

Satellite Imagery for Development of Agriculture

*225. SHRI MANORANJAN BHAKTA:
SHRIGEORGE FERNANDES:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to take steps for better use of Satellite imagery for the development of agriculture; and

(b) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) and (b). Through the use of Satellite imageries,

several operational application projects and experimental studies have been carried out which cover among other things, activities like estimation of acreage of some agricultural crops, and their yield; monitoring of floods in major river basins on realtime basins, salinity/alkalinity soil mapping for affected districts, coastal zone mapping and aquaculture potential, and critical Watershed prioritisation in major catchment areas. With the experience through these application projects, specific methodologies are being developed to integrate the resources information obtained from satellite imageries with data from conventional sources.

Model Farmer Scheme

*226 SHRI ANNA JOSHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have finalised the Model Farmer scheme as suggested by the Bhanu Pratap Singh Committee;

(b) if so, the details thereof;

(c) the time by which the scheme is proposed to be launched; and

(d) the decision taken on other recommendations of the Committee?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) (d). The recommendations of the Bhanu Pratap Singh Committee on Agricultural Policies and Programmes including the recommendations on Model Farmer Scheme are under examination.

Co-Operative group Housing Societies

227. SHRI B.L. SHARMA PREM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Co-operative Group Housing Societies in Delhi served with notices of penalty during the last one year and the broad reasons for issuing such notices;

(b) whether representations to review and waive the penalty have been received from the societies; and

(c) if so, the action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) In the year 1991-92, 135 societies were asked to pay composition fees/penalty on account of:-

(i) Delay in construction of flats beyond five years.

(ii) Non submission of lease deed papers to DDA for execution within one year.

(b) Yes, Sir.

(c) Each representation received from a society is examined and disposed off on merits and according to rules and regulations in force.

Consumption of Liquor

*228 **SHRI CHETAN P.S. CHAUHAN:**
SHRIMATI BHAVANA CHIKHLIA:

Will the Minister of WELFARE be

pleased to state:

(a) whether the members of the Central Committee on prohibition and Drugs Abuse have expressed great concern over the increased availability and consumption of liquor and narcotic substances in the country in a recently held meeting;

(b) whether several suggestions were made at the meeting for the consideration of the Government;

(c) if so, the details thereof; and

(d) the details of such suggestions accepted by the Government?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) In the last meeting of the Central Committee on Prohibition and Drug Abuse all the members had expressed concern over the consumption of liquor and narcotic substances in the country.

(b) Yes, Sir.

(c) and (d). A statement is laid on the table of the House.

STATEMENT

Some of the key recommendations made and accepted by the Government are as follows:-

<i>Recommendations Made</i>	<i>Action Taken</i>
<p>I. (a) An effective mechanism may be evolved for continuous assessment of the changing forms and trends of the problem;</p> <p>(b) Planning and development of preventive, therapeutic and rehabilitative services.</p> <p>(c) Coordination among official and non-official agencies engaged in this field.</p>	<p>(a) A study was conducted in 31 cities and 2 border areas to ascertain the trends.</p> <p>(b) Planning and development in the field of preventive and rehabilitative services has taken place and from 28 voluntary organisations set up till 1987-88 for working in this field, the number of such voluntary organisations has today arisen to 229 as on 31.3.92.</p> <p>(c) Coordination among official and non-official agencies has become a regular feature and two National Seminar of Non-Governmental Organisations in this field were held in 1991-91 and 1991-92.</p>
<p>II. A Cell may be established in the Ministry of Welfare to assess the Government in planning, coordination and development of drug prevention and control measures. The envisaged Cell may also monitor the activities and programmes of voluntary organisations.</p>	<p>II. The Cell has since been created and is headed by a fulfilled Deputy Secretary who deals exclusively with programmes policies and monitoring of drug abuse prevention and prohibition activities.</p>
<p>II. The strategies of preventive education against drug abuse may be devised in keeping with socio-cultural characteristics of the target groups. All forms of mass communication may be used in transmitting appropriate measures.</p>	<p>III. All forms of media are being used both in formal and informal for reaching out to the people. Messages are being designed to reach out to the various target groups, such as, the youth both students and non-students.</p>

Recommendations Made	Action Taken
<p>IV. The voluntary welfare organisations may be actively associated with the care, treatment and rehabilitation of drug addicts.</p>	<p>IV. Welfare Ministry extends both financial and technical support to voluntary organisations. The entire programme of setting up and continuing counselling, deaddiction and after care centres through a community based approach is carried out by NGO's.</p>
<p>V. Ministry of Welfare may develop infrastructure for the planning, production and dissemination of informational and educational material for drug abuse prevention amongst various population groups.</p>	<p>V. Media unit has been created in the Ministry of Welfare for this purpose and several pamphlets, brochures, posters leaflet, calendars etc. have been brought out.</p>
<p>VI. Points regarding liquor consumption such as, banning of serving liquor on occasions like marriage; not having a liquor shop within a radius of 1 Km. from any educational institution or place of workshop; no opening of liquor 8 where 75% of the people in village or town don't want such a shop.</p>	<p>VI. This is a State subject and the State Governments have already been advised to take necessary action.</p>
<p>VII. A comprehensive programme of training and man power development in the field of drug abuse prevention may be introduced as an integral part of the activities of the NISD.</p>	<p>VII. The NISD has been regularly organising training programmes throughout the country.</p>

Availability of Land with DDA for Allotment

229. **SHRI CHANDULAL CHANDRAKAR:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the land available with DDA for allotment in Delhi/New Delhi;

(b) the number of requests pending from Cooperative Group Housing Societies and individuals who are registered with DDA for allotment of land, plots and flats, separately;

(c) the number of complaints received regarding non-allotment of land, plots or flats during the last one year; and

(d) the action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) The Delhi Development Authority has estimated that an area of about 4099 hectare was available for planning and development as on 31st March, 1990.

(b) According to DDA, the number of applicants pending as of date are as under:-

(i)	Co-operative Group Housing Societies Recommended by Registrar, Cooperative Societies.	421
(ii)	Registrants for plots	39,679
(iii)	Registrants for flats	84,540

(c) Representations are received from time to time from the registrants and others for expediting allotment of land and flats. No separate records are kept of the number of such representations.

(d) All complaints are looked into and disposed of on merit.

Neglected Children

*230 **SHRI SHARVANKUMAR PATEL:** Will the Minister of WELFARE be pleased to state:

(a) whether a two-day national workshop on the problems of neglected children was held in June, 1992;

(b) if so, the main observations and suggestions made at the workshop;

(c) the number of neglected children in

the country State/Union Territory-wise; and

(d) the steps proposed to be taken for the rehabilitation of these neglected children during the Eighth Five Year Plan?

THE MINISTER OF WELFARE SHRI SITARAM KESRI: (a) Yes, Sir.

(b) to (d). A statement is laid on the Table of the House.

STATEMENT

(b) The observations and suggestions made at the workshop include (a) prioritisation of categories amongst neglected children and formulation of different strategies, policies and programmes for different target groups; (b) amending certain provision of JJ Act, 1986 so as to strengthen provisions relating to child abuse and neglect; (c) effective enforcement of the Orphanages and other

Charitable Homes (Supervision and Control) Act, 1960; (d) eliciting active cooperation of voluntary organisations in schemes for street children and (e) to devise ways and means for mobilising community resources for the welfare of neglected children.

No statistical survey has taken place so far.

During the Eighth Five Year Plan the Government propose to start two new central schemes for the welfare of Neglected Children.

The Scheme for Street Children envisages to provide welfare services such as nutrition, health, non-formal education and vocational training. The scheme is proposed to be implemented through voluntary organisations. The allocation for the Eighth Plan period under the scheme is Rs. 6 crores.

The other scheme for neglected children i.e., Scheme for Beggary Prevention aims at providing technical education and vocational training through Beggar Homes and NGO's. The Eighth Plan allocation for the Scheme is Rs. 2.00 crores.

The Government also propose to start a City-Level programme for Street Children with combined efforts of State Governments, Municipal Corporations and Voluntary Organisations under UNICEF assistance in six metropolitan cities viz. Delhi, Bombay, Calcutta, Madras, Bangalore and Hyderabad where the concentration of such category of Children is large. The provisions for this is Rs. 9.25 crores.

[Translation]

Coca Cola

*231. SHRIMOHAN SINGH (DEORIA): Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Coca Cola has been permitted to start its business in the country;

(b) if so, the terms and conditions laid down while giving permission to it; and

(c) the fields/areas in which the company will start its business?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) Coca Cola, as such, has not been permitted to start any business in India. However, Government has approved a joint venture proposal of M/s. JMRPCO Limited. M/s. JMRPCO is a Company incorporated at Hong Kong in which 60% share-holding is NRI equity and 40% share-holding is of M/s. Coca Cola South Asia Holdings Inc., a wholly owned subsidiary of Coca Cola, U.S.A.

(b) Besides the standard terms and condition, the Company has made some commitments which have been noted.

(c) The propose joint venture company will manufacture processed extruded snacks, processed nuts, stackable potato chips and non-alcoholic beverage bases/essences.

Oil Refineries in Uttar pradesh

*232. DR. LAL BAHADUR RAWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of oil refineries in Uttar Pradesh;

(b) whether these refineries are making use of their full capacity;

(c) if not, the reasons therefor;

(d) whether the Government propose to expand these oil refineries;

(e) if so, the details thereof;

(f) whether it is proposed to set up any new oil refinery in Uttar Pradesh; and

(g) if so, location thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) There is an oil refinery at Mathura in Uttar Pradesh with a capacity of 7.5 Million tonnes per annum (MMTPA).

(b) Yes, Sir.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

(f) and (g). There is no such proposal under consideration at present.

[English]

Illegal Arms in Delhi

*233. SHRI SRIKANTA JENA:
SHRI SHARAD YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether sale of illegal arms in Delhi has been flourishing unabated;

(b) if so, the nature and quantity of illegal arms seized by the Delhi Police during 1989, 1990, 1991 and 1992 so far;

(c) the entry points in Delhi identified for the smuggling of illegal arms;

(d) the areas in the city where arms are manufactured/stockpiled; and

(e) the steps taken to smash the illegal arms racket in Delhi?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (e). The nature and quantity of illegal arms seized by the Delhi Police during 1989, 1990, 1991 and 1992 (upto 30th June) is given in the enclosed Statement

The Delhi Police have reported that 5 cases of manufacturing of illegal arms were unearthed during this period in the area of Police Stations of Seemapuri, Nangloi, Jahangirpuri, Kalyanpuri and Krishna Nagar.

Steps taken to check illicit manufacturing of arms include collection of criminal intelligence in this regard by SHOs/Division Officers/Beat Constables; surveillance over the activities of the known criminals/bad characters of the area; intensification of patrolling; and raids on the persons suspected to be involved in dealing in illegal arms.

STATEMENT

Year	Pistol/ Country Made Kattas	Revolvers	Guns	Rifles	Magazines	Swords	Kirpans	Cartridges	Knives/ Daggers
1	2	3	4	5	6	7	8	9	10
1989	232	60	5	3	-	-	8	1713	1170
1990	174	54	11	8	-	-	22	2760	1764
1991	237	48	2	1	1	532	12	930	2797
1992 (Upto 30.6.92)	179	29	1	2	-	-	8	604	1532

**National Commission on
Urbanisation**

234. SHRI SOBHANAD-
REESWARA RAO
VADDE:
SHRI DHARMA BHIKSHAM:

Will the Minister of URBAN
DEVELOPMENT be pleased to state:

(a) the number of recommendations of
the National Commission on Urbanisation
accepted by the Government;

(b) the action taken to implement the
recommendations accepted so far;

(c) whether the Government have
accepted the recommendation regarding
urban land ceiling also; and

(d) if so, when a Bill to make amendments
to the Urban Land (Ceiling and Regulation)
Act, 1976 is likely to be introduced?

THE MINISTER OF URBAN
DEVELOPMENT (SHRIMATI SHELIA
KAUL): (a) and (b). The Government have
examined salient recommendations of
National Commission on Urbanisation and
kept them in mind while formulating broad
policy strategies for urban development etc.
Some of the recommendations have been
incorporated in the on going Centrally
Sponsored Schemes. A list of the important
actions taken by the Government on the
basis of the National Commission on
Urbanisation Report are given in the
statement laid on the Table of the Sabha.

(c) and (d). Taking into consideration
the recommendations by the National
Commission of Urbanisation and the views
of the State Governments, different Ministries
and experts, several proposals have been
formulated for amending the Urban Land
(Ceiling and Regulation) Act. A final view

would be taken after the proposals are
considered by the Inter State Council.

STATEMENT

1. National Housing Bank has been
set up under Reserve Bank of India
to mobilise savings and increase
availability of funds for housing.
2. A separate division has been
opened in HUDCO for providing
funds for infrastructural
development by various local
bodies/State agencies.
3. Implementation of Nehru Rozgar
Yojana as a measure of generation
of urban employment and poverty
alleviation.
4. Expansion of on-going scheme of
Integrated Development of Small
and Medium Towns to cover inter-
alia the GEM's Towns (Generator
of economic Momentum) identified
by the National Commission on
Urbanisation.
5. Formulation of Housing Policy with
specific reference to the needs of
poor.
6. On the basis of the
recommendations of National
Commission on Urbanisation,
Model Rent Control Legislation has
been framed.
7. Delhi Rent Control Act has already
been amended. Further
amendments to the Act on the basis
of the Model rent Control Legislation
would be considered.
8. The Working Group on Urban
Development which was constituted
by the Planning Commission in the

context of the formulation of the VIII Five Year Plan has taken into consideration the major recommendations of the National Commission on Urbanisation while preparing urban strategies for the said Plan.

Protection to Disabled Persons

*235. SHRI M. RAMANNA RAI: Will the Minister of WELFARE be pleased to state:

(a) whether provisions of existing laws are sufficient to protect the disabled persons;

(b) whether the Government have received any representation to amend the existing Penal Code and other laws to help the disabled;

(c) if so, the details thereof; and

(d) the details of the amendments proposed to be made in different Acts to protect the disabled?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). The Government received representation from Federation for the Welfare of the Mentally retarded (India) suggesting for amendments to the existing laws for providing protection for persons with disability. The suggestion is that Indian Penal Code, Criminal Procedure Code, Laws of Evidence and other Special laws like Suppression of Immoral traffic Act Marriage and Dowry Acts should be screened to give greater protection to people with disability, particularly the mentally retarded.

(d) The Ministry of Home Affairs is already seized of the problem of amending the Indian Penal Code and the Criminal Procedure Code.

Deep Sea Fisheries

*236. SHRI V. SREENIVASA PRASAD:
SHRI M.V. CHANDRASHEKARA MURTHY:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Food and Agriculture Organisation of the United Nations has recommended to the World Bank to make available funds for the development of deep sea fisheries in India;

(b) if so, the funds likely to be received from the World Bank; and

(c) the details of the plans of the Government to utilise the funds?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) While forwarding a Report submitted by FAO Consultant on Study of Deep Sea Fisheries Development in India, FAO has intimated that the Report was also being forwarded to the World Bank with a recommendation for funding initially for the follow-up mission and subsequently for full project implementation.

(b) and (c). No formal request has been made to World Bank for funding of the project. The Report has been discussed at interministerial level recently and a proposed line of action prepared.

[Translation]

Development of Fisheries in Gujarat

*237. SHRI KASHIRAM RANA: Will the Minister of AGRICULTURE be pleased to state:

(a) the estimated area suitable for fisheries development in Gujarat;

(b) the total area brought under fisheries in the State during the last three years;

(c) the steps taken so far by the Government for development of fisheries in the State; and

(d) the amount allocated to Gujarat for this purpose during the last three years?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAHKAR): (a) and (b). Under the Centrally Sponsored Scheme 18, 781 ha. of fresh water tanks and ponds and 27 ha. of coastal brackish water area have been developed so far out of the estimated potential of 34,000 ha. of fresh water tanks and ponds and 95,000 ha. of coastal brackish water area respectively.

(c) and (d). Central assistance amounting to Rs. 37.00 lakhs for 17 Fish farmers' Development Agencies and Rs. 23.86 lakhs for 3 Brackish Water Fish Farmers Development Agencies has been released during the last three years to Gujarat for development of aquaculture.

[English]

Foot and Mouth Disease among Livestock

*238. SHRI BALRAJ PASSI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether crossbred and high yielding indigenous livestock are more prone to foot and mouth disease;

(b) if so, the reasons therefor;

(c) whether any study has been conducted in this regard;

(d) if so, the details thereof; and

(e) the measures taken to contain this disease?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAHKAR): (a) Yes, Sir. Crossbred are highly susceptible to foot and mouth disease. The high yielding indigenous livestock are also susceptible to foot and mouth disease, although not to the same extent.

(b) The natural resistance against foot and mouth disease is relatively low in the crossbred due to genetic causes.

(c) Yes Sir.

(d) Studies conducted in selected areas under the All India Coordinated Research Project on Foot and Mouth Disease revealed high rates of morbidity in crossbred followed by high yielding indigenous livestock.

(e) Measures taken to control/contain foot and mouth disease include extensive vaccination of the susceptible livestock with FMD vaccine, adoption of sanitary and hygienic measures, restriction on the movement of animals and palliative treatment to the effected animals.

Prawn Culture in Kerala

*239. SHRI THAYIL JOHN ANJALOSE: Will the Minister of AGRICULTURE be pleased to state:

(a) the assistance given during 1991-92 to Kerala for prawn culture;

(b) the total export of prawn from Kerala during the last three years;

(c) the amount spent on prawn hatcheries in Kerala during each of the last three years; and

(d) the action plan proposed to increase the production of prawn in Kerala?

THE MINISTER OF AGRICULTURE (SHRIBALRAM JAKHAR): (a) An amount of Rs. 47.07 lakh was released to Government of Kerala for prawn culture during 1991-92 under Centrally sponsored Scheme of Integrated Brackishwater Fish Farm Development.

(b) 94798 tonnes of prawn valued at Rs. 760.97 crores was exported during the last three years from Kerala.

(c) No Central assistance was provided for establishing prawn Latcheries to the State Government during the last three year under Centrally Sponsored Scheme off Integrated Brackishwater Fish Farm Development.

(d) To develop 1500 ha. of brackishwater area, establish four prawn hatcheries and a feed mill, it is propose to avail assistance from Kuwait Fund for Arab Economic Development. In addition to this it is proposed to continue assistance for prawn culture in

Kerala under Centrally Sponsored scheme of Integrated Brackishwater Fish Farm Development.

Allocation of Kerosene to States

* 240. SHRI PRABHU DAYAL KATHERIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the allocation of Kerosene made to different States during 1992-93 so far, State-wise; and

(b) the criteria adopted in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Allocation of Kerosene to States/Union Territories is made on a historical basis subject to availability of the product. The details of the allocation of the Kerosene to different States/UTs during 1992-93 (up to July, 1992) are given in the enclosed statement.

STATEMENT

Allotment of Kerosene to States/UTs from April '92 to July '92.

(Figs. in MTs)

S.No.	States UTs	Total
1.	Andhra Pradesh	195160
2.	Arunachal Pradesh	3100
3.	Assam	82232
4.	A&N Islands	1089
5.	Bihar	153015
6.	Chandigarh	6976
7.	Dadra & N.H.	1036
8.	Delhi	73559

(Figs. in MTs)

<i>S.No.</i>	<i>States UTs</i>	<i>Total</i>
9.	Daman & Diu	968
10.	Gujarat	248974
11.	Goa	9044
12.	Himachal Pradesh	12196
13.	Haryana	48448
14.	J & K	18180
15.	Karnataka	147900
16.	Kerala	88336
17.	Lakshadweep	314
18.	Manipur	6888
19.	Mizoram	2012
20.	Madhya Pradesh	123119
21.	Maharashtra	467751
22.	Meghalaya	4753
23.	Nagaland	3348
24.	Orissa	51824
25.	Pondicherry	4860
26.	Punjab	103011
27.	Rajasthan	82681
28.	Sikkim	2468

(Figs. in MTs)

S.No.	States UTs	Total
29.	Tamil Nadu	218448
30.	Tripura	6924
31.	Uttar Pradesh	293902
32.	West Bengal	244588
Total:-		2707104

Supply of Underweight LPG Cylinders

*241. SHRI N. DENNIS:
SHRI DHARMANNA
MONDAYYA SADUL:

Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state:

(a) whether the Government have received complaints from consumers for delivery of underweight LPG cylinders by Oil companies in recent times;

(b) if so, whether the Government have issued any guidelines to Oil companies that at the time of delivery of cylinders the delivery personnel should carry with them weighing scales for consumers' satisfaction;

(c) if so, the details thereof;

(d) whether any study has been conducted in this regard; and

(e) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF PETROLEUM AND
NATURAL GAS (SHRI B.
SHANKARANAND): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) and (e). Yes, Sir. In a study conducted by the Ministry of Personnel, Public Grievances and Pensions, it was suggested that the delivery boy should carry a weighing scale with him and weigh the cylinder in the presence of the consumer. This experiment in the past has not proved effective.

**International Cooperation In
Agriculture**

*242. DR. VASANT NIWRUTHI PAWAR:
Will the Minister of AGRICULTURE be
pleased to state:

(a) whether the Government propose to enter into any agreement with other countries to have better cooperation in the field of agriculture; and

(b) if so, the countries with which Government propose to have agreements and the details thereof?

THE MINISTER OF AGRICULTURE
(SHRI BALRAM JAKHAR): (a) Yes, Sir.

(b) Specific areas of cooperation and modalities of exchanges are being identified through mutual consultation to enhance bilateral cooperation in the field of agriculture

with countries such as Bangladesh, Israel, Malaysia, Mexico, Mozambique, Thailand and Vietnam.

[Translation]

Water and Electricity Facilities for Cities Covered under NCR

* 243. **SHRIMATI SHEELA GAUTAM:**
SHRI RAJESH KUMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have formulated any scheme for the development of cities around Delhi included in the National Capital Region and for providing adequate facilities like water and electricity therein;

(b) if so, the details thereof;

(c) whether any such administrative authority has been set up for this purpose in which the representatives of the Union Government and the concerned State Governments have been included; and

(d) if so, the names of its members and

the main functions thereof and the progress made by its so far?

SHRI MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) and (b). The NCR Planning Board has prepared a Regional Plan for the development of 14 towns around Delhi falling within the National Capital Region. The Regional Plan envisages that the State Governments provide 225 lpcd of water and adequate power in the identified towns by improving transmission and distribution systems.

(c) No, Sir. However, the statutory National Capital Regional Planning Board acts as a coordinating authority.

(d) The composition of the National Capital Region Planning Board and its functions are annexed.

A Regional Plan was formulated in 1989 with the perspective of 2001 AD. While the sub-regional plan for U.P. has been approved, the sub-regional plans for other constituent area are under preparation. A cumulative expenditure of about Rs. 167.30 crores has been incurred on various development schemes in selected towns till March 1992.

STATEMENT

National Capital Regional Planning Board

1.	Union Minister of Urban Development	Chairman
2.	Chief Minister of Haryana	Member
3.	Chief Minister of Rajasthan	Member
4.	Chief Minister of Uttar Pradesh	Member
5.	Minister of Power, Govt. of India New Delhi.	Member
6.	Minister of Telecommunication, Govt. of India, New Delhi.	Member

7.	Minister of Railways, Govt. of India New Delhi.	Member
8.	Minister of Surface Transport, Govt. of India, New Delhi.	Member
9.	Administrator of Delhi Union Territory	Member
10.	Minister of Town & Country Planning Govt. of Haryana.	Member
11.	Chief Secretary, Govt. of Haryana	Member
12.	Minister, Urban Development, Govt. of Rajasthan.	Member
13.	Chief Secretary, Govt. of Rajasthan	Member
14.	Minister Incharge of Urban Development Govt. of Uttar Pradesh.	Member
15.	Secretary, Housing & Urban Development Govt. of Uttar Pradesh.	Member
16.	Chief Executive Councilor, Delhi Admn. Delhi.	Member
17.	Chief Secretary, Delhi Admn., Delhi	Member
18.	Secretary, Ministry of Urban Development Govt. of India.	Member
19.	Member, Planning Commission dealing with Urban Development	Member
20.	Chief Planner, T.C.P.O. Govt. of India	Member
21.	Member Secretary, N.C.R. Planing Board, New Delhi	Member

Co-opted Members

1. Chief Minister Govt. of Madhya Pradesh.
2. Secretary, Ministry of Industry, Govt. of India
3. Chairman, Railway Board, Govt. of India.
4. Secretary, Ministry of Surface Transport, Govt.
of India.

5. Advisor (HUD), Planning Commission, Govt. of India.
6. Vice-Chairman, Delhi Development Authority
7. Secretary, Department of Expenditure, Govt. of India.
8. Secretary, Department of Power, Govt. of India.
9. Secretary, Urban Development & Housing Department, Govt. of Punjab.
10. Secretary, Urban Development & Housing Department Govt. of Madhya Pradesh.

Functions of NCR Planning Board

Under Section 7 of the Act, the functions of the Board are:

Plan-funds and other sources of revenue

[English]

- i To prepare the regional plan and the functional Plans;
- ii to arrange for the preparation of Sub-regional plans and Project plans by each of the participating States and the Union Territory.
- iii to coordinate the enforcement and implementation of the Regional Plan, Functional Plans, Sub-regional Plans and Project Plans through the participating States and the Union Territory;
- iv to ensure proper and systematic programming by the participating States and Union Territory in regard to project formulation, determination of priorities in the National Capital Region or Sub-regions and phasing of developing of the National Capital Region in accordance with stages indicated in the Regional Plan;
- v to arrange for and oversee the financing of selected development projects in the National Capital Region through Central and State

Welfare of Tribals

*244 SHRI HARI KISHORE SINGH
SHRI RAMESHWAR
PATIDAR:

Will the Minister of WELFARE be pleased to state:

(a) the State-wise allocations made under the tribal sub-plan, Centrally sponsored schemes and the institutional financing for the upliftment of the tribal people during the last three years, separately;

(b) the proposed outlay for 1992-93 in this regard, State-wise; and

(c) the steps taken by the Government for the upliftment of tribal people in the country?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The statements of State-wise allocations made under the Tribal sub-Plan (TSP) as Special Central Assistance (SCA) statement-I and under the following centrally sponsored schemes for the upliftment of the tribal people during the last

three years (1980-90), 1990-91 and 1991-92) are laid on the table of the House:-

1. Post Matric Scholarship (Statement II)

2. Girls Hostels (Statement-III)

3. Boys Hostels (Statement-IV)

4. Ashram Schools (Statement-V)

5. Research and training (Statement-VI)

6. Development of Oilseeds of tree and forest origin (Statement VII.)

7. Grants-in-aid to Voluntary Organisations (Statement-VIII).

Statewise allotments made under the following two schemes for SCs and STs are at IX and X. No separate figures for STs are available-Statement.

(i) Coaching and Allied Scheme (Statement-IX)

(ii) Book Banks (statement X).

Statewise allocation for institutional financing is not made from the Ministry of Welfare. Institutional finance support is extended by the banking institutional finance support is extended by the banking institutions on the basis of district level credit plans.

(b) The Statement of funds allocated under different schemes for the year 1992-93 is laid on the Table of the House (statement-XI)

(c) The Govt. has adopted the Tribal Sub-Plan strategy for the upliftment of the tribal people in the country, the TSP strategy consists of the following two components:-

i) Socio-economic development of the STs.

ii) Protection of tribals against exploitation.

The TSP strategy concentrates on the 18 States and 2 UTs in which the STs are in concentrated pockets, though a minority is the overall state population. The developmental efforts in 6 States and UTs (Arunachal Pradesh, Meghalaya, Mizoram, Nagaland, Dadra Nagar Haveli and Lakshadweep) would be primarily for the tribal population, they being in majority. Hence, special efforts are not necessary in these States and UTs for development of tribals.

The Special Assistance is given as an additive to State Plan outlays. This is basically for family-oriented in come generating schemes and infrastructure development incidental thereto.

Apart from this, the following Centrally Sponsored/Central Sector Schemes are also implemented:-

1. Post Matric scholarship.

2. Girls Hostels.

3. Boys Hostels.

4. Ashram schools.

5. Coaching and Allied Schemes.

6. Books Banks.

7. Research and Training.

8. Development of Oilseeds of tree and forest origin.

9. Grants-in-aid to Voluntary Organisations.

10. Investment in Tribal Cooperative Marketing Development Federation of India Limited (TRIFED) and National Scheduled Castes & Scheduled tribes Finance and Development Corporation (NSFDC) and assistance in terms of Price Support and Grants-in-aid to TRIFED. TRIFED has been set up primarily for marketing items of tribals forest produce- especially the Minor Forest Produce and Surplus Agricultural Produce (SAP)- and

ensure remunerative prices to tribals. NSFDC has been set up primarily to augment the efforts for income generating schemes to the STs as well as SCs.

Under Point 11 (b) of 20-point programme which aims at giving economic benefit to the ST families living below to poverty line, special efforts are made to enable them to cross the poverty line.

STATEMENT-I

Sl. No.	States	(Rs. in lakhs)			
		1989-90	1990-91	1991-92	
1	2	3	4	5	
1.	Andhra Pradesh	1,347.45	1,345.09	1,529.34	
2.	Assam	886.03	950.025	1,077.61	
3.	Bihar	2,731.00	2,931.72	3,211.19	
4.	Gujarat	1,611.96	1,649.80	1,870.90	
5.	Himachal Pradesh	376.25	374.97	421.71	
6.	Jammu & Kashmir		200.00	245.98	
7.	Karnataka	153.90	165.65	253.24	
8.	Kerala	126.21	275.00	133.27	
9.	Madhya Pradesh	5,582.90	6,237.28	6,835.01	
10.	Maharashtra	1,486.97	1,609.49	1,825.21	
11.	Manipur	320.30	342.49	388.40	
12.	Orissa	2,755.98	2,950.12	3,298.65	

Sl. No.	States	1989-90	1990-91	1991-92
1	2	3	4	5
13.	Rajasthan	1,429.64	1,583.98	1,679.23
14.	Sikkim	60.64	65.66	60.93
15.	Tamil Nadu	229.92	248.48	281.77
16.	Tripura	336.80	341.37	430.35
17.	Uttar Pradesh	46.92	68.848	58.40
18.	West Bengal	1,016.58	1,105.92	1,271.66
19.	A & N Islands	41.00	90.00	99.00
20.	Daman & Diu	9.00	10.00	11.00
Grand Total:-		20,550.00	22,546.118	24,982.85

STATEMENT - II

(Rs. in lakhs)

S. No.	Name of State/UT.	1989-90	1990-91	1991-92
1	2	3	4	5
1.	Andhra Pradesh	284.029	50.67	-
2.	Assam	303.946	10.56	-
3.	Bihar	901.63792	29.45	43.302
4.	Gujarat	391.18	124.72	32.25
5.	Himachal Pradesh	16.85	1.12	-
6.	Jammu & Kashmir	5.00	5.944	-
7.	Karnataka	107.728	13.14	40.5655
8.	Kerala	44.88	40.54	8.51
9.	Madhya Pradesh	351.15	15.00	338.8795
10.	Maharashtra	349.46873	23.32	60.742
11.	Manipur	60.22	3.27	21.08
12.	Meghalaya	104.40691	4.52	-
13.	Mizoram	78.24	13.84	-

(Rs. in lakhs)					
S. No.	Name of State/UT.	1989-90	1990-91	1991-92	
1	2	3	4	5	
14.	Nagaland	100.48	74.32	102.37	
15.	Orissa	133.394	63.366	27.38	
16.	Rajasthan	112.034	65.10	78.796	
17.	Sikkim	30.70	0.29	0.65	
18.	Tamil Nadu	1.56	12.33	-	
19.	Tripura	11.98544	0.82	4.475	
20.	Uttar Pradesh	44.00	31.32	-	
21.	West Bengal	144.11	26.36	-	
Grand Total:-		3577.00	610.00	759.00	

STATEMENT- III

Sl. No.	States/UTs	1989-90			1990-91			1991-92		
		Amount	Hostels	Seats	Amount	Hostels	Seats	Amount	Hostels	Seats
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	14.0	-	200	40.309	3	300	31.305	4	400
2.	Arunachal Pradesh	-	-	-	17.125	10	200	-	-	-
3.	Assam	-	-	-	15.00	30	240	16.00	18	155
4.	Bihar	-	-	-	17.13	4	200	68.82	5	350
5.	Gujarat	9.41	6	383	11.66	5	156	30.13	4	260
6.	Himachal Pradesh	8.56	1	100	-	-	-	-	-	-
7.	Karnataka	-	-	-	-	-	-	6.125	1	50
8.	Kerala	6.00	3	140	17.98	4	210	1.00	X	X
9.	Madhya Pradesh	63.30	X	X	63.875	10	1000	-	-	-
10.	Maharashtra	13.95	X	X	4.67	-	-	32.50	13	780

Sl No.	States/UTs	1989-90			1990-91			1991-92		
		Amount	Hostels	Seats	Amount	Hostels	Seats	Amount	Hostels	Seats
1	2	3	4	5	6	7	8	9	10	11
11.	Manipur	22.31	1	108	-	-	-	7.82	3	102
12.	Meghalaya	5.91	5	104	5.00	5	125	-	-	-
13.	Mizoram	-	-	-	-	-	-	6.125	1	50
14.	Nagaland	-	-	-	-	-	-	-	-	-
15.	Orissa	28.50	14	420	10.00	-	-	37.427	7	210
16.	Rajasthan	8.56	1	100	17.12	2	200	36.75	3	300
17.	Sikkim	-	-	-	12.841	5	150	-	-	-
18.	Tamil Nadu	-	-	-	4.102	1	200	12.25	2	100
19.	Tripura	3.94	2	50	2.127	1	20	4.96	2	40
20.	Uttar Pradesh	-	-	-	-	-	-	-	-	-
21.	West Bengal	-	-	-	18.00	6	390	14.03	3	240

Sl. No.	States/UTs	1989-90			1990-91			1991-92		
		Amount	Hostels	Seats	Amount	Hostels	Seats	Amount	Hostels	Seats
1	2	3	4	5	6	7	8	9	10	11
22.	N & N Islands	6.75	1	60	3.525	-	-	-	-	-
23.	Dadra & Nagar Haveli	-	-	-	29.203	1	100	0.84	X	X
24.	Daman & Diu	-	-	-	3.833	1	30	-	-	-
25.	Lakshadweep	3.25	-	X	11.44	-	-	-	-	-
Total:		194.87	34	1665	308.911	99	3469	305.287	66	3037

X Released as balance due of Central share fore previous works.

* For extension of seats of 1988-89, 1988-89

STATEMENT - IV

(Rs. in lakhs)

Sl. No.	States/UTs.	1989-90			1990-91			1991-92		
		Amount	Hostels	Seats	Amount	Hostels	Seats	Amount	Hostels	Seats
		3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	—	—	—	33.215	5	520	490.00	4	400
2.	Arunachal Pradesh	—	—	—	—	—	—	28.175	10	230
3.	Assam	—	—	—	15.00	30	240	16.00	29	160
4.	Bihar	—	—	—	43.34	12	600	—	—	—
5.	Gujarat	—	—	—	19.162	3	300	17.16	4	140
6.	Karnataka	—	—	—	6.422	1	75	—	—	—
7.	Kerala	—	—	—	10.275	3	120	23.58	5	210
8.	Madhya Pradesh	9.46	3	150	28.744	7	450	35.00	10	600
9.	Maharashtra	—	—	—	—	—	—	39.75	13	2060

Sl. No.		(Rs. in lakhs)										
		1989-90					1990-91					1991-92
		States/UTs.	Amount	Hostels	Seats	Amount	Hostels	Seats	Amount	Hostels	Seats	Amount
1	2	3	4	5	6	7	8	9	10	11		
10.	Manipur	—	—	—	6.00	4	370	1.37	—	—	—	—
11.	Meghalaya	—	—	—	—	6	150	—	—	—	—	—
12.	Mizoram	—	—	—	—	—	—	6.125	1	50	—	—
13.	Orissa	1.54	1	150	10.00	5	118	10.98	2	60	—	—
14.	Rajasthan	—	—	—	17.12	2	200	—	—	—	—	—
15.	Sikkim	—	—	—	17.125	7	200	—	—	—	—	—
16.	Tamil Nadu	—	—	—	8.562	1	100	7.58	1	75	—	—
17.	Tripura	6.00	1	100	6.00	2	110	15.00	—	—	—	—
18.	Uttar Pradesh	—	—	—	8.158	3	144	—	—	—	—	—
19.	West Bengal	—	—	—	14.69	3	230	14.94	3	210	—	—

		1989-90					1990-91			1991-92		
		Amount	Hostels	Seats	Amount	Seats	Amount	Hostels	Seats	Amount	Hostels	Seats
Sl. No.	States/UTs.	3	4	5	6	8	7	8	10	9	10	11
20.	A & N Islands	—	—	—	4.281	25	1	—	—	—	—	—
21.	Dadra & Nagar Haveli	—	—	—	5.728	100	1	—	—	11.41	—	—
22.	Lakshadweep	—	—	—	—	—	—	—	1	—	—	90
Total:		17.00	5	300	281.95	4084	96	298.12	83	4875	83	4875

* Balance paid for completion of hostels of previous years.

STATEMENT - V

Amount released for Ashram Schools under the Scheme of establishment of Ashram Schools in TSP areas during the year 1990-91 & 191-92.

(Rs. in lakhs)

Sl. No.	State	1990-91		1991-92			
		Amount	No. of Schools		Amount	No. of Schools	
			New	Existing		New	Existing
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	30.00	5	-	-	-	-
2.	Gujarat	15.38	20	-	-	-	-
3.	Karnataka	23.06	2	-	-	-	-
4.	Kerala	17.48	3	-	38.38	3	-
5.	Maharashtra	-	-	-	190.00	38	-
6.	Orissa	16.65	4	-	20.00	2	-
7.	Sikkim	36.52	3	-	-	-	-

Sl. No.	State	1990-91		1991-92			
		Amount	No. of Schools		Amount	No. of Schools	
			New	Existing		New	Existing
1	2	3	4	5	6	7	8
8.	Tamil Nadu	20.41	8	-	-	-	-
9.	Tripura	7.00	3	1	8.00	1	-
10.	Uttar Pradesh	33.50	1	-	-	-	-
Total:		200.00	49	1	256.38	44	-

Note: Thw scheme was introduced in 1990-91.

STATEMENT - VI

Release of grants under the Centrally Sponsored Scheme of Research and Training in various States/UTs during the years 1989-90, 1990-91 and 1991-92

(Rs. in lakhs)

Sl. No.	State/UTs	1989-90	1990-91	1991-92
1	2	3	4	5
1.	Andhra Pradesh	9.14	11.50	5.00
2.	Assam	13.98	14.34	16.00
3.	Bihar		1.44	9.25
4.	Gujarat	0.58	1.47	2.25
5.	Himachal Pradesh			
6.	Karnataka			
7.	Kerala	10.00	10.00	12.00
8.	Madhya Pradesh		13.80	13.20
9.	Maharashtra	6.96	4.34	5.80
10.	Manipur	0.06	9.34	10.00
11.	Meghalaya			

(Rs. in lakhs)					
Sl. No.	State/UTs	1989-90	1990-91	1991-92	
1	2	3	4	5	
12.	Nagaland	-	-	-	
13.	Orissa	4.38	2.08	2.60	
14.	Rajasthan	0.35	1.15	5.00	
15.	Tamil Nadu	10.79	25.04	11.54	
16.	Tripura	-	-	-	
17.	Uttar Pradesh	-	10.00	5.00	
18.	West Bengal	8.76	-	5.48	
Total:		65.00	105.00*	105.00	

*Including Rs. 1.88 lakhs for Award of Research Fellowship

STATEMENT- VII

		(Rs. in Crores)			
S No.	State	1989-90	1990-91	1991-92	
1	2	3	4	5	
1.	Andhra Pradesh		26.75	50.00	
2.	Bihar	11.70	28.50		
3.	Madhya Pradesh	10.67	24.00	26.20	
4.	Orissa		35.00	40.80	
5.	West Bengal	2.13	35.75	33.00	
		14.50	150.00	150.00	

STATEMENT- VIII

Sl. No.	Name of the State	1989-90			1990-91			1991-92		
		No. of Vol. Orgs.		Amount	No. of Vo. Orgs.		Amount	No. of Vo. Orgs.		Amount
		3	4	5	6	7	8			
1.	Andhra Pradesh	1	1,56,528	1	5,07,082	1	3,01,460			
2.	Arunachal Pradesh	2	4,88,042	3	25,80,981	4	33,41,202			
3.	Assam	4	10,28,111	4	24,70,399	4	27,06,468			
4.	Bihar	2	5,72,999	4	10,63,296	4	10,80,278			
5.	Gujarat	-	—	1	2,13,552	1	47,998			
6.	Karnataka	-	—	-	—	1	14,576			
7.	Kerala	3	7,48,992	3	13,44,450	4	15,11,933			
8.	Madhya Pradesh	1	3,04,145	1	1,96,400	1	98,200			
9.	Maharashtra	3	14,61,530	4	14,35,244	3	17,74,457			
10.	Manipur	1	4,11,000	2	4,32,585	7	21,56,564			
11.	Meghalaya	2	23,47,630	2	25,61,621	2	31,26,929			

Sl. No.	Name of the State	1989-90		1990-91		1991-92	
		No. of Vol. Orgs.	Amount	No. of Vo. Orgs.	Amount	No. of Vo. Orgs.	Amount
1	2	3	4	5	6	7	8
12.	Nagaland	1	98,821	1	94,129	1	1,30,925
13.	New Delhi	5	40,86,617	6	52,62,025	6	47,59,984
14.	Orissa	-	—	3	1,54,788	5	4,28,705
15.	Rajasthan	1	7,66,898	1	7,55,187	2	9,44,974
16.	Tamil Nadu	1	2,72,700	1	3,51,338	1	3,62,968
17.	Uttar Pradesh	-	—	1	1,54,368	1	1,22,278
18.	West Bengal	6	21,82,335	6	9,82,842	7	20,47,726
		33					

STATEMENT-IX

(Rs. in lakhs)

S. No.	Name of the State	1989-90	1990-91	1991-92
1	2	3	4	5
1.	Andhra Pradesh	3.82	10.00	23.68
2.	Assam	—	2.00	0.57
3.	Arunachal Pradesh	—	—	—
4.	Bihar	—	3.20	7.50
5.	Goa	—	—	0.82
6.	Gujarat	—	7.03	4.38
7.	Jammu & Kashmir	—	—	2.00
8.	Himachal Pradesh	—	—	1.29
9.	Haryana	—	—	3.24
10.	Karnataka	2.91	3.29	2.07

(Rs. in lakhs)

S. No.	Name of the State	1989-90	1990-91	1991-92
1	2	3	4	5
11.	Kerala	—	0.19	1.46
12.	Madhya Pradesh	—	—	20.69
13.	Maharashtra	—	3.80	1.00
14.	Manipur	1.00	—	—
15.	Meghalaya	—	0.96	0.25
16.	Mizoram	—	—	—
17.	Orissa	1.36	—	0.58
18.	Punjab	2.61	3.01	1.74
19.	Rajasthan	8.88	—	15.27
20.	Tamil Nadu	1.71	—	4.00
21.	Tripura	0.39	2.17	2.96

(Rs. in lakhs)					
S. No.	Name of the State	1989-90	1990-91	1991-92	
1	2	3	4	5	
22.	Uttar Pradesh	—	—	9.01	
23.	West Bengal	—	0.69	0.63	
24.	Pondicherry	0.20	—	—	
25.	Delhi	1.18	—	1.07	
Total:		29.42	38.06	104.21	

STATEMENT- X

(Rs. in lakhs)

Sl. No.	State/UT	1989	1990-91	1991-92
2		3	4	5
1.	Andhra Pradesh	10.00	9.36	9.68
2.	Assam	6.45	1.30	0.33
3.	Bihar	-	-	7.50
4.	Gujarat	3.15	0.22	1.58
5.	Haryana	1.00	1.33	1.28
6.	Himachal Pradesh	-	-	0.45
7.	Jammu & Kashmir	1.00	-	-
8.	Karnataka	1.58	2.62	4.49
9.	Kerala	3.00	3.00	5.91
10.	Madhya Pradesh	4.68	4.00	1.32

(Rs. in lakhs)					
Sl. No.	State/UT	1989	1990-91	1991-92	
1	2	3	4	5	
11.	Maharashtra	9.84	-	2.00	
12.	Manipur	0.50	-	1.00	
13.	Meghalaya	-	-	-	
14.	Nagaland	-	-	-	
15.	Orissa	3.80	1.00	1.00	
16.	Punjab	1.98	1.98	0.60	
17.	Rajasthan	0.50	1.00	1.00	
18.	Sikkim	-	-	-	
19.	Tamil Nadu	0.40	11.68	9.60	
20.	Tripura	0.22	-	0.30	
21.	Uttar Pradesh	6.09	-	2.00	
22.	West Bengal	0.37	0.80	0.28	

(Rs. in lakhs)					
Sl. No.	State/UT	1989	1990-91	1991-92	
1	2	3	4	5	
23.	Chandigarh	-	-	0.30	
24.	Goa	0.15	0.10	0.50	
25.	Pondicherry	0.74	1.83	0.60	
26.	A & N Islands	-	-	0.15	
27.	Delhi	2.14	-	-	
Total:		57.59	40.22	51.41	

STATEMENT- XI

Sl. No.	Name of the Scheme	(Rs. in crores)	
		Allocation for 1992-93	3
1.	Post-Matric Scholarships for SCs & STs.	46.00	
2.	Assistance to Voluntary Organisations.	2.25	
3.	Pre-Matric Scholarships for one children of those engaged in unclean occupations.	11.00	
4.	Book Banks for SCs/ STs.	5.00	
5.	Girls Hostels for STs.	2.50	
6.	Boys Hostels for STs.	2.67	
7.	Coaching and Allied Scheme for SCs and STs	1.75	
8.	Implementation of PCR Act and SCs and STs (Prevention of Atrocities) Act.	5.50	
9.	Research & Training.	1.20	
10.	Development of Oil Seeds and Oil of tree origin in tribal areas.	1.50	
11.	National SCs and STs Finance & Development corporations.	10.00	
12.	Grant-in-aid to TRIFED.	0.50	
13.	Price Support to TRIFED.	2.00	

(Rs. in crores)		
Sl. No.	Name of the Scheme	Allocation for 1992-93
1	2	3
14.	Ashram Schools.	7.00
15.	Investment in TRIFED.	7.00
16.	Educational complex in low literacy pockets for development of women literacy in tribal areas.	1.00
17.	Vocational Training in Tribal Areas	1.00
18.	Sare capital to States Tribal Development Cooperative Corporation for MFPS.	2.00
19.	Special Central Assistance for Tribal Sub-Plan	250.00

N.B. The Schemes are both for SCs and STs

State-wise allocations are development upon proposals from State Governments.

[Translation]

Shifting of Internal Security Academy from Mount Abu

2337. SHRI MRUTYUNJAYA NAYAK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether decision regarding new locating where the Internal Security Academy, Mount Abu (Rajasthan) to be shifted has been taken; and

(b) if so, the name of the place where it is likely to be shifted?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB) (a) No, Sir.

(b) Does not arise.

Gulf Surcharge on Petroleum Products

2338. SHRI BHAWAN SHANKAR RAWAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the amount earned by the Government from the gulf surcharge imposed on petroleum products till date, year-wise;

(b) the purpose for which the surcharge is being utilised;

(c) whether the Government propose to continue with the surcharge; and

(d) if so, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Gulf surcharge was levied at the rate of 25% of exstorge point prices in October 1990. Its proceeds are credited to the Oil Industry Pool Account. Total amount in a year will depend on the consumption of various products and their prices.

(b) to (c). Gulf surcharge was levied to partially compensate the Oil Industry for the increase in costs due to rise in international proces and other factors. As even with the present prices the oil industry is not fully compensated for the costs incurred, there is no proposal at present to do away with the gulf surcharge.

Cities of Orissa Developed under City Basic service Scheme

2339. SHRI SRIKANTA JENA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the names of cities of Orissa which have been developed under the 'City Basic Service Scheme' during 1990-91 and 1991-92; and

(b) the city-wise details of the development work of these cities alongwith the details of the funds allocated therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) The scheme of Urban Basic Services (UBS) was revised in 1990 and a new scheme called Urban Basic Services for the Poor (UBSP) was launched in 1990-91. The following ten towns have been taken up by the State Government under the scheme of UBSP.

1. Kendrapara 2. Jaipur 3. Talcher 4. Chatrapur 5. Baripada 6. Koraput 7. Jagatsinghpur 8. Balasore 9. Bhanja Nagar 10. Phulabani.

(b) Allocation of central funds to different towns within the State is done by the State Government. The UBS/UBSP schemes are implemented in accordance with the felt needs of the slum dwellers and as such, the nature and extent of work varies from town to town. Central funds to the tune of Rs. 62.90 lakhs and Rs. 75.06 lakhs were released for implementation of the schemes of UBS/UBSP in Orissa during 1990-91 and 1991-92 respectively.

[English]

Infiltration of Terrorists Through Indo-Nepal Border

2340. SHRI N.J. RATHVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the infiltration of terrorists through the Indo-Nepal border;

(b) if so, the details thereof;

(c) the number of cases of infiltration of terrorists through Indo-Nepal border detected during 1991 and 1992 so far; and

(d) the corrective measures being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) (a) to (d). Information is being collected and will be laid on the table of the House.

[Translation]

Sugarcane Cultivation

2341. SHRI RAM LAKHAN SINGH YADAV:
SHRI LAL BABU RAI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the area of land under sugarcane in Bihar during the last three year;

(b) whether any assistance has been provided to Bihar for research and development of sugarcane during the above period;

(c) if so, the details thereof; and

(d) the efforts made by the Government to provide adequate remunerative price for sugarcane farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The estimated area under sugarcane in Bihar during the last three years is as follows:

(Area in lakh hect.)	
1989-90	1.25
1990-91	1.49
1991-92 likely	1.87

(b) Yes, Sir.

(c) The Indian Council of Agriculture Research have been providing funds for sugarcane research under All-India Coordinated Research Project (AIORP) And sugarcane Adoptive Research Project (SARP) as stated below:

	1989-90 (Rs.)	1990-91 (Rs.)	1991-92 (Rs.)
(A) Under AICRP (Sugarcane) Rajendra Agricultural University			
(a) Pusa Centre	80,900	1,54,150	2,36,700
(b) Motihari Centre	63,700	2,87,900	1,69,600
B) Under Sugarcane Adaptive Research project (SARP) Rajendra Agricultural University Pusa	12,98,220	28,51,390	18,61,981
Total (A+B)	14,42,820	32,93,440	22,68,281

(d) The statutory minimum price of sugarcane has been fixed at Rs.26/- per quintal for 1991-92 linked to a basic recovery of 8.5% and above with a proportionate premium for higher recoveries. However, the actual price paid by the sugar factories in Bihar ranged from Rs. 41.50 to Rs. 44.50 per quintal during 1991-92.

**Underground Drainage
Scheme of U.P.**

2342. SHRI ARJUN SINGH YADAV:
SHRI HARIKEWAL PRASAD:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Uttar Pradesh has submitted any scheme for underground drainage for approval to the Union Government;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No scheme

for underground drainage system has been received from the Govt. of U. P. for approval in the recent past.

(b) and (c). Do not arise.

[English]

**Allocation for Exploration
Activities of ONGC**

2343. SHRI SANAT KUMAR
MANDAL:
SHRI MUKUL BALAKRISHNA
WASNIK:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the impact of the cutback in budgetary allocation for exploration activities of the Oil and Natural Gas Commission (ONGC) on the off-shore and on-shore drilling operations under way at present;

(b) whether the Government have decided against any fresh allocations of foreign exchange at the official rate for meeting the requirements of additional crude oil and petroleum products during the current year; and

(c) if so, the details of steps taken to manage foreign exchange in case the need for additional imports arises?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) A cut in budgetary allocation for exploratory activities is likely to affect the accretion of reserves.

(b) and (c). At present, Government have approved the import of 26.66 MMT of crude oil and upto 10.6 MMT middle distillates within a ceiling of US \$ 5.1 billion and about 1.32 MMT of other petroleum products.

Registration of Government Servants under New Pattern (HIDCO) Scheme 1979 in MIG Category

2344. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Government servants registered with a DDA under the New Pattern (HUDCO) Scheme 1979 in MIG category and are still awaiting allotment;

(b) the steps taken allot flats to all such employees on out of turn basis who are due to retire during the next five years;

(c) whether Government propose to allot flats to such employees on monthly hire-purchase basis in view of their financial position; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The DDA has reported that no separate record of Government servants registered in MIG category under the New Pattern Scheme, 1979 are maintained.

(b) Applications for allotment of flats on priority basis from Public Servants who have retired/likely to retire by 31st December, 93 and registered under the Scheme were invited in August, 1991. The eligible registrants under Janata & LIG categories have already been allotted flats. Allotment to MIG category is proposed to be made in near future.

(c) and (d). As per policy 40% allotments are made on Cash Down basis and 60% on Hire Purchase basis in MIG Category.

Import of Crude Oil

2345. SHRI RAM NAIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quantity of crude oil imported during 1991-92 and the cost thereof, country-wise;

(b) the plan for import of crude oil during 1992-93 with quantity and cost, country-wise;

(c) whether the import of crude oil was negotiated with the Russian Republic; and

(d) if so, the details with terms and conditions thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) About 24 MMT crude oil valued at approximately Rs. 7800 crores was imported during 1991-92. Crude oil is imported both under term contracts and spot purchases. Spot purchases are not always relatable to specific countries. The term supplies of crude oil during 1991-92 were from USSR, Iran, UAE, Saudi Arabia and Malaysia.

(b) The quantities of crude oil to be supplied to India during April, 1992 to March, 1993 in accordance with the present contracts/trade protocol are as follows:-

<i>Name of the Countries</i>	<i>Quantity (in MMT)</i>
Saudi Arabia	5.0
Iran	2.0
UAE	1.0
Kuwait	4.0
Malaysia	0.790
Russia (for the calendar year 1992)	4.0

(c) and (d). In terms of the trade protocol signed with the Russian Federation, there is a provision for the import of 4.0 MMT crude oil during 1992. Russia has supplied 60 MMT of crude oil so far.

[*Translation*]

Adulteration in Diesel and Petrol

2346. DR. LAXMINARAYAN PANDEYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware of the large-scale adulteration in diesel and petrol at various places;

(b) if so, the measures taken to check it; and

(c) the number of cases of adulteration detected in Madhya Pradesh and Rajasthan during the last two years?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Complaints about adulteration in diesel and petrol are received by Government from time to time.

(b) The following measures are taken by

Government to check the adulteration in petrol and diesel:

(i) Regular/surprise inspections by oil company officials.

(ii) Density check under MS & HSD Control order, 1990;

(iii) Doping of kerosene with Furfural at selected locations;

(iv) Surprise inspections by mobile laboratories; and

(v) Surprise inspections of retail outlets by State Governments.

(c) 14 cases in Madhya Pradesh and 8 cases in Rajasthan were detected.

[*English*]

Migration to Bombay

2347. SHRI MOHAN RAWALE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) how many people migrate to the metropolitan city of Bombay each day from neighboring states;

(b) whether this causes congestion in this metropolitan city and poses various problems;

(c) if so, the measures being taken to deal with the situation; and

(d) the details of financial assistance provided to the Government of Maharashtra for this purpose during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) As confirmed by the Registrar General of India the information relating to the number of people migrating to the metropolitan city of Bombay each day from neighboring States is not collected by them. In the decennial Census data regarding place of birth, place of last residence, period of stay at the present place and the reasons for migration from the previous station is collected which does not reflect daily communication/migration status to any place.

(b) to (d). Yes, Sir.

The programmes undertaken so far keeping in view the rapid urbanisation and its serious impact on economy, environment and society include efforts on reduction of migration of population from rural areas to major urban areas through the scheme of Integrated Development of Small & Medium Towns, removal of poverty and creation of jobs for urban poor through the Nehru Rozgar Yojana, provision of Social Service through the Scheme of Urban Basic Services for the poor and Improvement of Urban Slums.

Improving the living conditions in Urban Slums through the State Sector Scheme of Environmental Improvement of Slums (EISU) by provision of basic physical amenities in such slums.

In addition, the Bombay Urban Development Project with the World Bank Assistance is under implementation in Bombay and Slum Upgradation is one of the component of the project. The total project cost is Rs. 282.33 crores which include Rs. 23.74 crores for slum upgradation component. The other Special Schemes are:-

i) A Special one-time grant of Rs. 100 crores by the Prime Minister to Government of Maharashtra to solve the acute problems of slum and housing in Bombay. The components of the scheme are slum Upgradation, Dharavi Development Scheme and Urban Renewal and Reconstruction.

ii) The Ministry of Finance on the recommendation of the 9th Finance Commission released Rs. 50 crores approximately as on time Special Grant-in-aid to the Government of Maharashtra for slum Clearance and Environmental Improvement of Slums and provision of basic amenities for Bombay with a matching provisions by the State Government. Enclosed statement indicates the Central assistance released during the last three years under the Centrally sponsored Schemes of IDSMT, NRY, UBSP, Construction of Pay & Use Toilets and Prime Minister's Grant Project to Govt. of Maharashtra.

STATEMENT

Details of Central Assistance Provided by Ministry of Urban Development to the Govt. of Maharashtra during the last three years:-

Central Assistance released (Rs. in lakhs)

<i>Name of the Scheme</i>	<i>1989-90</i>	<i>1990-91</i>	<i>1991-92</i>
IDSMT	125.255	218.310	147.96
NRY	1205.44	1087.63	1018.10

<i>Name of the Scheme</i>	<i>1989-90</i>	<i>1990-91</i>	<i>1991-92</i>
UBSP	NIL	249.30	215.80
Construction of Pay & use Toilets	66.74	-	-
Prime Minister's Grant Project	2500.00	1000.00	300.00

[Translation]

Irrigated and Unirrigated Land

2348. SHRI SUSHIL CHANDRA VERMA: Will the Minister of AGRICULTURE be pleased to state:

(a) the average yield of irrigated and unirrigated in the country;

(b) the schemes implemented for increasing the yield of unirrigated land; and

(c) the amount earmarked for these schemes in Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yield rates per hectare are influenced by a number of factors, like soil fertility, input use, rainfall, climatic condition, level of technology etc. However, irrigated yields are generally higher by 50 to 75 per cent as compared to Unirrigated yields for various crops in different States.

(b) The National Watershed Development Project for Rainfed Agriculture (NWDPA) and a number of externally aided projects are currently under implementation. Besides this, a few other Centrally Sponsored/ Centrally Sponsored/Central Sector Schemes also provide incentives for increasing the yield of unirrigated crops.

(c) An amount of Rs. 1100 crores has been provided for NWDPA during VIII the Five Year Plan. There is no separate earmarking of funds under different crop schemes, for irrigated or unirrigated lands.

[English]

Requirement of Houses

2349. SHRI DHARMABHIKSHAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have assessed the requirement of houses for urban areas by the turn of the century;

(b) if so, the details thereof; and

(c) the steps the Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). On the basis of projection of 1981 Census date in the backlog of housing in Urban areas of the country has been estimated to be 15.5 million as on 1st March, 2001.

(c) Housing being a State subject, it is the responsibility of the State Governments and Union Territory Administrations to formulate housing schemes for various target groups from their State plans. The National

Housing Policy recently laid on Table of the House envisages specific measures for increasing the access of the poor and disadvantaged sections to various housing inputs. However, considering the importance of this sector, Central Government also provides financial assistance to the States as well as Union Territory agencies through financial institutions like National Housing Bank, HUDCO etc., for financing housing activities. Indira Awas Yojana is a centrally sponsored scheme operated by various State Governments in rural areas for the housing of Scheduled Castes/Scheduled Tribes and freed bonded laborers. Schemes like shelter upgradation of urban poor, night shelters for urban pavement dwellers, low cost sanitation schemes for removal of manual scavenging etc. are also schemes specifically operated by the Central Government with loan and subsidy by State agencies. HUDCO provides 55% of its loans for housing lower income groups in urban and rural areas.

Government of India have also initiated action to ensure largest availability of housing finance and access building materials and technology to all sections of population.

Upliftment of Small and Marginal Farmers

2350. SHRI GOPI NATH GAJAPATHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to launch a new scheme for the upliftment of small and marginal farmers during Eighth Five Year Plan period; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b)

Question does not arise.

Animal Husbandry

2351. MAJOR D.D. KIHANORIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Himachal Pradesh for promoting animal husbandry in the State;

(b) if so, the details thereof; and

(c) the decision of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) No, Sir.

(b) and (c). Do not arise.

Deep Sea Fishing Harbours

2352. SHRI SUDHIR SAWANT: Will the Minister of AGRICULTURE be pleased to state:

(a) the locations of Deep Sea Fishing harbours being considered by the Union Government for development along the Western Coast; and

(b) the decision taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Techno Economic feasibility studies are being carried out to take a decision for establishing two new deep sea fishing harbours at Okha (Gujarat) and Agardanda (Maharashtra) along the Western Coast during the 8th Five Year Plan.

[Translation]

Surplus Employees of MCD

2353. SHRICHHEDIPASWAN: Will the Minister of HOME AFFAIRS be pleased to state the steps taken or proposed to be taken for the employees of Delhi Municipal Corporation who are likely to be rendered surplus as a result of the abolition of octroi in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) (a) The Municipal Corporation of Delhi has informed that the employees likely to be rendered surplus on the abolition of octroi in Delhi are proposed to be absorbed in other Departments of the Corporation.

[English]

Allotment of Land to Mig Registrants in Rohini Residential Scheme

2354. SHRI KALKA DAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the land for Rohini

Residential Scheme, 1981 has since been acquired;

(b) if not, the reasons therefor;

(c) the number of persons who opted for 90 metres and 60 metres plots and those who have been allotted the plots; and

(d) the time by which the rest of the registrants are likely to get the plots and the reasons for delay in this regard?

THE MINISTER OF STATE IN THE MINISTRY URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). DDA reports that 2,228 hect. of land has so far been made available for Rohini Residential scheme. Further acquisition of about 2049 hect. is yet to be acquired and this acquisition can be completed only after the procedure prescribed under the Land Acquisition Act, are completed.

(c) DDA have reported that 5787 registrants have opted for 90 sq. mtrs. plots. Another 8526 registrants have given the first option for 90 sq. mtrs. plots and second option for 60 sq. mtrs. plots while 77 registrants have opted exclusively for 60 sq. mtrs. plots. The position regarding allotments made as reported by DDA is as under:-

<i>Size of Plots</i>	<i>No. of allotment made</i>
90 sq. mtrs.	1202
60 sq. mtrs.	2895

(d) DDA have reported that the rest of the registrants are likely to be allotted plots during the 8th Five Year Plan subject to availability of land and necessary infrastructure services.

Food Processing Industries in Assam

2355. SHRI UDDHAB BARMAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of proposals for setting up of processing industries sent by the Government of Assam during the last two years;

(b) the number of projects cleared so far; and

(c) the financial assistance sought and provided by the Union Government?

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD PROCESSING

INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) to (c). While no proposal was received from the Government of Assam seeking financial assistance for setting up of food processing industries during 1990-91, the proposals received in 1991-92 through Government of Assam for setting up/development of food processing industries in that State were cleared and assistance provided as indicated in the enclosed statement.

STATEMENT

Details of the Proposals Received from Government of Assam during 1990-91 and 1991-92

Sl. No.	Name of the project	Location & capacity	Amount of assistance provided.
1	2	3	4
1990-91	Nil		
1991-92			
1.	Sheep and Goat meat processing plant at Guwahati by Assam Livestock and Poultry Corporation Ltd., Guwahati with Goat Breeding Farm.	At Guwahati Capacity 1500-2000 per day for goat and sheep meat. feasibility report.	Rs. 50.00 lakhs as equity and Rs. 40.00 lakhs as grant-in-aid and Rs. 50,000/- for report.
2.	Poultry Processing Plant by Assam Livestock & Poultry Corporation Ltd.,	At Guwahati, Capacity 4000 birds/day.	Rs. 62.5 lakhs as equity, Rs. 25.00 lakhs of loan and Rs. 50,000/- for feasibility report.
3.	Pork Processing Plant Guwahati, Assam Livestock and Poultry Corporation Ltd.	At Guwahati, Capacity 1000 pigs/day	Rs. 100.00 lakhs as equity and Rs. 50,000/- for feasibility report.
4.	Grant-in-aid for Marketing Assistance for Meat/Poultry to Assam Livestock & Poultry Corporation.		Rs. 5,25,000/-.
5.	Payment of Training Charges to Assam Livestock & Poultry Development Corporation.		Rs. 74,790/-

**Increase in Licence Fees of Type I
Land Type I Government Quarters**

1.7.1990 alongwith that for all other types as per details given in the enclosed statement.

2356. SHRI MANJAY LAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have increased the licence fees of the Type I and II quarters;

(b) if so, the details thereof;

(c) whether any facility of washbasin, tube lights etc. have been provided after the increase of the licence fees;

(d) if not, the reasons therefor;

(e) whether the Government have received representations to withdraw the increase amount of the licence fees;

(f) if so, the action taken thereon?

**THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM):** (a) and (b). Yes, Sir. licence fee of type I and type-II Government quarters was revised w.e.f.

(c) and (d). The licence fee of Government accommodation is revised in accordance with the provisions of SR-324 (4) base on the increase in capital cost of existing Government assets due to additions/ alternations and the construction of new quarters and its is not related to the future amenities/comforts to be provided. The amenities facilities are provided at the time of construction of Government quarters in accordance with the specifications prescribed by the Government from time to time. In the existing quarters certain additions/ alternations of non-structural nature are also provided at the request of the allottees, subject to availability of funds in accordance with the instructions issued by the Government from time to time.

(e) and (f). Representations from some employees unions were received and also the matter was raised by the JCM (Staff side) to withdraw the orders regarding increase in the licence, fee. But as the licence fee has been revised in accordance with the provisions of the Fundamental Rules/ Supplementary Rules, it was not found feasible to withdraw the same.

STATEMENT

Statement showing details of flat rate of licence fee as revised w.e.f. 1.7.1990.

Type of accommodation	Range of living area of (sq. mt.)	Revised flat rate of Licence Fee to be made applicable to all Cities w.e.f. 1.7.1990.	Remarks
1	2	3	4
A	Upto 30	15/-	Quarters sharing toilet facilities- ment for more than two quarters.
A	-do-	20/-	Quarters sharing toilet facilities ment for two quarters.
A	-do-	35/-	Old Qrs. with plinth area less than 300 sq. ft.
A	-do-	45/-	Qrs. with plinth area of 300 sq.ft. or more.
B.	26.5	45/-	Crash Programme type B Qrs. with plinth area of 350 sq.ft. reclassified as type 'A'
B	More than 26.5 and upto 40	80/-	
B	41 to 50	100/-	

Setting up of Refinery by Reliance Industries

2357. SHRI B. RAJARAVIVARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Reliance Industries have been allowed to set up a million tonnes per annum refinery on the West Coast;

(b) if so, whether this project will also have equity participation from a foreign consortium led by the Itach Company of Japan; and

(c) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) and (c). Equity participation by M/s. Citch led consortium will be 26% amounting to Rs. 234 crores (US \$ 78 million).

Funds to NSFDC

2358. SHRI DATTATRYA BANDARU: Will the Minister of WELFARE be pleased to state:

(a) the funds allotted to the National Scheduled Castes/Scheduled Tribes Finance Corporation (NSFDC) during 1991-92 and 1992-93;

(b) whether the Government propose to constitute an exclusive Bank for the Scheduled Castes/Scheduled Tribes linked to the NABARD; and

(c) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) An amount of Rs. 5 crores was given to National Scheduled Castes and Scheduled Tribes Finance and

Development Corporation during 1991-92. Rupees ten crores have been earmarked for the Corporation during the year 1992-93 of out of which a sum of Rs. 1.67 crores has already been released.

(b) No, Sir.

(c) Does not arise.

[Translation]

Alleged Corruption in the Undertakings/Organisations Under Ministry of Welfare

2359. SHRI LAL BABU RAI:
SHRI CHHEDI PASWAN:

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have received any complaints of corruption in the undertakings/organisations functioning under his Ministry during the last three years;

(b) if so, whether any action has been taken against the official found guilty;

(c) if so, the details thereof; and

(d) the remedial measures taken/being taken by the Government in the matter?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI):

STATEMENT

(a) to (d). Complaints of corruption have been received against the officials of the following Organisations/Public Sector Undertakings under the Ministry of Welfare:-

- (i) Artificial Limbs Manufacturing Corporation of India (Alimco), Kanpur.

- (ii) National Scheduled Castes and Scheduled Tribes Finance and Development Corporation (NSFDC), New Delhi.
- (iii) Tribal Cooperative Marketing Development Federation of India Ltd. New Delhi.

The Central Bureau of Investigation have been asked to investigate into the complaints against the Artificial Limbs Manufacturing Corporation of India (ALIMCO).

The corruption charges in respect of the officials of National scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi have not been established in farms.

A preliminary enquiry has been conducted into the complaints against one of the former Managing Directors of TRIFED. Further course of action is being taken although the officer has since been transferred out of TRIFEED.

Pak Training for Ulfa Militants

2360. SHRI RAMKRISHNA
KUSMARIA:
SHRIMATI BHAVNA
CHIKHLIA:
SHRI DEVI BUX SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether ULFA militants are being imparted training by Intelligence Agencies of Pakistan; and

(b) if so, the steps taken to check it?

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI M.M.

JACOB) (a) and (b). As per information obtained from ULFA détenues and surrenderees some front-ranking ULFA leaders established contact with Pakistan's in Dhaka for material help and assistance, and some of them visited Pakistan for training in arms. The matter was taken up with the Govt. of Pakistan to stop support to terrorism directed against India.

[English]

CNG Pilot Project

2361. SHRI RAM KAPSE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Gas Authority of India has approved a Pilot Project for implementing Compressed Natural Gas (CNG) in Bombay; and

(b) if so, the present status of the Project?

THE MINISTER OF PETROLEUM AND
NATURAL GAS (SHRI B.
SHANKARANAND): (a) Yes, Sir.

(b) The Gas Authority of India Limited is proposing to instal a CNG compressor at its City Gate station at Chember in Bombay. Steps are being taken for procuring the requisite equipment and obtain necessary clearances.

Convention of SC/ST Parliamentarians and Legislators

2362. SHRI PARASRAM
BHARDWAJ:
SHRI MANIKRAO HODLYA
GAVIT:
SHRI ARJUN CHARAN SETHI:
SHRI BAPU HARI CHAURE:
SHRI B. DEVARAJAN:
SHRI DHARMANNA
MONDAYYA SAUDL:

Will the Minister of WELFARE be pleased to state:

(a) whether a convention of Parliamentarians and Legislators belonging to SCs/STs and economically and socially weaker sections of the society was organised in Delhi in June, 1992;

(b) if so, the details of the resolutions adopted at the convention ; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) the various issues raised in the resolutions adopted at the National Convention of SC/ST Parliamentarians and Legislators include (i) effective implementation of the provisions of the Constitution for safeguarding the interests of SCs/STs and other backward classes and ensuring their welfare and development (ii) due share to SCs/STs in the governance of the country, (iii) setting up National Village Voluntary Force to protect SCs/STs and other weaker sections and minorities, (iv) adequate allocation of funds for taking up schemes and programmes to benefit SCs/STs and drawing up suitable schemes and programs in consultation with them, (v) establishment of a National Commission for Safai Karmacharis and a National authority for liberation and rehabilitation of bonded labourers, (vi) setting up Naya Adalats for various purposes with provision for appeal only to the Supreme Court (vii) establishment of Special Courts to try cases on atrocities on SCs/STs and untouchability cases, (viii), review of new economic policy in consultation with SCs/STs, (ix) introduction of legislation for enforcing reservation in services and posts, (x) imposition of President's rule in States which fail to discharge the Constitutional requirements for protecting SCs/STs from atrocities, etc.

(c) The issues raised by the convention

require careful consideration in consultation with the concerned Ministries/Departments as also , in some cases, with the State Governments.

Civilians killed in Cross-Fire in J&K

2363. SHRISYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of civilians killed and injured in Jammu and Kashmir in cross-fire 1991 and 1992 so far;

(b) the number of dwelling units wholly or partially destroyed in the cross-fire or in course of security operations during the above period; and

(c) the quantum of ex-gratia payment made for loss of life and property during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB) (a) to (c). The requisite information is awaited from the State Government and will be laid on the table of the House on receipt.

[Translation]

Activities of Christian Missionaries

+ 2364. SHRI SIMON MARANDI: Will the Minister of WELFARE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Saat Karor Vanvasiyan Par Missionari on Ki Nighah" appearing in Jansata dated May 14, 1992;

(b) if so, the facts of the case; and

(c) the action taken/proposed to be taken to ensure a long-term solution of the problems of these tribals?

MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) and (c). The information is being collected and will be laid on the table of the House.

[English]

manufacturing of N-Paraffin from Kerosene

2365. **SHRI AMAL DATTA:**
SHRI RUPCHAND PAL:
PROF. MALINI BHATTACHARAYA:
SHRI ANIL BASU:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have any proposal to manufacture N-Paraffin from kerosene after passing the proposal of the Bharat Petroleum Corporation Limited; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) There is no such proposal

(b) Does not arise.

Industries under Delicensed List

2366. **DR. VISWANATHA KANITHI:** Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Food Processing Industry is

still in the list of Industries to be approved by the Government before starting or it is on in the delicensed list;

(b) if so, whether production of Alcoholic products comes the delicensed list;

(c) whether any study has been conducted to assess the scope to export these products; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b). All food processing industries except the distillation and brewing of alcoholic drinks and items reserved for exclusive manufacture in the small scale sector have been delicensed provided the proposed project is not located within the 25 kms. From the periphery of the standard urban area limits of a city having population of more than 19 lakhs according to the 1991 Census, as per the New Industrial Policy and Press Note No. 9 of 1991 issued by the Government of India.

(c) This Ministry has not conducted any study to assess the scope of export of these products.

(d) Does not arise.

[Translation]

Eve-Teasing in Buses in Delhi

2367. **SHRI VISHWANATH SHASTRI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been increase in the number of eve-teasing incidents in private buses playing under D.T.C. and S.T.A. permit in Delhi;

(b) if so, the total number of such cases

registered during 1991 and 1992 so far;

to be announced?

(c) whether anti-social elements, impersonating as members of staff, sit on the there seater often near the driver's seat and indulge in eve-teasing; and

(d) if so, the action taken/being taken to check it?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB) (a) The Delhi Police has reported that there has been no increase in the number of eve-teasing incidents in private buses playing under D.T.C. and S.T.C. permit in Delhi.

(b) 14 cases in the year 1991 and 8 in the year 1992 (upto 30.6.92) have been reported in the buses in Delhi.

(c) and (d). The Delhi Police has reported that no such incidents has been reported to them. However, the following steps have been taken to check such incidents:-

- (i) The crime against women Cell organises drives against eve-teasing.
- (ii) Special patrolling at bus stands near the colleges is done.
- (iii) Plain cloth staff is deployed in 'U' special bus.

[English]

Punjab Package

2368. SHRIMATISUSEELAGOPALAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for the delay in announcing the package scheme for Punjab; and

(b) the time by which the scheme is likely

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB) (a) and (b). No new package scheme for Punjab is under consideration of the Government.

Para-Military Forces in Himachal Pradesh

2369. SHRI KRISHNA DUTTSULTANPURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the demands received from the Government of Himachal Pradesh for deployment of CRPF in the state:

(b) the number of CRPF Battalions posted in the State; and

(c) the details of any other security forces stationed in the State?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB) (a) to (c). Requests for deployment of para-military forces including CRPF are received from the time to time from different States/UTs by the Government of India. Such requests have been received from the Government of Himachal Pradesh also. These requests are being met to the extent possible keeping in view the availability of the force and demands from other States/UTs.

Ban on Strike in Essential Services

2370. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to ban on strike in essential services including hospitals;

(b) if so, the details thereof; and

(c) the steps taken in this regard?

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRIM. M.
JACOB) (a) There is no such proposal at
present.

(b) and (c). Do not arise.

**Expenditure on Furnishing of
Bungalow of Ministries**

2371. SHRIV. DHANANJAYAKUMAR:
Will the Minister of URBAN DEVELOPMENT

be pleased to state the amount spent on
furnishing the residential bungalows of each
Union Minister during the last one year?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRIM. ARUNACHALAM): (a) The amount
spent of furniture furnishing and equipments
in the residence of each of the Union Ministries
during the period July 1991. June 1992 is
given in the enclosed statement.

STATEMENT

Sl. No.	Name of Member	Particulars of residence	Total amount spent on furniture, furnishings and equipments (Rs.)
1.	2	3	4
1.	Dr. Balram Jakhar	11, Race Course Road	87,393
2.	Sh. Sharad Pawar	5, Janpath	86,875
3.	Sh. C.K. Jaffer Sharief	17, Akbar Road	62,289
4.	Gulam Nabi Azad	22, Akbar Road	89,850
5.	Sh. Madhav Rao Scindia	27, Safdarjung Road	3,51,100
6.	Sh. B. Shankaranand	8, Tees January Marg	54,378
7.	Sh. Sitaram Kesri	AB-7, Purana Quila Road	64,550
8.	Sh. S.B. Chavan	4, Krishna Menon Marg	46,524
9.	Sh. M.L. Fotedar	6, Kushak Road	47,776
10.	Sh. Vijay Bhaskar Reddy	3, Sunheri Bagh Road	1,36,510
11.	Smt. Sheila Kaul	9, Motilal Nehru Marg	39,811
12.	Sh. V.C. Shulka	5, Tughlak Road	62,785
13.	Dr. Man Mohan Singh	4, Lodi Estate	13,225
		8, K.M. Marg	53,813

Sl. No.	Name of Member	Particulars of residence	Total amount spent on furniture, furnishings and equipments (Rs.)
1.	2	3	4
14.	Sh. Madhav Singh Solanki	2A, Motilal Nehru Marg	37,111
15.	Sh. Arjun Singh	1, Race Course Road	1,21,344
16.	Sh. H. R. Bhardwaj	14, Tughlak Road	36,877
17.	Sh. Jagdish Tytler	2, Akbar Road	69,289
18.	Sh. Rajesh Pilot	10, Akbar Road	32,296
19.	Sh. Santosh Mohan Deb	15, Akbar Road	1,07,667
20.	Sh. Balram Singh Yadav	AB-17, Tilak Marg	12,510
21.	Sh. Ashok Gehlot	3, Tyagraj Marg	1,39,123
22.	Sh. Kamal Nath	7, Tughlak Road	2,47,128
23.	Sh. Ajit Kumar Panja	17, Windsor Place	57,002
24.	Sh. Kalp Nath Rai	36, Aurangzeb Road	45,796
25.	Sh. Tarun Gogoi	13, Talkatora Road	55,078
26.	Sh. P. Chidambaram	30, Aurangzeb Road	1,25,641

Sl. No.	Name of Member	Particulars of residence	Total amount spent on furniture, furnishings and equipments (Rs.)
1.	2	3	4
27.	Sh. Girdhar Gomango	108, Vithal Bhai Patel House	20,700
28.	Sh. P. A. Sangama	15, Safdarjang Road	53,533
29.	Sh. Kamaluddin Ahmed	AIIMS Flat BKS Marg	8,816
		9, Ashok Road	59,242
30.	Ms. Mamta Banerjee	222, North Avenue	16,058
		5, Ashok Road	1,10,808
31.	Sh. K. C. Lenka	4, Meena Bagh	16,346
		5, Balwant Rai Mehta Lane	1,47,878
32.	Sh. S. Krishna Kumar	19, Teen Murti Marg	1,11,675
33.	Sh. G. Venkataswamy	2, Jantar Mantar Road	1,99,621
34.	Sh. P. K. Thungan	AB-3, Pandara Road	62,868
35.	Smt. Margaret Alva	23, Ashok Road	80,768
36.	Sh. Shanta Ram Potdukhe	10, Ashok Road	96,394
37.	Sh. M. Mallikarjun	60, Lodi Estate	25,869

Sl. No.	Name of Member	Particulars of residence	Total amount spent on furniture, furnishings and equipments (Rs.)
1.	2	3	4
38.	Sh. Chinta Mohan	170, South Avenue	7,750
39.	Sh. Dalbir Singh	13-E, Firozshah Road 12, Saldarjung Road	9,616 72146
40.	Sh. P. R. Kumarmangalam	14, B.D. Marg	72,116
41.	Sh. M. Ramachandran	163, South Avenue	15,376
42.	Smt. D.K. Thara Devi Sidhartha	4, South Avenue 151, South Avenue	38,399 17,960
43.	Sh. M.O.H. Farook	6, Akbar Road	43,581
44.	Sh. Eduardo Falerio	20, Tughiak Crescent 6, Janpath	56,859 1,01,834
45.	Sh. P.J. Kurian	AB-77, Shahjahan Road	70,155
46.	Sh. M.M. Jacob	4, Kushak Road	99,071
47.	Sh. Rameshwar Thakur	1, Sunheri Bagh Rd.	29,590
48.	Sh. M. Arunachalam	10, Raisina Road	39,160

Sl. No.	Name of Member	Particulars of residence	Total amount spent on furniture, furnishings and equipments (Rs.)
1.	2	3	4
49.	Sh. Uttam Bhai Patel	17, Teen Murti Marg	38,160
50.	Sh. Ram Lal Rahi	47, Lodi Estate	63,053
51.	Sh. Pawan Singh Ghatowar	9, Teen Murti Marg	60,260
52.	Sh. S.B.N. Gowda	9, Teen Murti lane	37,337
53.	Dr. (Smt) Girija Vyas	AB-26, Shahjahan Road	77,007
54.	Sh. Salman Khursheed	2, Moti Lal Nehru Place	43,604
55.	Ms. K. Kamala Kumari	44, North Avenue	29,460
56.	Shri P.V. Rangayya Naidu	24, Willingdon Crescent	52,787

[Translation]

Unauthorised Colonies in Delhi

2372. SHRI SATYA DEO SINGH:
SHRI RAJENDRA
AGNIHOTRI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware that the number of unauthorised colonies has been increasing in Delhi for the last few years;

(b) if so, the number of unauthorised colonies increased during the last two years; and

(c) the action taken to check the increase of unauthorised colonies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) On the basis of estimates prepared by Delhi Administration as on August 1990, there were 1207 unauthorised as well as regularised unauthorised colonies in Delhi.

(c) Action is taken by the concerned Departments against unauthorised colonies under the relevant Acts from time to time.

Pathways and Markets Near India Gate

2373. SHRI RAM BADAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to construct two overhead pedestrian pathways and two underground markets near India Gate in New Delhi;

(b) if so, the time by which the construction work is likely to commence; and

(c) the total expenditure estimated to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c). Do not arise.

Gas Cracker Projects

2374. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Gas Authority of India propose to set up Gas Cracker Projects during the current year; and

(b) if so, the locations thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). GAIL propose to set up a Gas Cracker and downstream units at Auraiya in Uttar Pradesh.

[English]

Water and Sewer Lines in Walled City

2375. SHRI TARA CHAND KHANDELWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware that century old sewer and drinking water lines in the walled city area of Delhi both are interconnected at several places;

(b) whether the Municipal Corporation of Delhi has failed to clean the sewerage lines and to check their inter-connection with drinking water lines;

(c) whether the residents in the area are getting dirty drinking water as a result of inter-connection of these lines; and

(d) if so, the corrective steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). M.C.D. reports that the sewerage system in the walled city is an old system but sewer blockage complaints are attended to without delay. Regular cleaning and desalting of sewer is also undertaken by the Municipal Corporation of Delhi.

2. The Delhi Water Supply & Sewage Disposal Undertaking has reported that the water supplied by them is potable, wholesome and conforms to the standards laid down by the Ministry of Urban Development. The quality of water is checked at every stage i.e. from raw water stage to the distribution system at the consumers' end. To monitor the quality of water, more than 250 samples are lifted daily.

3. They have further reported that some individual cases of contamination have been reported, mostly in the walled city and Sadar Paharganj Zones. Water lines in these Zones were laid more than 50 years ago and in some places, sewer lines pass close to these lines. Corroded individual ferrules resulting in leakage and consequent

contamination has been noticed in these areas. A detailed action plan has been drawn up to replace these lines. Mean-While, Special Squads have been formed to survey these areas intensively and to take preventive measures against contamination. Whenever individual complaints are received, these are attended to immediately. In case of contamination coming to notice, water supply to such area is cut off and water is supplied through tankers. Defective or corroded houses connection pipes are replaced and after flushing the system and checking the samples, water supply is restored. A campaign for creating public awareness has also been launched through Press, Television and All India Radio.

LPG Cylinders Manufacturing Plants

2376. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the locations of LPG cylinders manufacturing plants functioning at present in the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): A list of LPG cylinder manufacturing plants on whom cylinder orders were placed during 1992-93 is given in the attached statement.

STATEMENT

There are 64 LPG cylinder manufacturing plants in the country on whom orders for manufacturing of cylinders have been issued during 1992-93. The State-wise locations are as follows:-

Sl. No.	State	Location	No. of Plants
1	2	3	4
1.	Andhra Pradesh	Hyderabad	9
2.	Andhra Pradesh	Kurnool	1
3.	Andhra Pradesh	Salem	1
4.	Assam	Gauhati	1
5.	Delhi	Nangloi	1
6.	Gujarat	Halol	1
7.	Gujarat	Palej	1
8.	Gujarat	Panoli	1
9.	Haryana	Faridabad	5
10.	Himachal Pradesh	Kalamb	1
11.	Himachal Pradesh	Paontashib	1
12.	Himachal Pradesh	Una	1

Sl. No.	State	Location	No. of Plants	
1	2	3	4	
13.	Karnataka	Bangalore	3	
14.	Karnataka	Belgaum	1	
15.	Kerala	Alwaye	1	
16.	Madhya Pradesh	Bhopal	1	
17.	Madhya Pradesh	Indore	2	
18.	Madhya Pradesh	Mandi Deep	3	
19.	Maharashtra	Kalmeshwar	1	
20.	Maharashtra	Murbad	1	
21.	Maharashtra	Nagpur	1	
22.	Orissa	Bhubneswar	2	
23.	Orissa	Balasore	1	
24.	Pondicherry	Pondicherry	1	
25.	Punjab	Mandi Gobindgarh	1	
26.	Punjab	Sangrur	1	

Sl. No.	State	Location	No. of Plants	
1	2	3	4	
27.	Rajasthan	Alwar	2	
28.	Rajasthan	Bhiwadi	2	
29.	Rajasthan	Jaipur	1	
30.	Tamil Nadu	Madras	4	
31.	Tamil Nadu	Jalna	1	
32.	Tamil Nadu	Trichy	1	
33.	Tamil Nadu	Vizag	1	
34.	Uttar Pradesh	Ghaziabad	2	
35.	Uttar Pradesh	Mathura	1	
36.	Uttar Pradesh	Muzafarnagar	1	
37.	Uttar Pradesh	Sikendarabad	1	
38.	West Bengal	Calcutta	2	
39.	West Bengal	Durgapur	1	
Total:			64	

[Translation]

**Building in Old Delhi Declared
Dangerous**

2377. SHRI RAMASHRAY PRASAD
SIGNH: Will the Minister of URBAN
DEVELOPMENT be pleased to state:

(a) the number of buildings in the Old
Delhi declared dangerous;

(b) whether the Government propose to
demolish these buildings;

(c) if so, by when; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) to (d). The
Municipal Corporation of Delhi has reported
that a pre-monsoon survey has been carried
out to locate the dangerous/repairable houses
in the MCD area. 10 houses/parts thereof
were declared dangerous during this
monsoon survey out of which 7 were located
in the walled city. Action has been initiated to
demolish them or repair to the dangerous
portions in all the 10 houses.

Delhi Development Authority (Slum
Wing) have identified 139 slum properties as
dangerous. They have taken up the matter
with the Municipal Corporation of Delhi for
demolition of these properties.

**Ban on Allotment of Government
Accommodation to Employees having
own Houses**

2378. SHRISURENDRA PAL PATHAK:
Will the Minister of URBAN DEVELOPMENT
be pleased to state:

(a) whether the Union Government
propose to put a ban on allotment of

Government accommodation to such
employees who have either their own houses
in Delhi or have been given house building
advance to construct their houses within
Union Territory of Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) No, Sir.

(b) to (c). It is felt that discontinuance of
facility of allotment of Govt. accommodation
would discourage the Govt. employees from
construction of private houses which would
be against the housing policy of the Govt.,
which is to increase the housing stock.
Moreover, it would be discriminatory, as the
officers owning houses at place other than
their place of posting would continue to be
eligible for allotment of Govt. accommodation
while those owning houses at the place of
posting shall be declared ineligible.

[English]

Krishi Vigyan Kendras

2379. PROF. PREM DHUMAL: Will the
Minister of AGRICULTURE be pleased to
state:

(a) the number of Krishi Vigyan Kendras
in Punjab, Himachal Pradesh, Haryana and
Rajasthan;

(b) whether the proposals for opening
more Krishi Vigyan Kendras in these States
are pending with the Union Government for
clearance;

(c) if so, the details thereof; and

(d) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Sir, The Indian Council of Agricultural Research established 7 Krishi Vigyan Kendras in Punjab, 4 in Himachal Pradesh, 10 in Haryana and 20 Krishi Vigyan Kendras in Rajasthan.

(b) Yes.

(c) 3 proposals from Himachal Pradesh, 7 from Punjab, 6 from Haryana and 3 from Rajasthan are lying pending with the ICAR.

(d) A decision on these proposals will be taken subject to availability of funds and fulfilment of essential requirements, like availability of free land etc.

Unauthorised Extension of Buildings in Sarita Vihar

2380. DR. ASIM BALA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority demolished any unauthorised extension of building premises in recently developed Sarita Vihar Colony in South Delhi;

(b) if so, the number of unauthorised extension of buildings were demolished and ownerships of the flat owners were cancelled during the last one year; and

(c) the steps taken to check unauthorised construction in the said area?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The Delhi Development Authority has reported that survey of recently developed Sarita Vihar colony in South Delhi has been conducted from time to time. During the last one year, 80 cases of additions/alterations were detected. Show cause notices for

stoppage and removal of unauthorised constructions have been issued.

Spices Production

2381. SHRIMATI KRISHNENDRA KAUR (DEEPA):
SHRIMATI BHAVNA
CHIKHLIA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the spices producing states in the country;

(b) the production of spices in the country during each of the last three years; and

(c) the steps taken to encourage the production of spices?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Spices are grown through out the country. Some of the important spices growing States are as follows:-

1. Kerala
2. Karnataka
3. Andhra Pradesh
4. Rajasthan
5. Tamil Nadu
6. Gujarat
7. Maharashtra
8. Orissa
9. West Bengal

(b) The production of spices in the country

during the last three years is as under:-

1989-90	19.603 Lakh M.T.
1990-91	19.554 Lakh M.T.
1991-92	20.770 Lakh M.T.

(c) A scheme for the integrated development of spices under Central Sector is being implemented from the 7th Plan onwards. The expenditure for this sector is as follows:-

VII Plan	Rs. 211.15 lakh
1989-90	Rs. 59.57 lakh
1990-91	Rs. 204.76 lakh
1991-92	Rs. 564.63 lakh
1992-93	Rs. 1200.00 lakh

(Estimated)

Target for Construction of Flats

2382. SHRI JEEWAN SHARMA:
SHRI MOHAMMAD ALI
ASHRAF FATMI:
SHRI RAM LAKHAN SINGH
YADAV:
SHRI RAJNATH SONKAR
SHASTRI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any target was fixed for construction of flats under New Pattern (HUDCO) Scheme, 1979 for 1991;

(b) if so, the details thereof, category-wise and locality-wise and the target achieved;

(c) how does it compare with the preceding three years;

(d) the reasons for construction of less number of flats; and

(e) the details for the target fixed for the year 1992 and 1993 category-wise and steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The position regarding target/achievement in the construction of flats under New Pattern Scheme, 1979 during 1991-92 is indicated as per Statement enclosed.

(c) The targets/ achievements in the construction of flats under New Pattern Scheme, 79 during the proceeding three years are indicated as per Annexure 'B'.

(d) The reasons for construction of less number of flats are reported by DDA as follows:-

1. Delayed completion of external electrification work and connection by DESU.
2. Delayed connection of water and sewage system by MCD.
3. Shortage of essential building materials like cement, steel, pipes etc.
4. Show progress by contractors.

(e) The details of targets fixed for construction of flats during 1992-93 are indicated as per Annexure 'O'. Action plan has been drawn by DDA to meet the target fixed and this action plan is reviewed periodically.

STATEMENT

Target of Construction of Flats under New Pattern Scheme, 79 for 1991-92

Category wise targets

Sl. No.	Zone	MIG	LIG	JANTA/EWS	Total
1	2	3	4	5	6
1.	East Zone	180	100	1656	1936
2.	West Zone	-	544	3392	3936
3.	North Zone	1292	876	174	2342
4.	South East Zone	260	96	41	397
5.	Rohini Zone	-	-	832	832
6.	South West Zone	-	-	-	-
Total:		1732	1616	6095	9443

*Achievement in the Construction of flats under New Pattern Scheme, 79 for 1991-92***CATEGORY WISE ACHIEVEMENTS**

Sl. No.	Zone	MIG	LIG	JANTA/EWS	Total
1.	East Zone	180	100	1656	1936
2.	West Zone		543	3107	3650
3.	North Zone	1068	876	174	2118
4.	South East Zone	260	96	41	397
5.	Rohini Zone		-	832	832
6.	South West Zone		-	-	
Total:		1508	1615	5810	8933

ANNEXURE 3

Target for construction of Flats under New Pattern Scheme, 1979

Sl. No.	Year	Category			Total
		MIG	LIG	JANTA	
1.	1988-89	2806	6332	7654	17,792
2.	1989-90	2577	9530	11485	23,992
3.	1990-91	344	3016	5363	8,723
		5727	18878	24502	49,117

*Achievement for Construction of Flats under New Pattern Scheme 1979.**Category*

<i>Sl. No.</i>	<i>Year</i>	<i>MIG</i>	<i>LIG</i>	<i>Janta</i>	<i>Total</i>
1.	1988-89	3052	6996	4792	14,840
2.	1989-90	2312	8264	8794	19,370
3.	1990-91	273	2832	4116	7,221
		5637	18092	17702	41,431

ANNEXURE 'C'*Action Plan for Construction of Flats during 1992-93*

<i>Year</i>	<i>SFS</i>	<i>MIG</i>	<i>LIG</i>	<i>JANTA/EWS</i>	<i>Staff Quarters</i>	<i>Total</i>
1992-93	2000	1481	3028	1835	80	8424

Rock Garden Project

2383. SHRI K. RAKAMURTHEE TINDIVANAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Rock Garden Project near Jawaharlal Nehru University in Delhi has been given up;

(b) if so, the reasons therefor;

(c) the amount spent on the project before it is given up; and

(d) whether the Government propose to review its decision in view of the huge amount already spent on the project?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) DDA reports that this project has been given up.

(b) The development of Rock Garden near Jawaharlal Nehru University was reviewed by DDA and it was felt that it may not be appropriate to carry out development in the interest of preserving the natural character of the ridge.

(c) Delhi Development Authority have reported that an amount of Rs. 19.80 lacs has been spent on the project.

(d) There is no proposal at present to further review the decision.

Smuggling of Sophisticated Arms

2384. PROF. RITA VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether smuggling of sophisticated arms across the Indo-Pak border is going on;

(b) if so, the number of cases detected

during each of the last six months; and

(c) the steps taken to check it?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. JACOB): (a) Yes, Sir.

(b) During the last six months from December 1991 to May, 1992, 52 sophisticated Arms including AK-47 Rifles, AK-74 Rifles and AK-56 Rifles etc. have been captured on the Indo-Pak border.

(c) Border fencing and flood lighting at some of the sensitive and vulnerable stretches is being done on the Indo-Pak border. Steps are also being initiated to further strengthen the BSF and provide it with the necessary wherewithal's to effectively check the smuggling of arms.

[Translation]

Fake Passport Gang in Delhi

2385. SHRI RAJENDRA AGNIHOTRI:
SHRI MUMTAZ ANSARI:
SHRI BRIJBHUSHAN SHARAN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any gang engaged in issuing fake passports has been detected in Delhi recently;

(b) if so, the details thereof;

(c) the number of persons arrested in this connection;

(d) the action taken against them;

(e) whether this gang had been operating

a parallel office in Delhi for more than a year; and

(f) the measures taken/being taken to curb such crimes in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) to (e). The Delhi Police have reported that they have elected five gangs issuing fake passports during 1992 (upto 19.7.1992). The details are:-

- (i) Two persons have been arrested in case FIR No. 141 u/s 420/468/471 IPC and 14 Foreigners Act dated 22.6.1992, P.S. Preet Vihar, Delhi. They were operating in Delhi for more than a year. From their possession 70 fake passports and 100 fake visas were recovered.
- (ii) Two Bangladesh nationals were arrested at IGI Airport on 21.6.1992. Their interrogation and subsequent raids led to the arrest of four other accused persons. Two cooperate criminal cases have been registered vide FIR No. 335 and 330 dated 21.6.92 u/s 419/420/468/471/365/367/373/120-B IPC and 14 Foreigners Act at P.S. I.G.I. Airport.
- (iii) Four Chinese traveling on forged passports and two agents were arrested on 16.7.1992 in case FIR No. 370 registered u/s 419/420/468/471 and 120-B IPC, P.S. I.G.I. Airport.
- (iv) One person was arrested in case FIR No. 263/92 on 16.7.1992 u/s 419/468/471 IPC and 12 passport Act, P.S. Karol Bagh. Five forged passports were recovered from his possession. His accomplice has not been traced.

(v) Two persons were arrested on 11.1.92 in case FIR No. 22 u/s 420/468/467/474/120-B IPC P.S. Defence Colony and from their possession 37 fake passports and 18 rubber stamps were recovered.

(f) The steps include strengthening of intelligence and registration of criminal cases whenever such illegal activities are detected.

[English]

Scheme for Welfare of Balmiki Community of Agra

2386. SHRI DEVI BUX SINGH: Will the Minister of WELFARE be pleased to state:

(a) whether the Government of Uttar Pradesh has submitted a scheme to the Union Government for the welfare of balmiki Community of Agra to discontinue the practice of carrying night soil on head under 'Bhangi Mukti Yojna'?

(b) if so, the details thereof;

(c) whether the scheme has since been approved by the Union Government;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir.

(b) to (e). Does not arise.

Expansion of Cochin Refinery

2387. SHRI P.C. THOMAS:
PROF. K.V. THOMAS:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to be state:

(a) the progress made so far under the scheme for expansion of the Cochin Refinery;

(b) the time by which the expanded

projects are likely to be commissioned and;

Slum Projects with Assistance of World Bank for Madras City

(c) what will be the effect on production by this expansion?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Cochin Refineries Limited has placed orders for all critical and long delivery items. Site grading as well as civil and structural works are in progress.

(b) All plants and expanded units are expected to be mechanically completed by March 1995 and commissioned in three months time thereafter.

(c) Additional capacity to process crude will be 2.5 MMTPA in the case of Bombay High crude and 3 MMTPA in the case of Persian Gulf crude. Correspondingly the production of various petroleum products will increase.

Criteria for setting up of Oil Refineries

2388. SHRI ANANTRAO DESHMUKH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to be state:

(a) the number of Oil Refineries in the country; and

(b) the criteria for setting up of oil refineries?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Twelve.

(b) The criteria for setting up of oil refineries include supply demand balance of petroleum products, techno-economic factors, availability of suitable infrastructure etc.

2389. SHRI ANBARASU ERA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any project with the assistance of World Bank for improvement of slums in Madras city is being implemented; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The Tamil Nadu Urban Development Project with a total cost of Rs. 632.6 crores with IDA credit of US \$ 303.5 million is under implementation in Tamil Nadu since 1988 with World Bank assistance Madras is one of the beneficiary cities. Slum Improvement Programme at a cost of Rs. 46.40 crores is one of the components of the Project, being implemented in ten cities/town including Madras. The total physical target envisages coverage of 94,000 households which include 45,000 households for Madras City. According to reports received upto March 1992, administrative approval for schemes covering 41579 households in 206 slums at cost of Rs. 11.76 crores has been accorded by the State Government.

Wasteland Development

2390. SHRI HARISINH CHAVDA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Gujarat has submitted a proposal to the Union Government for conversion of wasteland into cultivable land on pilot project basis; and

(b) if so, the steps taken by the Union

169 Written Answers

SRAVANA 1, 1914 (SAKA)

Written Answers 170

Government to clear this proposal expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) Does not arise.

SC/ST Beneficiaries in Gujarat

2391. DR. AMRIT LAL KALIDAS PATEL:

Will the Minister of WELFARE be pleased to state:

(a) the number of beneficiaries under the Centrally sponsored schemes for Scheduled Castes/scheduled Tribes in Gujarat; and

(b) the funds allocated and spent so far under these schemes during 1991-92 and 1992-93 years, Scheme-wise?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). A Statement is laid on the Table of the House.

STATEMENT

Statement Showing the Details of Matching Central Assistance Released under the Centrally Sponsored Schemes in Respect of Gujarat and the number of Beneficiaries during 1991-92 and 1992-93.

Sl. No.	Name of the Scheme	Central assistance released during		No. of beneficiaries
		1991-92	1992-93	
1.	2	3	4	5
1.	Post-matric Scholarship for SC and ST students	291.27	37.165 (ad-hoc)	15,30,333 (1991-92) (anticipated)
2.	Pre-matric scholarship for the children of those engaged in unclean occupations	25.47	14.376 (ad-hoc)	1,29,893 (1991-92) (anticipated)
3.	Protection of Civil Rights Act, 1955 and the SCs and STs (Prevention of Atrocities) Act, 1989.	33.21	4.00 (ad-hoc)	Funds released for effective implementation of various provisions of two Acts.
4.	Book-Banks for SCs & STs	1.58	0.30 (ad-hoc)	76 (1991-92)
5.	Girls Hostels for SCs	11.88	—	122 (1991-92)
6.	Boys Hostels for SCs	60.66	—	600 (1991-92)
7.	Girls Hostels for STs	30.13	—	260 (1991-92)
8.	Boys Hostels for STs	17.16	—	140 (1991-92)

Sl. No.	Name of the Scheme	Central assistance released during			No. of beneficiaries
		1991-92	1992-93		
1.	2	3	4	5	
9.	Coaching & Allied Scheme for SCs and STs	4.38	2.50 (ad-hoc)	777 (1991-92)	
10.	Sch. Caste Development Corporation	56.69	7.40	2,94,067 (till 1999-91)	
11.	Liberation of Scavengers	250.00	67.00 (1st instalment)	Survey to identify beneficiaries in progress	
12.	Establishment of Ashram Schools in Tribal Sub-Plan Areas	—	—	—	
13.	Research and Training	3.25	—	One Tribal Research Institute	

Note: During 1992-93 ad-hoc grant has been released in respect of Schemes Nos:- 1,2,3,4,9,10, and 11. For other schemes, matching Central Share will be released after receipt of proposals from the State Govt. of Gujarat. The No. of beneficiaries for 1992-93 will be known only at the end of the financial year.

Upliftment of Weaker Sections**2392. SHRID. VENKATESWARARAO:**

Will the Minister of WELFARE be pleased to state:

(a) the amount spent by each State for the upliftment of weaker sections on account of Dr. Ambedkar Centenary Celebrations;

(b) the achievement made so far in this regard;

(c) whether Union Government have

also provided some financial assistance in this regard; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Information is awaited from the State Governments.

(c) and (d). Amounts spent by Ministry of Welfare on various schemes for Scheduled Castes and Scheduled Tribes during the Centenary Celebrations of Baba Saheb are as under:-

Schemes	Amount spent during 1990-91	Amount spent during 1991-92	Allocation during 1992-93
	3	4	5
(i) Welfare Schemes for Scheduled Castes	318.79	382.50	405.19
(ii) Welfare Schemes for Scheduled Tribes.	269.10	293.83	314.80
(iii) Dr. Ambedkar Centenary programmes.	0.18	10.73	3.35

New Oil Exploration Technique

2393. SHRI R. DHANUSKODI
ATHITHAN: Will the Minister of PETROLEUM
AND NATURAL GAS be pleased to state:

(a) whether a new oil exploration technique without the need for actual drilling or use of explosives, has been successfully explored in the Western region; and

(b) if so, the areas where this method has been put to use and the extent of oil and gas reserves identified as a result thereof?

THE MINISTER OF PETROLEUM AND
NATURAL GAS (SHRI B.
SHANKARANAND): (a) A new seismic data acquisition technique called "VIBROSEIS" that eliminates the need for shot hole drilling and use of explosive has been successfully employed in the Western Region.

(b) The new "VIBROSEIS" technique has been put to use in most of the basinal areas of Cambay and Kutch in Gujarat and Jaisalmer, Shahgarh and Mialjar areas of Rajasthan.

This technique substitutes conventional explosive technique as energy source in seismic data acquisition and has no direct

bearing on identification of oil and gas reserves.

[Translation]

Housing Project of Bihar

2394. SHRI RAM TAHAL
CHOUDHARY:
SHRI CHHEDI PASWAN:

Will the Minister of URBAN
DEVELOPMENT be pleased to state:

(a) the details of the project under consideration of the Housing and Urban Development Corporation to solve the housing problem in rural and urban areas of Bihar;

(b) whether the Housing and Urban Development Corporation has accorded its approval to these projects; and

(c) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) to (c). As reported by HUDCO one shelter upgradation scheme under NRY is in the pipeline. The details are as follows:-

No. of units	Project Cost (Rs. in lakh)	Loan Amount (Rs. in lakh)	Subsidy (Rs. in lakh)	
			Central Govt.	State Govt.
1	2	3	4	5
5,000	207.50	157.50	40.00	10.00

The project is pending with borrowing agencies to complete various requirements.

[English]

Kharif Production

2395. SHRI ANAND RATNA MAURYA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is a general decline in Kharif production during the last three year;

(b) if so, the actual kharif production during said period, grain-wise;

(c) whether the Government have identified the reasons therefor;

(d) if so, the details thereof; and

(e) the steps being taken by the Government to reverse the trend?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). No, Sir. There is no general decline in kharif production during the last three years. Kharif foodgrain production in 1989-90 at 100.99 million tonnes was the highest ever and at 99.93 million tonnes in 1990-91 was higher than all the earlier years except 1989-90. However, some shortfall is expected in kharif foodgrain production during 1991-92.

(c) and (d). The decline in kharif foodgrain production during 1991-92 was mainly due to adverse weather conditions particularly in the south-west monsoon season. There were two long dry spells and overall rainfall was only 92% of the normal.

(e) The Union Govt. is making continuous efforts through implementation of various programmes including supply of subsidised

inputs like the high yielding variety seeds, fertilizers, plant protection chemicals, transfer of technology, credit and market support, etc. in order to increase the crop production in general.

[Translation]

ICAR Projects

2396. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of new projects proposed to be launched by the ICAR during Eighth Five Year Plan;

(b) the funds earmarked for the purpose; and

(c) the number of projects presently implemented by ICAR?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE (SHRI K.C. LENKA): (a) Sir, 31 new projects have been proposed to be launched during the VIII Plan.

(b) Rs. 137.76 crores.

(c) 165 plan projects have been carried over to the Eighth Plan.

[English]

Terrorists Killed/Arrested in Delhi and J & K

2397. SHRI CHANDRESH PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of terrorists have been killed, arrested and wounded in Delhi during May-June, 1992;

(b) If so, the details thereof; and

(c) the details of awards, promotions, prizes etc. given to the informers, police, military, paramilitary personnel and others who played a crucial role in arrest, killing etc. of those terrorists?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). The number of terrorists killed, wounded and arrested in Delhi during May and June, 1992 is as under:-

Killed	Wounded	Arrested
NIL	NIL	1

On 9.6.92, one Sarabjeet Singh was arrested by the local police. During interrogation, he was found involved in several cases in Punjab. The accused was henced over to Punjab Police under orders of Court.

(c) Nil.

Restrictions on Foreign Nations

2398. SHRI V.S. VIJAYARAGHAVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the places where restrictions have been imposed on foregin nationals under the Foreigners (Restricted Areas) Order, 1963 for entry/stay. State-wise;

(b) whether the Union Government propose to lift the ban in respect of some of these places; and

(c) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) The whole of Assam,

Meghalaya, Tripura, entire area in Sikkim from the Southern border of Sikkim upto the innerline and Union Territory of Andaman & Nicobar Islands have been declared as Restricted areas under the Foreigners (Restricted Areas) Order, 1963. However, foreign tourists can visit following places in the areas declared as Restricted areas, after obtaining necessary permits form the competent authorities:-

Assam - Kaziranga National Park, Manass Bird Sanctuary, Guwahati City and Kamakhya Temple, Sibsagar, Jatinge Bird Sanctury.

Meghalaya - Shillong, Barapani and Cherapunji.

Andaman & - Municipal area, Port Blair, Havelock Island, Long Island, Neil Island,

Nicobar Islands Mayabunder, Diglipur, Rangat, Jolly Buoy, Cinque, Red Skim, Mt. Harriet and Madhuban.

Sikkim - Gangtok, Rumtek, Phodang and Pamayangtse.

(b) No, Sir.

(c) Does not arise.

Intensive Cotton Development Programme

2399. SHRI NITISH KUMAR:
SHR GAGMEET SINGH
BRAR:
SHRI MANIKRAO HODLYA
GAVIT:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have

recently approved a scheme for the implementation of the Intensive Cotton Development Programme during 1992-93 in certain States; and

(b) if so, the total outlay remarked for the above scheme, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) The total outlay earmarked for the scheme during 1992-93 is Rs. 1976.96 lakhs. State-wise outlays have not been remarked as this year the scheme envisages release of funds to the State Governments on the basis of the component-wise physical targets received from them.

Naxalite Problem

2400. SHRI RABIRAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have recently warned the States affected by the problem of Naxalites to take special precautions; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The Central Government have been impressing upon the affected State Governments the need for taking adequate measures to control the naxalite violence. It is for the State Governments concerned to devise various methods and take concrete steps to improve the situation. The Central Government is rendering all possible assistance to the affected states, when required.

World Bank Loan for Cyclone Relief Works

2401. SHRI R. SURENDER REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the World Bank has sanctioned a loan of Rs. 31 crores for permanent relief and rehabilitation works in areas damaged by cyclone in Nellore District, Andhra Pradesh?

(b) if so, the projects on which this amount is likely to be spent;

(c) the projects that have already been undertaken; and

(d) the amount received and utilised so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) A project called "Andhra Pradesh Cyclone Emergency Reconstruction Project" with an estimated cost of \$ 360 million has been approved in October 1990 by the World Bank following the cyclone in May, 1990 in Andhra Pradesh. The World Bank assistance for the project is US \$ 210 million. This project covers 9 coastal districts of Andhra Pradesh viz., Srikakulam, Vizianagaram, Vishakhapatnam, East Godavari, West Godavari, Krishna, Guntur, Prakasam and Nellore.

(b) and (c). This project covers repairs, restoration and improvement of damaged works and infrastructure in irrigation, drainage, roads, electricity, water supply, municipal services and agriculture sector in these 9 coastal districts. The Govt. of Andhra Pradesh have been implementing these programmes and works.

(d) The Govt. of Andhra Pradesh has utilized \$ 64.480 million of World Bank assistance till March, 1992 under this Project.

Hoarding on Payments of South Delhi Roads

2402. SHRI SOMJIBHAI DAMOR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware that the payments of South Delhi especially Greater Kailash - I Roads, are full of boardings thus making it difficult for the pedestrians to walk on the payments;

(b) whether such hoardings are installed with the approval of the Government;

(c) if so, the details thereof;

(d) whether the Government propose to ban the display of hoardings on the payments;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The Municipal Corporation of Delhi has reported that hoardings are permitted to be installed with the approval of competent authority on payments and other suitable places under Sections 140-146 of the Delhi Municipal Act which applies to South Delhi roads as well. However care is exercise to ensure that no obstruction or inconvenience is caused to the pedestrians. These areas are regularly inspected by MCD and unauthorised hoardings, if any, are removed.

(c) The provision relating to hoardings and advertising are contained in Sections 140-146 of the D.M.C. Act. Removal of unauthorised hoardings is carried out under Section 143. Sites are chalked out and

earmarked for permitting. hoarding and a Board is constituted the purpose which allots sites through auction to the highest bidders.

(d) Since there is no imminent danger to the movement of pedestrians and since the income accruing from the hoardings and display of advertisements is one of the lawful sources of revenue to the MCD, there is no proposal at present to discontinue or ban display of hoardings on the payments.

(e) Does not arise in view of the reply to part (b) above.

(f) The Municipal Corporation of Delhi have reported that they have to tap various resources of revenue to meet its obligatory and other functions under the Act. Since this is a source of revenue, the discontinuance of the same is likely to affect the economy of the MCD. Besides, display of advertisements is a legitimate activity of companies in the public and private sectors.

[Translation]

Strength of Industrial Security Force

2403. SHRI ARVIND TRIVEDI:
SHRI PANKAJ
CHOWDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to increase the strength of Central Industrial Security Force in order to provide security to private sector industries;

(b) if so, whether any decision has since been taken in this regard;

(c) if so, by when this proposal is likely to be implemented; and

(d) if not, the measures proposed to be

taken by the Government to provide security to private sector industries?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): (a) No, Sir.

(b) and (c). Does not arise.

(d) Law and order is a State subject and it is the responsibility of the State Government to provide security to private sector industries.

[English]

Automatic Effluent Treatment Plant at Noonmati Refinery, Guwahati

2404. SHRI PROBIN DEKA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal to set up an Automatic Effluent Treatment Plant at the Noonmati Refinery, Guwahati; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) There is no such proposal under consideration at present.

(b) Does not arise.

Oil and Natural Gas Reserves at Krishna Godavari Basin

2405. SHRI VIJAYANAVATIL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have estimated the reserves of oil and natural gas at Krishna Godavari basin;

(b) if so, the details thereof;

(c) whether the Government propose to step up the production of natural gas and oil in that basin; and

(d) if so, the natural gas and oil likely to be produced by the end of the Eighth Plan in that basin?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). As on 1.1.1992, the recoverable reserves are estimated to be 58.36 million tonnes of oil and oil equivalent of gas.

(c) Yes, Sir.

(d) The production of crude oil and natural gas from this basin in the terminal year of the Eighth Plan (1996-97) is expected to be 1.24 million tonnes of oil and about 3.30 MMSCMD of gas.

Municipal Corporation of Delhi

2406. DR. RAMESH CHAND TOMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the financial position of Municipal Corporation of Delhi has been getting grave day-by-day;

(b) if so, the details thereof;

(c) the total amount collected from taxes during 1990-91 and 1991-92; and

(d) the amount of taxes in arrears, zone-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). Liabilities amounting to approximately Rs. 58.02 crores remained undercharged as on 31st March, 1992, in the Municipal Corporation of Delhi.

(c) and (d). The amount of taxes collected during the financial years 1990-91 and 1991-92 was approximately Rs. 218.68 crores and Rs. 262.53 crores respectively.

Shortfall in Foodgrain Production

2407. SHRIMATI GIRIJA DEVI:
SHRI VJAY NAVAL PATIL:
SHRI R. SURENDER
REDDY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is likely to be a shortfall in the production in the Kharif belt in the country due to poor monsoon;

(b) whether the Government have carried out any alternative advance crop planning to mitigate the impact of weather aberrations; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) It is too early to predict the likely Kharif production, at this stage

(b) and (c). Yes, Sir. To mitigate the impact of weather aberration, if any, the State Governments have been advised to resort to contingency planning, inter-alia, comprising water budgeting, cultivation of low water requiring crops, short duration crops/varieties, conservation of soil moisture, and use of improved agronomic practices.

Alleged Irregularities in Horticulture Producers Cooperative Marketing and Processing Society Limited, Bangalore

2408. SHRI H.D. DEVEGOWDA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have received any complaint regarding alleged irregularities committed by Horticulture Producers Cooperative Marketing and Processing Society Limited, Lal Bhag, Bangalore;

(b) if so, the details thereof;

(c) the action taken by the Government thereon;

(d) the funds released by N.C.D.C. to this Society, so far; and

(e) the number of retail outlets opened in this society so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) and (c). Do not arise.

(d) So far the Corporation has released Rs. 100.985 lakhs as term loan in favour of the Society and Rs. 70.00 lakhs towards investment loan to the State Government, for participating in the share capital of the Society.

(e) The Society has opened 190 retail outlets so far.

Allotment of Plots/Flats/Shops to SCs/ STs

2409. SHRI RAM VILAS PASWAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the DDA has made provisions of 25% reservation in the allotment of residential plots/flats/shops for the Scheduled Castes/Scheduled Tribes;

(b) if so, the details of allotment made under reservation quota during each of the last three years; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) In accordance with the Govt. of India's orders/instructions, DDA has made provision for reservation of SC/ST to the extent of 25% in Registration Schemes for allotment of plots/flats and similarly in case of shops also.

(b) and (c). The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Bottling Plants in Uttar Pradesh

2410. MAJ. GEN (RETD.)
BHUVAN CHANDRA
KHANDURI:
SHRI RAJVEER SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal for setting up of LPG bottling plants in Garhwal circle and Bareilly District of Uttar Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

[English]

Inner-Line Permit System in Tripura

2411. SHRIMATIBIBHUKUMARIDEVI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Tripura has lately taken up the issue of enforcing an inner-line permit system with the Union Government;

(b) if so, in what precise terms and at what level the matter was taken up; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) No, Sir.

(b) and (c). Does not arise.

Wastage of Fruits and Vegetables

2412. SHRI M.V.V.S. MURTHY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) how much worth of fruits and vegetables are wasted annually in the country owing to inadequate facilities of processing;

(b) whether the Government are taking any measures to prevent such wastage;

(c) whether the Government are providing any financial assistance to set up food processing units; and

(d) if so, the amount released by the Government to various States/organisations during each of the last three years. State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b). While no authentic information is available, it is estimated that fruits and vegetables valued at Rs. 3000 crores are wasted every year due to inadequate post harvest handling as well as absence of linkage of growers with the processors and fresh fruits and vegetables markets. National Horticulture Board has formulated a number of schemes to

strengthen post-harvest infrastructure and reduce the post-harvest losses.

(c) This Ministry has formulated various plan schemes for assisting the public sector, joint sector co-operative sector units etc., for setting up/development of food processing industry.

(d) The details are given in the enclosed statement.

STATEMENT

Assistance released in last three years to various State Organisations for setting up/Development of Food Processing Industry.

Name of the State/ Union Territory	Financial assistance granted (Rs. in lakhs)			
	1989-90	1990-91	1991-92	
1	2	3	4	
Andhra Pradesh		118.75		34,297
Assam				207,500
Bihar				5.15
Gujarat				7,000
Himachal Pradesh		19.00		150,000
Haryana		65.38		
Karnataka		3.64		57,500
Kerala		6.37		52,330
Lakshdweep				75,510
Madhya Pradesh	2.5	45.00		87,500

Name of the State/ Union Territory	Financial assistance granted			
	1989-90	1990-91	1991-92	(Rs. in lakhs)
1	2	3	4	
Maharashtra	2.5	9.80	57.100	
Manipur	-	-	1.000	
Mizoram	-	-	70.000	
Nagaland	-	20.00	-	
Orissa	2.00	72.5294	45.550	
Rajasthan	-	-	1.000	
Tamil Nadu	19.95	-	-	
Uttar Pradesh	2.00	19.38	-	
West Bengal	-	3.68	153.400	

Betel Leaf Cultivation

2413. SHRI E. AHAMED: Will the Minister of AGRICULTURE be pleased to state:

(a) the agricultural production centres for betel leaves in Kerala; and

(b) the steps taken by the Union Government to boost its production?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Betel leaves are grown throughout the State in Kerala. However, Malappuram is the main production centre for betel leaves.

(b) There is no separate scheme for assistance to betel leaf growers. However, the State Government of Kerala is providing 50% subsidy on cost of planting material, plant protection chemicals and irrigation under promotion of location specific crops scheme.

The maximum amount of subsidy for an individual is limited to Rs. 2500/-.

Coconut Development Board

2414. SHRI K.P. REDDAIAH YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) the activities undertaken and results achieved by the Coconut Development Board in Andhra Pradesh during last three years; and

(b) the action plan drawn up for the development of coconut plantation in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The activities undertaken by Coconut Development Board and results achieved in Andhra Pradesh during the last three years are as follows:-

Activity	Achievements	
	Physical (ha)	Financial (Rs. in lakhs)
1	2	3
		4
(i)	Area Expansion Scheme	
	1989-90	149
	1990-91	321
	1991-92	1116
	Total:	1586
		2,142
		6,960
		15,235
		24,337

Activity	Achievements		
	Physical (ha)	Financial (Rs. in lakhs)	
1	2	3	4
(ii)	Production and distribution of X T hybrid seedlings		
	1989-90	25,000	1,438
	1990-91	25,000	1,350
	1991-92	50,000	4,045
	Total:	100,000	6,838

Activity	Achievements	
	Physical (ha)	Financial (Rs. in lakhs)
1	2	3
(iii)		4
Providing assistance for irrigation pump sets		
1989-90	75	0.31
1990-91	nil	-
1991-92	22	0.111
Total:	97	0.421

(b) The action plan drawn up for development of coconut cultivation in Andhra Pradesh for 1992-93 is as follows:-

Activity	Achievements	
	Physical	Financial (Rs. in lakhs)
(i)	Area Expansion Scheme (ha.)	950
(ii)	Production and distribution of D X T hybrid seedlings (Nos.)	100,000
(iii)	Providing assistance for Irrigation pump sets (nos.)	400
(iv)	Drip Irrigation (units)	200
		20.00
		8.308
		2.00
		6.00
		36.308

(b) The action plan drawn up for development of coconut cultivation in Andhra Pradesh for 1992-93 is as follows:-

	<i>Activity</i>	<i>Physical</i>	<i>Financial (Rs. in lakhs)</i>
(i)	Area Expansion Scheme (ha.)	950	20.00
(ii)	Production and distribution of D X T hybrid seedlings (Nos.)	100,000	8.308
(iii)	Providing assistance for irrigation pump sets (Nos.)	400	2.00
(iv)	Drip irrigation (units)	200	6.00
	Total		36,308

Milk Production

increasing milk production in the country;

2415. SHRI K. PRADHANI:
SHRI SUBASH CHANDRA
NAYAK:

(c) if so, the target set for milk production for the Eighth Plan period; and

(d) the steps taken to increase milk production in the country especially in Orissa?

Will the Minister of AGRICULTURE be pleased to state:

(a) the total milk production in the country during 1990-91 and 1991-92;

(b) whether there is a vast scope for

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA: (a) The total estimated milk production in the country during 1990-91 and 1991-92 was as under:

1990-91 (Prov.)	53.71 million tonnes
1991-92 (anticipated achievement)	56.38 million tonnes

(b) and (c). Yes, Sir. The targets set for the milk production for the 8th plan period (1996-97) is 70 million tonnes.

(d) The following are the steps being pursued to increase milk production in the country including the State of Orissa:

(i) Genetic improvement of nationally important cattle breeds by selective

breeding in their hometracts and upgrading in other selected areas;

(ii) Cross-breeding of non-descript cattle with extotic dairy breeds;

(iii) Genetic improvement of important buffalo breeds by selective breeding and upgrading of non-prescript buffaloes;

- (iv) Development of feed and fodder resources;
- (v) Organisation of effective animal health services to support production programme; and
- (vi) Implementation of operation Flood Programme.

Carcass Centres in Rural Areas

2416. SHRI GUMAN MAL LODHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are aware of recommendations made by National Agriculture Commission for setting for Carcass Centres in rural areas;

(b) if so, the measures taken to utilise animal products dying naturally; and

(c) the steps taken/proposed to be taken in this regard during Eighth Five-Year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir. National Commission on Agriculture has recommended that a chain of well equipped Carcass Utilisation Centres should be established by the State Governments.

(b) Recommendations of the National Commission on Agriculture were made available to the States for taking suitable action. Some of the State Governments and Khadi and Village Industries Commission/ Boards have established carcass utilisation centres to utilise Carcasses after natural death of animals.

(c) A Centrally Sponsored Scheme under which financial assistance will be provided to State for establishment of Carcass utilisation

centres is proposed to be taken up during 8th Five Year Plan period.

Development of 'B' Category Cities of West Bengal

2417. SHRI HARADHAN ROY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have received a proposal from the Government of West Bengal for the development of 'B' class cities in the State;

(b) if so, the action taken thereon; and

(c) the financial allocation sought and given to the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). There has been one specific proposal for development of 'B' Class cities. However, the Centrally sponsored Plan Scheme of Integrated Development of Small and Medium Towns (IDSMT) is an ongoing scheme started during the Sixth Plan. Under the IDSMT Scheme, Towns having population below one lakh are covered. Towns identified for priority development by the National Commission on Urbanisation and having population upto three lakhs are also considered for inclusion under the IDSMT Scheme.

On the basis of priority lists of towns and project reports received from the State Government, 36 towns of West Bengal have been covered under the IDSMT Scheme during the period 1979-80 to 31st March, 1992 and Central assistance amounting to Rs. 13.83 crores released.

[Translation]

Commission

2418. SHRI MAHESH KANODIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the High Power Committee on Agriculture has reviewed the working of Agricultural Costs and Prices Commission;

(b) if so, the details of the recommendations made by the Committee;

(c) whether the Agricultural Costs and Prices Commission has fixed any standard formula for fixing the support prices of Agricultural commodities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). The Committee has reviewed the factors considered by the Commission for Agricultural Costs and Prices in recommending procurement/support prices of agricultural commodities. It has recommended that the support prices for farm products be linked to parity price, Determined according to the principle of parity, with base year 1970-71=100. The Committee has also recommended that "if the parity concept is accepted as the basis of determination of support prices, the services of CACP can be dispensed with. However, if the CACP is to be retained, it should be made to function like judicial tribunal according to clearly laid down scientific criteria before which all parties - producers, consumers and traders - may have the opportunity to plead their case.

(c) and (d). The CACP while making its recommendations makes a detailed review of the cost of cultivation/production of the commodities which is an important element

in the determination of level of prices. Further, CACP consults various States Governments, elicit views of the representatives of farmers, trade and industry before deciding the level of prices. Apart from making a comprehensive overview of the entire structure of the economy of a particular commodity, the CACP considers important factors considered vital in price fixation. As such, the prices recommended are considered remunerative though there exists no specific formula.

[English]

Deep Sea Fishing In Karnataka

2419. SHRI OSCAR FERNANDES: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) what was the target fixed for deep sea fishing under Seventh Plan in Karnataka in particular and other maritime;

(b) the number of States identified for deep sea fishing and the success achieved thereon; and

(c) if the targets are not achieved, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) No target for deep sea fishing alone was fixed in Seventh Five Year Plan. However, target for marine fish production in Seventh Five Year Plan is furnished in the Statement attached.

(b) Depending upon the infrastructural facilities available in a State, deep sea fishing projects are undertaken at the level of Private/ Public Sector Companies. No State has been identified for deep sea fishing as such.

(c) Does not arise.

STATEMENT

Target of Marine Fish Production in Seventh Five Year Plan

S No.	Name of the Maritime States/Uts.	Seventh Plan Marine Fish Production		('000' Tonnes)
		Target	Achievement	
1	2	3	4	
1	Andhra Pradesh	200.00	111.36	
2	Goa	65.00	52.65	
3	Gujarat	350.00	432.36	
4	Karnataka	200.00	186.13	
5	Kerala	490.00	535.71	
6	Maharashtra	400.00	393.00	
7	Orissa	100.00	77.89	
8	Tamil Nadu	310.00	289.00	
9	West Bengal	80.00	89.00	

S. No.	Name of the Maritime States/Uts.	Seventh Plan Marine Fish Production		('000' Tonnes)
		Target	Achievement	
1	2	3	4	
10.	Andaman & Nicobar Islands	Not available.	13.60	
11.	Daman & Diu	Not available.	7.63	
12.	Lakshadweep	Not available.	6.97	
13.	Pondicherr	-	29.51	
	Chartered foreign fishing Vessels & Indian owned Vessels.	-	50.00	
Total:		2195.00	2274.00	

**Persons Arrested in Dowry Death
Cases in Delhi**

(c) the number of them who have been
punished?

2420. SHRI RAJVEER SINGH: Will the
Minister of HOME AFFAIRS be pleased to
state:

(a) the number of persons arrested in
connection with the dowry death cases
registered in Delhi during each of the last two
years;

(b) the number of persons out of them
against whom cases have been filed; and

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRIM. M.
JACOB): (a) to (c). The number of persons
arrested, against whom cases filed, and
persons punished in connection with dowry
death cases during the years 1990, 1991
and 1992 (upto 15.7.92) is as under:-

Year	No. of persons arrested	No. of persons against whom cases filed in the court	No. of persons convicted
1	2	3	4
1990	320	308	
1991	295	255	
1992 (up to 15.7.92)	154	83	

HUDCO Assistance to Bangalore Water Supply and Sewerage Board

2421. SHRIG. MADE GOWDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether HUDCO has agreed to release Rs. 5 Crore for project of Bangalore Water Supply and sewerage Board to replace old water pipes in Bangalore city;

(b) if so, the mode of releasing the funds; and

(c) the amount released so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) HUDCO has received a scheme for loan assistance of Rs. 3.74 crores for replacement of old pipes in Bangalore city. The scheme is yet to be sanctioned.

(b) and (c). Do not arise.

Increase of Freedom Fighters Pension

2422. SHRIPRATAPRAO B. BHONSLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received representations to increase the freedom fighters' pension;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) and (b). Yes, Sir. Government have received requests/representations for

increasing the pension amount from Rs. 750/- per month to Rs. 1000/- & above per month.

(c) No decision has been taken by the Government.

Oil Refineries

2423. DR. KARTIKESWAR PATRA:
SHRI GOPI NATH
GAJAPATHI:
SHRI SUBASH CHANDRA
NAYAK:
SHRIMATI VASUNDHARA
RAJE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have taken a decision to allow private and foreign participation in the oil sector particularly in respect of the refineries proposed to be set up in the Eighth plan;

(b) if so, the details thereof;

(c) the States in the Eastern, Central and Western sector being considered for setting up of grass root oil refineries and names of States in respect of which the Indian Oil Corporation have submitted proposals for setting up of oil refineries in the past; and

(d) the status of setting up of Oil refinery in Orissa.

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) to (d). The Government have approved the setting up of three new grass root refineries as joint ventures with suitable parties, Indian or foreign. Site Selection Committee for the three refineries have been

constituted and their work is in progress. The Indian Oil Corporation has proposed Orissa as a location for their Eastern India Refinery.

kashmiri Migrants in Udhampur, J & K

2424. SHRI BIJOY KRISHNA HANDIQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Kashmiri migrant families registered and those living in Udhampur district of Jammu and Kashmir;

(b) whether a number of families living in Battal Balliyan Camp, Udhampur have not been provided semi-permanent accommodations;

(c) if so, the reasons therefor; and

(d) the steps taken to provide them semi-permanent accommodation till they return to their homeland?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). The Government of Jammu & Kashmir have reported over 33,800 valid registrations of Kashmiri migrant families in Jammu Region including Udhampur by the end of May, 1992. Of these, 551 families are residing in the accommodation provided by the State Government in 3 tented camps and 4 other Government pucca buildings at Udhampur.

2. 52 families from Udhampur have been allotted one room tenements of which 23 were earlier provided accommodation in the Battal Walliyan tented camp. At present there are 202 families in Battal Wallian camp.

3. As a part of efforts to provide built up accommodation for the needy migrant

families, in addition to 991 one room tenements already constructed in the Jammu Region, construction of 1252 additional one room tenements has been approved. 404 of these have been completed.

Rice Mills in Punjab

2425. SHRI KAMAL CHAUDHARY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have any proposal to set up rice mills in Punjab using the current financial year; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) Does not arise.

[Translation]

Licence fee for Diesel and Petrol Pumps

2426. SHRI SURAJ MANDAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority charges Licence fee in regard to the land allotted for the diesel and petrol pumps;

(b) if so, the amount earned by D.D.A. on this account during each of the last three years;

(c) whether the Government propose to increase the said fee; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir. DDA recovers ground rent for the land allotted for diesel and petrol pumps.

(b) DDA have reported that on an average approximately Rs. 12 lakhs is received by them annually.

(c) and (d). No proposals to increase the ground rent have been formulated so far.

[English]

Pre-Paid Taxi and Autorickshaw Service in Delhi

2427. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "pre-paid taxis take passengers for a ride" appearing in the Indian Express dated July 2, 1992;

(b) if so, the facts of the case; and

(c) the number of letters written by Members of Parliament on the subject during the current year and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) The main point focussed in the newspaper report is that "passengers are paying more judging from the distances they travel. Despite insistence by commuters, drivers take the shortest possible route to destinations, which often means driving through ill-lit roads at night and stopping at

railway crossing." The newspaper report also implies that within a certain zone, the distances at the lower and the higher level vary but the passengers have to pay the same amount.

The Delhi Police has reported that the scheme of pre-paid system was introduced initially at IGI Airport and subsequently extended to New Delhi Railway Station, ISBT, Nizamuddin Railway Station and Old Delhi Railway Station. The entire city has been divided into 14 zones. The fare-charges for pre-paid booths were fixed after working out the actual distances for various destinations. These charges were approved by the State Transport Authority. There could be a nominal difference in fare structure due to zone system. The Delhi Police has further reported that whenever any complaint is received against an erring driver, the matter is examined and prosecution, where warranted, launched. Panel action also includes suspension of permits of such vehicles by State Transport Authority.

(c) The Delhi Police has further informed that there were four complaints from Members of Parliament. Three complaints related to misbehaviour and non-cooperation by the traffic police Constables. Disciplinary action has been taken against the erring officials. Another complaint relating to over-charging could not be borne-out by inquiries.

Natural Calamities in Kerala

2428. SHRI KODIKKUNIL SURESH: Will the Minister of AGRICULTURE be pleased to state:

(a) the total death toll and estimated loss to crops by the recent heavy rain, flood and natural calamities in Kerala;

(b) whether the Government of Kerala has requested for more Central assistance; and

(c) If so, the decision taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per information received from Government of Kerala the following damage has been caused by recent heavy rains and floods:-

- | | | | |
|------|--------------------|---|------------------|
| (i) | Loss of human life | - | 79 |
| (ii) | Loss of crops | - | Rs. 18.85 crores |

(b) No, Sir.

(c) Does not arise.

Production of Natural Gas

2429. KUMARI PUSHPA DEVI SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the reserves and production position of natural gas in the country in 1991 and by the end of 1992;

(b) the estimated production of natural gas by the end of 1992; and

(c) the steps being taken to increase the production of natural gas?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b):

Reserves (as on)	in MCM (approx)
1.1.1991	1433.09
1.1.1992	1447.64

Production

in MMSCMD (approx)

1991-92	51
1992-93 (estimated)	53

(c) Government have approved several oil and gas field development projects including Neelam, Mukta, Panna, additional development of L-II and L-III reservoirs of Bombay High field, R-15A and Gandhar fields.

Exploration of Oil Field on Joint Venture Basis

2430. SHRIMATIVASUNDHARARAJE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have taken steps for the exploration of existing oil fields on a joint venture basis with ONGC and Oil India Limited;

(b) if so, the details of the programme chalked out in that regard for Eighth Plan period;

(c) whether both ONGC and Oil India Limited have prepared any schemes thereon; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (d). Government have decided to offer discovered oil and gas fields for development under joint venture arrangements between Indian and international private companies and ONGC/OIL. About five oil/gas fields are proposed to be offered under these arrangements.

[Translation]

Incidents of Police Lock-up Breaks in Delhi

2431. SHRI N.J. RATHVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of incidents of breaking the police lock-up reported in Delhi during 1989, 1990, 1991 and 1992 so far;

(b) the number of employees against whom action has been taken in this regard; and

(c) the effective steps taken being taken to check the recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) The Delhi Police have reported that no incident of breaking of police lock-up has taken place in Delhi during the years 1989, 1990 and 1991. However, during the current year (upto 16.7.92), one such incident took place. Two accused, namely, Jodhan and Anil, both residents of village Naya Khera, District Jhansi (U.P.), escaped on 21.4.92 from the lock-up of R.K. Puram Police Station by making a hole in the rear wall of Police Station lock-up. A case u/s 223/224 IPC has been registered at Police Station R.K. Puram.

(b) Five.

(c) Among the measures taken to prevent recurrence of such incidents are:-

(i) The detailing of 2 sentries - one in front and one in the rear of the police lock-up;

(ii) Illumination of premises of the Police Station; and

(iii) Night checking of lock-ups by officers.

Shortage of LPG in Uttar Pradesh

2432. SHRI ARJUN SINGH YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware of the acute shortage of LPG in Uttar Pradesh;

(b) if so, the reasons therefor; and

(c) the action taken to ensure availability of LPG cylinders in time?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

(c) Prompt action is taken by oil companies whenever any shortage is reported.

[English]

French Credit for Housing Industry

2433. SHRI SANAT KUMAR MANDAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government is finalising a series of project proposals with the French Government including a line of credit for major Corporations in the housing industry following the Memorandum of Understanding (MOU) signed between the two Governments;

(b) if so, whether the Government propose to identify some of the important proposals envisaged in the above MOU; and

(c) the nature of aid such as financial,

technical, material etc., the French Government propose to render for the execution of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). A *Memorandum of Understanding (MOU)* was recently signed with the French Government pertaining to co-operation in Urban Development sector. An outline proposal pertaining to Social Housing Urban Infrastructure, Training, Research and Building Materials Industry has been forwarded to the Government of France with a request to send an appraisal mission to India to discuss the proposal. Further details of aid will be worked only thereafter.

[*Translation*]

Unauthorised Dairies in East Delhi

2434. SHRI MRUTYUNJAYA NAYAK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether unauthorised dairies are being operated in Delhi especially in the residential colonies of Eastern Delhi (Trans.-Yamuna); and

(b) if so, the steps being taken by the Government to check it?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

[*English*]

Development of Chickpea

2435. SHRIN. DENNIS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Agricultural Research Institute, New Delhi has developed various improved varieties of chickpea; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) Indian Agricultural Research Institute, New Delhi has developed ten improved varieties of chickpea as per details given in the enclosed statement. These varieties have been released for general cultivation in different parts of the country.

STATEMENT

List of chickpea varieties developed by Indian Agricultural Research Institute, New Delhi - 110012.

Sl. No.	Name of variety	Year of release	Average yield (Q/ha)	Area of adaptation	
				3	5
1.	Pusa 209	1980	25	Uttar Pradesh, Haryana, Rajasthan, Punjab, Madhya Pradesh, West Bengal, Rajasthan, Madhya Pradesh and Gujarat.	
2.	Pusa 212	1982	22	Uttar Pradesh, West Bengal and Bihar.	
3.	Pusa 240	1984	22	Madhya Pradesh, Rajasthan, Gujarat and Maharashtra.	
4.	Pusa 244	1985	24	All India wherever bold seeded varieties are preferred by the farmers.	
5.	Pusa 256	1985	28	Punjab, Haryana, Uttar Pradesh and Bihar.	
6.	Pusa 261	1985	18	Punjab, Haryana, Uttar Pradesh and Rajasthan.	
7.	Pusa 408	1985	19	Uttar Pradesh, Bihar and West Bengal.	
8.	Pusa 413	1985	22	Madhya Pradesh, Maharashtra and Gujarat.	
9.	Pusa 417	1985	20	Punjab, Haryana, Uttar Pradesh and Rajasthan.	
10.	Pusa (Kabuli) 267	1987	25		

Supply of Gas to Vijjeswaram Power Station

2436. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether adequate quantity of gas is being supplied to Vijjeswaram Power Station;

(b) if not, the reasons therefor; and

(c) the steps taken proposed to be taken in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Currently, on the average, 0.42 MMSCMD of gas has been supplied, against an allocation of 0.40 MMSCMD.

(b) and (c). Do not arise.

Allocation of Gas to Maharashtra

2437. SHRI ASHOK ANANDRAO DESHMUKH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the present allocation of natural gas from Bombay High to Maharashtra;

(b) whether the Government propose to increase the allocation for Maharashtra; and

(c) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Over 18 MMSCMD.

(b) and (c). Increased allocation would

depend upon the prospects of increased availability of gas.

[Translation]

Sunflower Cultivation

2438. SHRI SUSHIL CHANDRA VERMA: Will the Minister of AGRICULTURE be pleased to state:

(a) the area under sunflower cultivation during the last three years, State-wise;

(b) the steps taken by the Government to increase the area under sunflower cultivation;

(c) whether research work is being carried out to increase the production of sunflower in the country; and

(d) if so, the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Statement enclosed.

(b) The Centrally Sponsored Oilseeds Production Programme (OPP) provides financial assistance for items like seeds, plant protection sprinkler sets, farm implements, gypsums/pyrites to increase area under sunflower cultivation.

(c) and (d). Yes, Sir, the research work is carried out to develop varieties with high yield potential, high oil content, resistance to downy mildew, and early maturing to fit into the multiple crop sequences. As a result of concerted research efforts, a number of improved varieties and hybrids have been evolved.

STATEMENT

Area under Sunflower Cultivation during Last Three Years, State-wise.

(000 Hectares)

S. No.	State	1989-90	90-91	91-92 (Advance Estimate)
1	2	3	4	5
1.	Andhra Pradesh	97.6	160.3	273.0
2.	Haryana	8.0	18.0	100.0
3.	Karnataka	586.9	885.7	840.0
4.	Madhya Pradesh	27.5	27.6	27.0
5.	Maharashtra	414.8	497.0	409.0
6.	Punjab	20.0	14.0	87.0
7.	Tamil Nadu	21.0	18.6	22.0
8.	Uttar Pradesh	6.0	9.9	6.0
9.	Others	10.50	10.6	16.0
	All India	1192.3	1641.7	1780.0

Profit of NBCC

2439. SHRI CHETAN ' P.S.
CHAUHAN:
SHRI RAJESH KUMAR:
SHRIMATI SHEELA
GAUTAM:

Will the Minister of URBAN
' DEVELOPMENT be pleased to state:

(a) whether any target has been fixed by National Building Construction Corporation for earning profit during 1990-91, 91-92;

(b) if so, the net profit earned during the said period;

(c) whether the net profit earned was less as against the targets fixed;

(d) if so, the reasons therefor; and

(e) the remedial measures proposed to be taken to meet the target in future?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) MBCC had fixed the following targets of profit during 1990-91 and 1991-92.

1990-91 : No profit no loss.

1991-92 : Rs. 0.40 Crores.

(b) (i) 1990-91 : It had incurred a loss of Rs. 4.59 Crores.

(ii) 1991-92 : Accounts for the year have not been finalised.

(c) Yes.

(d) Due to change in accounting policy (as per the advice of Auditors) which was at variance with that followed in all earlier years, depreciation of temporary hutments and

adjustments in work-in-progress in Real Estate had to be made which resulted in a loss during 1990-91.

(e) The Govt. propose to conclude a Memorandum of Understanding with NBCC during 1992-93 according to which targets to be achieved would be specified.

[English]

Consumption of Fertilizers

2440. SHRI GUMAN MAL LODHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the consumption of chemical fertilizers has increased rapidly;

(b) if so, in manner by which the demand would be met to maintain land productivity on sustainable basis;

(c) whether ICAR has made recommendations for use of organic manures;

(d) if so, the measures taken in this regard; and

(e) the ill effects of chemical farming and benefits of organic farming?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
MULLAPPALLY RAMACHANDRAN): (a) Consumption of chemical fertiliser has been increasing progressively.

(b) In order to maintain land productivity on sustainable basis, judicious use of all possible sources of plant nutrients is advocated.

(c) and (d). Use of organic manure is recommended in conjunction with chemical fertiliser and the integrated use of both is

promoted among farmers.

(e) Chemical fertilisers when used judiciously, do not have any ill effects on soils. Organic manures have special favourable effects on physical properties of the soils but contain very low amounts of untrients and, therefore, the use of both the chemical fertilisers and organic manures is most preferred.

[Translation]

National Foundation for Communal Harmony

2441. SHRI LAL BABU RAI:
SHRI MOHAMMAD ALI
ASHRAF FATMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the main functions of the National Foundation for Communal Harmony; and

(b) the number of its centres at present and the number of children being looked after in each Centre?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The broad objectives of the National Foundation for Communal Harmony include (i) physical and psychological rehabilitation of victims of communal violence, particularly children with special reference to their care, education and training. However to start with and for the present the Foundation will confine itself to providing assistance for the physical and psychological rehabilitation of children who become victims of communal violence after 24.7.1991, (ii) Promotion of Communal Harmony and National Integration, and (iii) strengthening bonds of unity among different

communities. The scheme is being implemented through the State Governments who are in different stages of identification of the beneficiaries.

Additional Gas to Gas-based Fertiliser Plants

2442. SHRI RAJENDRA KUMAR
SHARMA:
SHRI SANTOSH KUMAR
GANGWAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have issued any directives to supply additional gas to the various gas-based fertiliser plants, particularly Jagdishpur and Aonla (Uttar Pradesh); and

(b) if so, the extent of additional gas proposed to be supplied in the current financial year with a view to double the production capacity of the said plants?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Allocations of 1.8 MMSCMD each have been indicated for doubling the capacities of the fertiliser plants at Bijaipur and Aonla.

(b) As the capacity of these plants is yet to be doubled, there will be no additional supplies in the current financial year.

Slaughter Houses in Delhi

2443. DR. P.R. GANGWAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether slaughter houses in Delhi are situated in thickly populated areas;

(b) if so, their locations;

- (c) whether complaints have been received regarding out-break of diseases due to waste released by them; and
(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) Idgah, Idgah Road.

(c) No, Sir.

(d) Question does not arise.

[English]

Development of Fisheries in Kerala

2444. SHRITHAYILJOHNANJALOSE: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether any team for world Bank/ other foreign agencies had visited Kerala to find out the scopes of fisheries in the State;
(b) if so, the details thereof; and

(c) the details of the financial assistance provided to Kerala to promote fisheries during 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) A preliminary Study Team of Japan International Cooperation Agency (JICA) of Government of Japan visited Kerala during 8-22, April 1992 for making an assessment of the proposal made by the Government for acquisition of deep sea fishing vessels for the Integrated Fisheries Project, Cochin and Kerala State Federation of Fishermen's Cooperatives Ltd. (MATSYAFED). While the proposal of the Integrated Fisheries Project was found feasible, the proposal of MATSYAFED was not found feasible by this team.

(c) The details of the financial assistance provided to Kerala for promotion of fisheries under various Central, Centrally Sponsored Schemes during 1991-92, are as under:

(Amounts in Rs.)

1	2	3
1.	Major fishery harbour at Cochin	1,04,700.00
2.	Minor fishery harbours and fish landing centres	2,60,00,000.00
3.	Motorisation of traditional craft	25,00,000.00
4.	Introduction of plywood craft	3,00,000.00
5.	Reimbursement of Central Excise Duty on HSE oil used by fishing vessels	16,54,000.00
6.	Development of freshwater aquaculture through FFDAS	14,00,000.00
7.	Integrated brackishwater fish farm development	47,07,000.00
8.	Development of inland fisheries statistics	1,09,000.00
9.	Group accident insurance for active fishermen	8,74,000.00
10.	Development of model fishermen villages under National Welfare Fund for fishermen	2,15,00,000.00
11.	Saving-cum-relief scheme for fishermen	17,50,000.00
12.	Development of Fisheries through Cooperative Sector (assistance provided by the National Cooperative Development Corporation)	10,68,00,000.00

[Translation]

Ban on Allotment of Government Quarters on Out-of-Turn Basis

2445. SHRISURENDRA PAL PATHAK:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the type-wise, details of the Government quarters of Types A, B and C in Delhi allotted on out-of-turn basis to staff in the Ministry of Urban Development during June, 1991 to May, 1992;

(b) the number of employees given actual possession of the quarters, as on May, 31, 1992;

(c) the details of the cases of out-of-turn allotment of quarters of these categories during the years 1988 to 1990, Year-wise; and

(d) whether the Government propose to increase the number of quarters and put a ban out-of-turn allotment so as to safeguard the interest of the employees waiting for an allotment of Government accommodation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Ministry-wise figures of out of turn allotments are not maintained.

(c) Information is being collected and will be laid on the Table of the House.

(d) Plans for construction of new quarters for the General Pool are made keeping in view the financial resources available at the disposal of the Government. The out of turn allotment of Government accommodation is sanctioned by the competent authority keeping in view the merits of the individual cases. As such there is no proposal to ban out of turn allotments. However, to restrict

the number of out of turn allotments the ratio of 1:4 is mentioned, i.e, out of five houses falling vacant only one house is allotted the out of turn category.

Handing over of Construction of Houses Work to Private Sector

2446. SHRI RAJENDRA AGNIHOTRI:
SHRIBRJBHUSHAN SHARAN SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have formulated a new housing policy under which there is a proposal for handing over construction of houses work to private sector;

(b) if so, the details thereof;

(c) whether the said new policy will boost up construction of houses in urban areas;

(d) whether under the new policy the Non-Resident Indians will be encouraged for investing more capital; and

(e) the time by which the new policy is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The National Housing Policy laid on the Table of the House during current session envisages that the private developers and organised sector will be encouraged to invest in various forms of housing and land development by access to finance, speedier approval of schemes and other forms of support, removal of constraints to assembly and development of land, while they will be induced to devote a significant proportion of the investment in housing for lower and middle income groups

at affordable prices and also conform to non exploitative practices. The implementation of the policy is expected to accelerate the construction of houses in the country.

(d) The policy also envisages encouragement to housing schemes in major cities to channel investment of Non-Resident Indians in convertible foreign exchange in residential property and would extend appropriate incentives including speedy clearance by Central, State and local Govts. to stimulate a sustained and larger inflow of such investment.

(e) Implementation of the policy is to be done at State level. State Govts./UTs. have been requested to initiate necessary action in this regard.

LPG Agencies in Uttar Pradesh

2445. SHRI DEVI BUX SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the number of LPG agencies sanctioned in Uttar Pradesh during 1992 so far and the locations thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND):

Ten LPG distributorships have been commissioned in U.P. during 1992 at the following locations:-

Location	Nos.
Meerut	1
Ghaziabad	1
Bareilly	3
Sandila	1
Saharanpur	1
Lucknow	1

Location-	Nos.
Bansi	1
Mau	1
Total	10

[English]

Demand and Supply of LPG

2448. SHRI ANANTRAO DESHMUKH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total demand and supply of LPG in the country at present; and

(b) the steps being taken to augment the production of LPG so as to meet the demand consumers in the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) While the production of LPG in the country during 1992-93 is expected to be around 2278 TMT, its demand has always been considerably higher.

(b) Plans have been drawn to increase LPG availability in the country by commissioning new sources, and through imports.

Release of Funds Allotted Under Nehru Rozgar Yojana

2449. SHRI V. DHANANJAYA KUMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the funds allocated under the Nehru Rozgar Yojana are not being released regularly;

(b) whether monitoring of the scheme is

being done; and

(c) the steps taken for effective implementation of the programme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) Yes, Sir.

(c) The Yojana is being monitored by collecting information on critical parameters through a detailed monitoring proforma. A high powered committee on the Nehru Rozgar Yojana has been set up which has been reviewing the provision of institutional credit support by banks to micro enterprises being financed under the Scheme of Urban Micro Enterprises (SUME). Review meetings are also held regularly with nodal officers of the Yojana in the States with a view to accelerating the pace of implementation. Officers of the Ministry have also been going on field visits to various States/Union Territories to assess at first hand the implementation of the scheme. State nodal agencies/District Urban Development Agencies/NRY Committees have been set up in a large number of States/UTs for appropriately monitoring the Yojana. In this manner, concerted efforts are being made for effectively implementing the programme.

Organisation of Seminar

2450. SHRI TARA CHAND KHANDELWAL: Will the Minister of NATURAL GAS be pleased to state:

(a) whether any science discussion symposium/seminar was organised in Keshav Dev Petroleum Exploration Institute, Dehradun of Oil and Natural Gas Commission during the last two financial years;

(b) if so, the dates and amount spent on each of them;

(c) whether as per Government instructions, research papers were also read in Hindi;

(d) if not, the reasons for non-compliance of those instructions; and

(e) the action proposed to be taken in future and the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir. Second Seminar on Petroliferous basis of India, SPEB-2 1991 was organised during 1991 by Keshav Dev Petroleum exploration Institute.

(b) The Seminar was held from 18th—20th December, 1991 and an amount of Rs. 2,33,486/- was spent on the Seminar.

(c) and (d). Due to the highly technical nature of the topic, no paper was received in Hindi.

(e) A Seminar in Hindi on Petroleum Exploration is planned by ONGC during the next financial year.

Proposal of Tamil Nadu for Slum Dwellers of Madras City

2451. SHRI AMBARASU ERA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Tamil Nadu has submitted a proposal of Rs. 56.82 crores relating to slum dwellers of Madras city for the approval of the Union Government;

(b) if so, the details thereof;

(c) whether the clearance to the project has since been accorded; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The proposal of Govt., of Tamil Nadu

relates to rehabilitation of 37879 slum families in the Madras Metropolitan area under the sites and services scheme at a project cost of Rs. 56.82 crores for shifting them from objectionable areas to safer places.

(c) and (d). Urban Development is a State Subject. The State Sector Scheme of EIUS is implemented by the States through provision of funds in the State annual plans. However, the on-going world Bank assisted Tamil Nadu Urban Development project (TNUDP) has a component of sites and services also. The State Govt. has been advised to examine the possibility of integrating the proposal to rehabilitate the slum families, with the on-going TNUDP.

Distribution of Urea and Phosphatic Fertilizers

2452. SHRIMATI BHAVANACHIKHLIA: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantity of Urea and phosphatic fertilizers distributed to small and marginal farmers in Gujarat State during the last two years;

(b) the number of farmers benefited in Gujarat;

(c) whether the Government have received complaints regarding irregularities in the distribution of fertilizers in Gujarat State; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The quantity of fertilizers distributed to small and marginal farmers in Gujarat during 1991-92 and 1992-93 is as follows:

(Metric Tonnes)

	1991-92	1992-93 (June ending)
Urea	3366	27627
DAP	7374	11439
NPK	433	3487
Other Fert.	60	1581
	11233	44134

(b) The number of farmers benefited in Gujarat are 30577 during 1991-92 and 267566 during 1992-93 (June ending).

(c) and (d). No irregularities have been reported.

Funds to Agricultural Universities in Gujarat

2453. DR. AMIT LAL KALIDAS PATEL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to provide additional funds to Agricultural Universities in Gujarat for the year 1992-93; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b). Sir, the allocation of

funds for the year 1992-93 has not yet been finalised.

Import of Petroleum products from Kuwait

2454. SHRI R. DHANUSKODI ATHITHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Indian Oil Corporation has finalised terms with the Kuwait Petroleum Corporation for import of crude oil, high speed diesel and kerosene during 1992-93;

(b) if so, the details thereof; and

(c) the quantity of oil products proposed to be imported?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). Indian Oil Corporation has finalised the import of 4 MM crude oil, 1.2 MMT High Speed Diesel and 0.9 MMT Kerosene from Kuwait Petroleum Corporation during 1992-93.

Inclusion of Communities in Census 1991

2455. SHRI DATTATRAYA BANDARU:
SHRI RATILAL VARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have included some vulnerable groups like denotified; nomadic and seminomadic communities in the census 1991 to facilities preparation of realistic development plans for these groups;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB) (a) to (c). In the 1991 Census, as in the earlier censuses after Independence, as a matter of policy, caste/tribe-wise information is collected only in respect of Scheduled Castes and Scheduled Tribes. Consequently, information in respect of only those of the erstwhile denitrified, nomadic and semi-nomadic communities which find place in the lists of Scheduled Castes/scheduled Tribes of States/Union Territories has been collected in the 1991 Census.

Dairy Unit in Tirupathi

2456. SHRI R. SURENDER REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Andhra Pradesh submitted a proposal to the Union Government for setting up a second dairy unit in Tirupathi;

(b) if so, the details thereof;

(c) whether National Dairy Development Board has released the amount;

(d) if so, the details thereof; and

(e) the time by which the work on the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b). The Government has not received any proposal for setting up of dairy unit in Tirupathi from the Government of Andhra Pradesh. However, the Chittoor District Cooperative Milk Producers Union which covers Tirupathi area also, has submitted a proposal through the Andhra Pradesh Dairy Development Cooperative Federation (APDDCF) to National Dairy

Development Board (NDDB) for setting up of a new dairy of 1.5 lakh litres per day capacity at Renigunta. The proposal has been approved by the NDDB with an outlay of Rs. 603.92 lakh under Operation Flood-III Programme.

(c) to (e). The NDDB has supplied equipment worth about Rs. 126 lakh in kind to the project so far. It is, however, not possible at this stage to indicate the time by which the project is likely to be completed.

[Translation]

Agricultural Universities in Madhya Pradesh

2457. SHRI RAMESHWAR PATIDAR: Will the Minister of AGRICULTURE be

pleased to state:

(a) the total number of the Agricultural Universities in Madhya Pradesh; and

(b) the funds demanded and allocated to each of the universities during 1991-92 and 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Sir, There are two Agricultural Universities in the State of Madhya Pradesh.

(b) The demand and allocation for the year 1991-92 were as under:-

Rs. in lakhs

	<i>University</i>	<i>Allocation</i>	<i>Demand</i>
i)	Jawahar Lal Nehru Krishi Vishwa Vidyalaya, Jabalpur.	56.00	31.00
ii)	Indira Gandhi Krishi Vishwa Vidyalaya, Raipur.	56.00	NIL

No demand for 1992-93 has been received. The allocation is yet to be finalised.

Scavenging Staff in Government Organisations

2458. SHRI RAM VILAS PASWAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have decided to abolish contract system in the field of scavenging staff;

(b) if not, the reasons therefor;

(c) the number of such Government organisations and urban bodies where contract system is still contributing; and

(d) the steps being taken by Government to abolish contract system in these

institutions?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). In order to abolish the practice of manual, whether on contract or otherwise, the Central Govt. has taken a decision for enacting a legislation making the engagement of scavengers an offence from a future date.

No information is centrally maintain about the number of scavengers employed by Govt. Organisations or Urban Bodies, whether on contract or otherwise. However, all Central Govt. Departments have been directed to ensure that dry latrines are removed from Govt. buildings in a time

bound manner. State Govts. have also been requested to similarly ensure that the practice of dry latrines is totally abolished in Govt. buildings which would therefore ensure that there is no further employment of scavengers in the Govt. whether on contract or otherwise, both in the Central and State Governments.

[English]

Request for Additional Force by Tripura

2459. SHRIMATIBIBHUKUMARIDEVI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Tripura has requested the Union Government for additional force in order to strengthen the Mobile Task Force for detection and expulsion of infiltrators in the State;

(b) if so, the details thereof ;and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The State Government has suggested augmentation of MTF by adding more posts. The Government has recently constituted a Group on Border management which has examined *inter-alia* the requirements of Tripura in this regard.

Inclusion of Sikkim in North-East Council

2460. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have

any proposal to include Sikkim in the North-East Council;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) No, Sir.

(b) and (c). Question does not arise.

[Translation]

Persons Registered Under New Pattern (HUDCO) Scheme, 1984

2461. SHRI RAJESH KUMAR:
SHRITEJNARAYANSINGH:
SHRIMATI SHEELA
GAUTAM:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority have prepared a list of persons registered under the New Pattern (HUDCO) Scheme, 1984;

(b) whether the Delhi Development Authority keep on informing persons registered under the said scheme from time to time about their priority;

(c) if not, the reasons therefor; and

(d) the area-wise position of total number of flats allotted to the registered persons in each category as on June 30, 1992?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The DDA has reported that a complete list of persons

registered under New Pattern Scheme, 1979 was prepared.

(b) and (c). The priority numbers covered for allotment of flats under every major draw are made known through a press advertisement. A special counter has been opened at Vikas Sadan to inform the registrants of their priority numbers.

(d) The total number of flats allotted category-wise upto 30th June, 1992 as reported by DDA are indicated below:-

MIG	20, 620
LIG	39, 763
JANTA	53, 789
Total	1,14,172

The area wise details of flats allotted are not available.

[English]

Closing of LPG Agencies in Andhra Pradesh

2462. SHRI K.P. REDDAIAH YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LP.G. Agencies closed in Andhra Pradesh during the last three years;

(b) the reasons therefor and the number of agencies out of them have been accorded approval for the restarting; and

(c) the details of agencies against which the enquiry is yet to be completed?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Sixteen.

(b) The reasons for closure of these distributorships are resignation by the

distributor or violation of various provisions of Marketing Discipline Guidelines, such as release of unauthorised connections, non-remittance of SV deposits etc. Orders to start distributorships in nine cases have been passed by the Competent Authorities.

(c) Enquiries in respect of M/s. Swamy Gas, Vizianagaram and Satyatulsi Agency, Tarnaka, Hyderabad are yet to be completed.

Death of Undertrials

2463. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of undertrials died in Union Territories jails during the last two months;

(b) whether these cases have been investigated;

(c) if so, the outcome thereof; and

(d) the steps being taken by the Government to check recurrence of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). The information is being collected and will be laid on the Table of the House.

Hike in Property Tax

2465. SHRI GEORGE FERNANDES: SHRI SUSHIL CHANDRA VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Municipal Corporation of

Delhi (MCD) has issued fresh notices regarding property tax;

(b) the rules under which these fresh notices have been issued;

(c) whether the action of MCD has been opposed; and

(d) if so, the whether MCD would be asked to withdraw its notices; and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The Municipal Corporation of Delhi has reported that the preparation of assessment lists and amendments there to through issue of notices is an annual affair. -

(b) to (d). Notices have been issued under provisions of section 116 read with a section 126 of the Delhi Municipal Corporation Act. The property owners have filed objections. These objections will be looked into and investigated by the M.C.D. before amending the assessment lists.

Ban on LTTE

2466. SHRI RAM KAPSE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have imposed ban on LTTE;

(b) if so, the details thereof and the reasons therefor; and

(c) the extent to which it has served the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). A notification was published in the Gazette of India Extraordinary under S.O. 330 (E) dated 14.5.1992, declaring the LTTE as an unlawful association under the Unlawful Activities (Prevention) Act, 1967. The Notification contains the reasons for declaring the LTTE as an unlawful association.

(c) The declaration of LTTE as an unlawful association has strengthened the hands of the Government of Tamil Nadu and the Union Government in containing the activities of LTTE.

Amount Released for Karnataka Housing Board by HUDCO

2467. SHRI H.D. DEVEGOWDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of amount released by HUDCO to Karnataka Housing Board from November, 1991 to June, 1992; and

(b) the terms and conditions prescribed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). HUDCO is reported to have released an amount of Rs. 2462.88 lakhs to Karnataka Housing Board during the period in question for urban and rural housing schemes. Broad terms and conditions of loan disbursements are given in the Statement attached.

STATEMENT

The terms and conditions on which the disbursement is made by HUDCO are as follows:

(i) The loan is disbursed by HUDCO subject to the Borrower complying with the

provisions of the Loan Agreement. General Conditions and loan drawal programme stipulated therein.

(ii) The disbursement of first and subsequent instalment (s) of loan are subject to the following conditions, except as HUDCO may otherwise agree, in writing.

(1) The Borrower has furnished to HUDCO the required security.

(2) of HUDCO that implementation of the scheme has made satisfactory progress and that the amount already disbursed by the PIDCO has been prudently, properly and satisfactorily utilised for the purpose for which the same were disbursed.

(3) All disbursements made by HUDCO from time to time have been utilised by the Borrower solely and exclusively to cover expenditure on the said scheme and have not been diverted for any other purpose.

(1) All payments due from the Borrower to HUDCO, agreed to by the Borrower have been duly made and all instalments of interest have been duly paid up to date.

(5) The borrower has carried out a survey of the demand for the dwellings or plots to be built or laid out under the Agreement in the form satisfactory to HUDCO or confirms that the detailed list of beneficiaries with survey/khasra/plot number etc. is available with the Borrower and can be inspected by any of HUDCO's officers during site inspections.

(6) The Borrower has furnished to

HUDCO evidence in form and substance satisfactory to HUDCO, that the borrower has mobilised and invested its share of investment in the scheme as provided for in the scheme.

(7) The availability of sufficient funds with HUDCO.

[*Translation*]

LPG Connections in Uttar Pradesh

2468. SHRI RAJVEER SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the target fixed for providing LPG connections during 1990-91 and 1991-92 in Uttar Pradesh;

(b) whether the Government have achieved the target fixed in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Allotment of new LPG connections are not made a State-wise basis, but are determined by the demand and availability of the product.

(c) Does not arise.

[*English*]

Dividend Earned by Gail

2470. SHRI GOPI NATH GAJAPATHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have reviewed the performance of the Gas Authority of India Ltd. (GAIL);

(b) if so, the details thereof; and

(c) the details of dividend earned by GAIL during each of the last three years? [English]

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARNAD): (a) and (b). The performance of GAIL was reviewed at the time of finalisation of its M.O.U.

(c) No dividend has been declared by the Gas authority of India Limited during the last three years.

[Translation]

Commercial Use of Flats of cooperative Group Housing Society

2471. SHRI B.L. SHARMA PREM:
SHRI PHOOL CHAND
VERMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a number of flats belonging to Co-operative Group Housing Societies in Delhi/ New Delhi are being used for commercial purposes:

(b) if so, the number of complaints received by the Government in this regard; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The DDA has reported that no survey in this regard has been conducted.

(b) and (c). Four complaints were received by DDA. In two cases show cause notices have been issued. The details of action taken in the remaining two cases are being collected and will be laid on the Table of the Sabha.

National Police Agency

2472. SHRI VIJAY NAVAL PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have any proposal to set up a National Police Agency in view of heavy work load of the CBI;

(b) if so, the details thereof;

(c) when it is likely to be set up; and

(d) the duties that are likely to be assigned to it?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) There is no such proposal under consideration of the Government at present.

(b) to (d) Do not arise.

Cleaning of Yamuna

2473 SHRI SHARVANKUMAR PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned 'Yamuna Plans lost in files' appearing in the Hindustan Times dated June 6, 1992:

(b) if so, the number of schemes and projects that had been worked out for cleaning the river Yamuna during the last three years and the steps taken to implement the same, year-wise:

(c) whether a comprehensive plan on

the lines of Ganga Action Plan has been or is being drawn to clean the river Yamuna; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes Sir.

(b) to d). Master Plan for Delhi 2001 envisages the channelisation of river Yamuna and elimination of pollution through various measures, as well as the development of large recreational areas within the overall city plan. A detailed study has been commissioned by DDA through the Central Water and Power Research Station, Pune and other experts to study the behaviour of the river for different discharges and desirable land use. A detailed scheme for implementation can be finalised after the result of the studies are available. Meanwhile, out of 17 storm water drains falling into Yamuna, 7 have been fully trapped MCD and 3 have been partly trapped into the sewerage system.

Import of Maize

2474. SHRIMATIVASUNDHARARAJE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to import large quantity of maize to build the buffer stock for the crisis ridden poultry industry; and

(b) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE

MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) No, Sir.

(b) Does not arise.

Livestock Diseases

2475. KUMARI PUSHPADEVISINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have launched a scheme to control livestock diseases:

(b) if so, the funds released to Madhya Pradesh during the last three years under the scheme; and

(c) the steps taken to control livestock diseases in Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) Scheme-wise allocation of funds for the State of Madhya Pradesh may be seen in the statement enclosed.

(c) The State Deptt. of Animal Husbandry, Madhya Pradesh is taking steps to control all the contagious, infectious and other diseases for domestic livestock in the State. The Central Government supplements the efforts of the State Government in the case of diseases which are of national importance. The measures adopted for controlling the diseases include prophylactic vaccination of the livestock, treatment of diseased animals, education of farmers, restriction on movement of animals to and from diseased areas.

STATEMENT

Names of the disease	Year				(Rs. in lakhs)
	1989-90	1990-91	1991-92		
1	2	3	4		
Control of Foot & Mouth Disease	4.00	11.50			5.60
Systematic Control of Livestock Diseases of National Importance	6.00	9.00			3.3
Animal Disease Surveillance	3.20	1.50			6.00
Control of Rinderpest	12.50	37.50			85.00

Conversion of Property to Freehold

2476 SHRI SANAT KUMAR MANDAL:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the response from the plot-holders, DDA flat holders and those holding L&DO property in Delhi to freehold scheme;

(b) how many of Delhi's leasehold properties/including those of L&DO will actually be converted to freehold as per applications received by the authorities concerned as on July 1, 1992; and

(c) the amount which is likely to be accrued to the Government on this account—separately for DDA and L&DO properties?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). About 22,000 forms have been sold by the DDA and the number of applications received for conversion is 1100. Likewise, about 2300 forms have been sold by the L&DD and the number of applications received for conversion is 225. All properties for which applications have been and which satisfy all the conditions laid down for conversion will be granted freehold rights.

(c) The amount likely to accrue to the Govt. on this account from conversion cannot be anticipated at this stage as the same depends on the responses from the applicants for conversion.

[Translation]

Decentralisation of MCD

2477. SHRI MRUTYUNJAYA NAYAK:
Will the Minister of HOME AFFAIRS be pleased to refer to reply given to Unstarred Question No. 4730 on March, 26, 1992 and state:

(a) whether any final decision has been taken by the Union Government regarding decentralisation of Municipal Corporation of Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The question of restructuring of the Municipal Corporation of Delhi is under consideration of the Government.

[English]

Upgradation of Slums Vijayawada by DDA

2478 SHRI SOBANDRESWAR RAO VADDE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Overseas Development Administration has agreed to the proposal for upgradation of slums of Vijayawada city in Andhra Pradesh;

(b) if so, the details thereof; and

(c) the stage at which the implementation of this project stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The project proposal envisages upgradation of 136 slums of Vijayawada at an estimated cost of Rs. 49.15 crores (& 16.25 Million) covering 2.49 lakhs slum dwellers. The project entails not only development of physical infrastructure and provision of civic amenities but also community development

& social, economic & educational inputs which assists in raising which assist in raising the standard of living of the inhabitants of slum areas.

(c) In phase-I the work in 26 slums covering a population of 42, 000 has been taken up and will be completed by the end of August 92. The project has incurred an expenditure of Rs. 7.91 crores upto June, 92 i.e. roughly 16% of the total sanctioned amount. In phase- II the work in 56 slums covering a population of 96, 820 has been taken up recently.

[*Translation*]

Infiltration on Meghalaya-Bangladesh Border

2479. SHRI N.J. RATHVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Sarkar Ki Nitiyon Ke Kama Jawan Ghuspaith Rokne Mein Nakam" appearing in Rashtriya Sahara dated May 24, 1992;

(b) if so, the reaction of the Government thereto;

(c) the number of intruders caught on Meghalaya-Bangladesh border during the current year; and

(d) the measure being taken to check infiltration, especially on Meghalaya-Bangladesh border?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) to (d). Necessary measures have

been taken to deal with the problem. These include:-

(1) Surveillance of the Indo-Bangladesh Border by the Border Security Force.

(2) Construction of roads and fence along sensitive stretches of Indo-Bangladesh border.

(3) Sanction of the schemes of Prevention of Infiltration of Foreigners (PIF) and Mobile Task force in the affected States.

(4) Restricting the powers delegated to the State Governments and Union Territory Administrations to accord extension of the stay of Bangladeshi Nationals.

(5) Issue of instructions to the Indian High Commissioner in Bangladesh to carry out stricter scrutiny of applications of visas.

(6) Issue of instructions to the State Governments to use provisions of the Foreigners Act to require certain category of persons to report about foreigners; and

(7) Issue of instructions to the State Governments to launch a drive to detect Bangladeshi nationals illegally staying in India and to take action against them as per law.

79 intruders were apprehended upto June, 1992.

[*English*]

Foreign Visits of Ministers

2480. SHRI ASHOK ANANDRAO DESHMUKH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the members of the present council of Ministers who visited foreign countries after assuming the charge; and

(b) the names of countries visited by them together with the purpose of their visits and the expenditure incurred in terms of foreign exchange in each case?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The information is being collected and will be laid on the table of the House.

Production of Oilseeds

2481. SHRI CHETAN P.S. CHAUHAN:
PROF. RITA VERMA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether incentives are given to the farmers who shift from wheat cultivation to oilseeds;

(b) if so, the details thereof;

(c) whether these incentives are also available to the farmers who shift from cotton and tobacco to oilseeds; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMCHANDRAN): (a) to (c). No specific incentives are provided to farmers who shift from wheat or any other crop to oilseeds cultivation. However, under the Centrally Sponsored Oilseeds Production Programme, incentives are available to oilseeds farmers for items like seeds, plant protection, farm implements, sprinklers, gypsum and pyrites and rhizobial culture.

(d) Question does not arise.

Fisheries in Kerala

2482. SHRI THAYAIL JOHN ANJALOSE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have received any proposal relating to fisheries from the Government of Kerala;

(b) if so, the details thereof; and

(c) the number of fish landing centres in Kerala taken up/proposed to be taken up for development during the Eighth five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMCHANDRAN): (a) and (b). The proposals received from Government of Kerala and the details thereof are as under:-

(i) Mopla Bay Fishing Harbour Project:

This proposal involving an estimated cost of Rs. 564 lakhs was sanctioned in January, 1992 under the Centrally Sponsored Plan Scheme. An amount of Rs. 50 lakhs was also released during January, 1992. The estimated duration for the completion of the Project is 4 years from the date of the sanction of the project. The project is designed for providing landing and berthing facilities for 350 mechanised fishing vessels and 1250 traditional crafts.

(ii) Chombal Fishing Harbour Project: -

This proposal was sanctioned in January, 1992 at an estimated cost of Rs. 556 lakhs under the Centrally sponsored Plan Scheme. An amount of Rs. 50 lakhs was released during January, 1992. The Fishery Harbour is expected to be completed in 4 years from the date of sanction of the Project. The Project is designed for providing landing and berthing facilities for 15 mechanised fishing vessels

and 1020 traditional crafts. The State Government have requested the Government of India to pose this Project as an Integrated Fisheries Project at Chombal for bilateral assistance. The Project at an estimated cost of Rs. 1568 lakhs envisages construction of a fishing Harbour at Chombal besides cold/frozen storage facilities for processing, curing and drying of fish, establishment of a fish meal factory etc.

(iii) *Quilandy Fish Landing Centre:-* The Fish Landing Centre at Quilandy was sanctioned at an estimated cost of Rs. 23 lakhs in March, 1992 under the Centrally Sponsored Scheme. The estimated duration for the completion of the Project is two years from the date of sanction of the Project. The Project is designed for providing facilities for 115 canoes and 15 mechanised vessels.

(iv) *Thottapalli Fish Landing Centre:-* The scheme was sanctioned in March, 1984 at an estimated cost of Rs. 25.27 lakhs. The Fish Landing Centre is now in advanced stages of construction. A proposal has been received in June, 1992 from the State Government for the approval of revised cost estimated amounting to Rs. 51.66 lakhs.

(v) *Katoor-Pollathai Fish Landing Centre:-* The proposal with an estimated revised cost of Rs. 42.5 lakhs received from the State Government during November, 1991 was examined and certain clarifications have been sought for from the State Government which are awaited.

(c) the proposals for construction of Fish Landing Centres as and when received from the State Government would be considered during the 8th Five Year Plan. No firm targets are prescribed for development of fish landing centres statewide.

[Translation]

Shortage of Gas in Gujarat

2483. SHRIMATI BHAVNA CHIKHLIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG agencies allotted to Gujarat during 1991-92; and

(b) the remedial steps taken by the Government to meet the shortage of gas in Gujarat?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARAND):

(a) One.

(b) While oil companies are continuously meeting the requirement of LPG in Gujarat, occasional shortage can take place in certain areas due to various reasons.

[English]

Mass Rapid Transport System for Delhi

2484 DR. LAXMINARYAN PANDEYA
DR. AMARIT LAL KALIDAS PATEL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the present stage of the proposal for introducing a mass rapid transport system in Delhi;

(b) whether the proposal has been cleared from technical angle and if so, the salient features of the scheme;

(c) whether any foreign collaboration for the purpose is being envisaged and if so, the details thereof;

(d) the estimated cost of the project and how the requirement of funds would be met; and

(e) by when the project is expected to be taken up and the time schedule for its completion?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) to (e). Delhi Admn. got a techno economic feasibility study conducted by M/s Rail India Technical Economic Services (RITES) As per the report submitted by M/s RITES, the salient features of scheme are as follows:-

1. A multi modal mass rapid transport network of 184.5 Kms consisting of

(i) two underground metro corridors in the east-west direction and the North-south direction totalling 27 Kms.;

(ii) surface rail corridors of 140 Kms., mostly alongside the existing network within Delhi Union Territory; and

(iii) A dedicated busway of 17.5 Kms. along Najafgarh Road.

2. The total estimated cost Rs. 5378 crores at 1989-90 price level.

Since such projects are highly capital intensive, to explore the possibility of participation of Indian and foreign firms in the execution of Delhi MRTS, a presentation was made in December, 1991 while some foreign parties have shown some interest; no firm proposal has been received in this regard.

Considering the magnitude of the project, which requires preparation of detailed project reports, location surveys and also identification of funding sources, it is premature to take a decision on the date of implementation

Scheme Under UCO and DDA Undertaken for Hyderabad and Secunderabad

2485 SHRI DATTARAYA BANDARU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) how many programmes were taken up under the Urban Community Development (UCD) and Overseas Development Agency (ODA) Schemes in the twin cities of Hyderabad and Secunderabad during the period from 1987-88 to 1991-92;

(b) the details of the amount spent;

(c) whether the funds of UCO and ODA schemes were spent on schemes other than those for which these were sanctioned; and

(d) if so, the reasons therefor and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) One Project relating to Hyderabad Habitat Improvement Phase III was taken up under ODA (U.K.) assistance in 1989-90. It also includes the Urban community Development, social, economic and educational inputs which assist in raising the standard of living of the inhabitants of slum areas.

(b) An amount of Rs. 1624.6 lakhs has been spent under ODA Project upto June, 1992.

(c) No, Sir.

(d) Does not arise.

[Translation]

National Research Centre for Oilseeds in Madhya Pradesh

2486 SHRI RAMESHWAR PATIDAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a proposal has been received from the Government of Madhya Pradesh to establish National Research Centre for rapeseed and mustard seeds at Gwalior; and

(b) if so, the decision of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE. (SHRI K.C. LENKA): (a) and (b). Sir, The Govt. of Madhya Pradesh as well as some other states have offered a site free of cost for the establishment of a National Research Centre for Rapeseed and Mustard. An ICAR Expert Committee has examined the offers of these State Governments and has finally recommended that the NRC for Rapeseed-Mustard may be established at Sewar, Bharatput, Rajasthan. This recommendation has been accepted.

[English]

Enquiry Report of fire in Vigyan Bhawan

2487 SHRI RAM VILAS PASWAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether enquiry report into the fire incident of Vigyan Bhawan, New Delhi has been received;

(b) if so, the details thereof; and

(c) the follow-up action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Re-demarcation of Autonomous District Council in Tripura

2488. SHRIMATI BIBHUKUMARIDEVI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken for re-demarcation

of the area of the Autonomous District council in Tripura, in pursuance of the Rajiv-TNV accord of August 1988; and

(b) the time by which the process is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). For redrawing of boundaries of Autonomous District council (A.D.C), the State Government has decided in principal to appoint a Commission as required under para 14 of the Sixth Schedule of the Constitution of India.

Pesticides to Himachal Pradesh

2489. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether pesticides are supplied to the apple cultivators in Himachal Pradesh are subsidised rates;

(b) if so, the details thereof;

(c) whether demands have come from other states for such supplies to promote cultivation of Apple; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) There is no Central or Centrally Sponsored Scheme for the supply of Pesticides to Apple cultivators in Himachal Pradesh at subsidised rates.

(b) Question does not arise.

(c) and (d). The State Govt. of Arunachal Pradesh from which a proposal was received

has been advised to revise the same for extending Central assistance on the admissible components under the ongoing Scheme.

Alleged Sale of Birth Certificates

2490. SHRIGEORGE FERNADES: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Vigilance probe into sale of certificate" appearing in the Statesman, dated May 26, 1992;

(b) if so, the reaction of the Government thereto;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the details and the outcome thereof; and

(e) the action taken against the erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) to (e). The Municipal Corporation of Delhi has reported that the procedure for issue of Birth Certificates is being streamlined to plug loopholes. The vigilance Department of M.C.D. has conducted investigation into the issue of bogus certificates. Three officials of M.C.D., suspected to be involved in the issue of fake birth and death certificates, have since been placed under suspension. A case has also been lodged with the local police. Instructions have been issued to check the misuse of forms.

Gas Terminal at USAR

2491. SHRIRAM KAPSE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any discussion was held between the Chief Minister of Maharashtra and him in April 1992 regarding the setting up of a Gas Terminal at Usar in District Raigad, Maharashtra;

(b) if so, the outcome thereof; and

(c) the follow-up action taken thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARAND): (a) to (c). Yes, Sir. No decision has been taken in this regard.

Financing of Petrol/Diesel Outlets to be Managed by SCs/Sts

2492. SHRI B. RAJARAVI VARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any scheme has been finalised for the financing of petrol/diesel retail outlets to be managed by the Scheduled Castes/Scheduled Tribes;

(b) if so, the details thereof;

(c) whether the Oil Companies have set up guidelines for such assistance; and

(d) if so, the details in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARAND): (a) to (d). Yes, Sir. A Scheme has been worked out in consultation with the oil companies to finance retail outlets. LPG distributorships and SKO/LDO dealerships by providing them with land, building etc. The

appropriate working capital will also be made available at reasonable rate of interest.

[*Translation*]

Backlog Reserved Posts

2493. SHRI MRUTYUNJAYA NAYAK: Will the Minister of AGRICULTURE be pleased to state:

(a) the backlog of reserved posts for Scheduled Caste and Scheduled Tribes candidates, category-wise as on December 31, 1991 in his Ministry;

(b) the progress made in filling up of these reserved posts during last three months; and

(c) the steps taken by the Government to fill up the remaining reserved posts?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMCHANDRAN): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Policy-Public Relationship

2494. SHRI N.J. RATHVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are considering any scheme to improve relationship between Delhi Police and general public;

(b) if so, the main features of this scheme; and

(c) by what time it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). There are several Police Community Relation Schemes like "Thane Level Committee" and "neighborhood Watch Schemes" already in vogue in Delhi. These schemes aim at improving and strengthening the police community bond.

[*English*]

Oil Rigs

2595. SHRI CHETAN P.S. CHAUHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of oil rigs working at different offshore sites in the country;

(b) the number of foreign rigs out of them; and

(c) the total expenditure being incurred on these rigs?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). Out of 30 rigs, 13 are foreign, 5 leased by ONGC directly and 8 through Indian companies. The total day rate payable for the above mentioned 13 rigs works out approximately to Rs. 89.46 lakhs.

Market Intervention Scheme for Mangoes

2496. SHRI SOBHANDREESWARA RAO VADDE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to launch a Market Intervention Scheme for Mangoes;

(b) if so, the details thereof; and

(c) the States likely to be covered under this Scheme?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
MULLAPALLY RAMCHANDRAN): (a) No,
Sir.

resources and technology to this sector.

[Translation]

Horticulture College

2498 DR. LAXMINARYAN PANDEYA:

Will the Minister of AGRICULTURE be
pleased to state:

(a) whether the first horticulture degree
college has been set up recently in Madhya
Pradesh; and

(b) if so, the assistance given by the
Union Government to the State Government
in this regard?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI K.C.
LENKA): (a) Sir, It is learnt that a Degree
programme in Horticulture has been started
at Mandla on 16.6.1992 under Jawahar
Lal Nehru Vishwa Vidyalaya, Jabalpur.

(b) The Government of India/Indian
Council of Agriculture Research has not
provided any assistance to this College.

Foodgrain Production

2499. SHRI RAMESHWAR PATIDAR:

Will the Minister of AGRICULTURE be
pleased to state the total production of
foodgrain during 1989-90 and 1990-91, State-
wise?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
MULLAPALLY RAMACHANDRAN): A
Statement giving production of total
foodgrains during 1989-90 and 1990-91,
State-wise is enclosed

Production of Crude Oil

2497. SHRI ASHOK ANANDRAO
DESHMUKH:
SHRI NITISH KUMAR:
DR. MAHADEEPAK SINGH
SHAKYA:

Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state:

(a) whether target for the production of
crude oil during the Eighth Five Year Plan
has been fixed;

(b) if so, the quantum thereof;

(c) whether any time bound programme
has been prepared to achieve this target;
and

(d) if so, details thereof?

THE MINISTER OF PETROLEUM AND
NATURAL GAS (SHRI B.
SHANKARANDAN): (a) and (b). The
production of crude oil during the Eighth Five
Year Plan is expected to be 197.32 million
tonnes.

(c) and (d). In order to augment
indigenous production of crude oil,
Government have approved seven oil field
development projects. Government have
also permitted private investment in this area
which is expected to bring additional

STATEMENT

Sl. No.	State	1989-90	1990-91
1	2	3	4
1.	Andhra Pradesh	127.7	126.4
2.	Arunachal Pradesh	2.1	2.2
3.	Assam	29.5	34.4
4.	Bihar	118.3	122.5
5.	Goa	1.4	1.5
6.	Gujarat	47.9	48.4
7.	Haryana	86.5	95.8
8.	Himachal Pradesh	13.7	14.3
9.	Jammu & Kashmir	13.1	13.1
10.	Karnataka	71.1	63.2
11.	Kerala	11.0	11.1
12.	Madhya Pradesh	148.5	178.3
13.	Maharashtra	132.4	121.8
14.	Manipur	2.6	2.9

Sl. No.	State	1989-90		1990-91	
1	2	3	4		
15.	Meghalaya	1.5		1.5	
16.	Mizoram	0.7		0.8	
17.	Nagaland	1.8		2.0	
18.	Orissa	79.7		68.5	
19.	Punjab	189.9		192.5	
20.	Rajasthan	85.3		109.5	
21.	Sikkim	1.3		1.3	
22.	Tamil Nadu	78.9		75.4	
23.	Tripura	4.7		5.1	
24.	Uttar Pradesh	339.7		354.4	
25.	West Bengal	118.6		113.0	
26.	A & N Island	0.3		0.3	
27.	D & N Haveli	0.3		0.3	

Sl. No.	State	1989-90	1990-91
1	2	3	4
28.	Delhi	1.3	1.2
29.	Daman & Diu	-	-
30.	Pondicherry	0.6	0.6
	All India	1710.4	1762.3

National Sanitation commission

2500 SHRI RAM VILAS PASWAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to set up a National Sanitation Commission;

(b) if so, by when it is likely to be set up; and

(c) the terms of reference of the said Commission?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c). Question do not arise.

[English]

National Housing Policy

2501 SHRI GEORGE FERNADES: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have since finalised the draft National Housing Policy; and

(b) if so, the time by which it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The Policy document has since been laid on the Table of the Sabha.

[Translation]

Training of Delhi Water Supply Officers in London

2502 SHRI N.J. RATHVA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to

send some officials of the Delhi Water Supply and Sewage Disposal Undertaking on training to London for the betterment of water supply and sewage system in Delhi;

(b) if so, the total number of officials to be sent to London and the total amount likely to be spent on their training; and

(c) the duration of the training and by when these officers are likely to go for training?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The Delhi Water Supply and Sewage Disposal Undertaking has reported that officers are proposed to be sent on training in the field of Urban Water Supply and Sanitation to London under the Colombo Plan. Six of them have already received the requisite training. The entire expenditure will be met from the fellowship grants by the 'Overseas Development Administration, United Kingdom'. The duration of the training in respect of 5 other officers is as follows:-

(i) 6 weeks course on 'Solid Waste Management at the University of New Castle Upon Tyne, U.K. in July, 1992.

(ii) 10 weeks Special Training Course for 'State Water Supply and Sanitation Boards' at Loughborough University U.K. in January, 1992.

(iii) Three more training programme envisaged in U.K.

[English]

Evaluation of DDA Regarding Housing

2503. DR. LAXMINARAYAN PANDEYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any evaluation of achievement or failure of DDA regarding

construction of flats have ever been done; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The evaluation of achievement/shortfalls of DDA's housing construction programmes was done during 1991-92 at the level of Vice-Chairman, DDA. A comprehensive plan had been prepared by DDA for clearing the backlog of construction of nearly 85, 000 houses of various categories during the 8th Five Year Plan subject to availability of land and infrastructure.

[*Translation*]

EEC Assistance to Agriculture projects in Madhya Pradesh

2504. SHRI RAMESHWAR PATIDAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the agriculture projects in Madhya Pradesh awarded by European Economic community and other foreign agency during last three years; and

(b) the targets fixed and results made under these projects during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

HUDCO Projects for Maharashtra

2506 SHRI ASHOK ANANDRAO DESHMUKH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the HUDCO projects under consideration to solve the housing problems in urban and rural areas of Maharashtra;

(b) whether HUDCO has agreed to provided funds for all the housing projects recommended by the State Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) As reported by HUDCO, a total number of 35 housing projects for a loan amount of Rs. 4064. 92 lakhs submitted by various agencies in Maharashtra are in the pipeline. Brief category-wise details thereof are as follows;

Category	Loan Amount	No. of dwelling units (Rs. in lakhs)	
EWS (Rural)	7.57	242	
EWS (Urban)	911.54	15593	
LIG	264.82	1538	(Including 770 plots)
MIG	940.40	1622	(including 240 plots)
HIG	1337.48	165	(including 5 plots)
Others	603.11	396	4

(b) and (c). Out of the above mentioned 35 projects, 27 projects for a loan amount of Rs. 3264.46 lakhs have been referred back to the implementing agencies for compliance of various technical observations. Remaining 8 projects for a loan amount of Rs. 800.46 lakhs are under appraisal and would be sanctioned subject to availability of funds and completion of all requisites formalities by the agencies/ State Government.

**Repeal of 42nd constitution
Amendment**

2507. SHRI YASHWANTRAO
PATIL:
SHRI MANORANJAN
BHAKTA:
SHRI GEORGE
FERNANDES;
SHRI CHADDRAJEET
YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether certain State Government have asked the Union Government to repeal the forty-second Constitution Amendment transferring several subjects from the State List to the concurrent List;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). Facts are being ascertained and will be laid on the table of the House.

[English]

Production of Free Gas

2508. SHRIMATI DIPIKA H. TOPIWALA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quantity of free gas/associated gas produced in the onshore areas at Gandhar and Cambay basin and other onshore area during the last three years, year-wise; and

(b) the reasons why associated gas continue to be flared and yet free gas is being produced?

THE MINISTER OF PETROLEUM & NATURAL GAS (SHRI B. SHANKARANAND):

Figures in MMSCM

	Associated Gas			Free Gas		
	1989-90	90-91	91-92	1989-90	90-91	91-92
1	2	3	4	5	6	7
Western Regional Business (On shore) Centre	1242	1230	1093	371	466	805
(including Gandhar field which is part of Cambay Basin)						
Eastern Regional Business Centre	2132	1973	2017	50	67	65
Southern Regional Business Centre	56	69	55	25	41	136
Central Regional Business Centre	-	-	-	25	70	80

(b) The reason are inadequate compression and transportation facilities to utilise associated gas (which gas is produced because of our need for crude oil) and the simultaneous existance of demand for gas, which is met by production of free gas.

Infiltration from Bangladesh

2509. **SHRINAWALKISHORE RAI:**
SHRICHUNCHUNPRASAD
YADAV:
SHRI SYED SHABUDDIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have made a study of the impact of foreign infiltration in the border districts from Bangladesh and the dispersal of the illegal immigrants to other parts of the country;

(b) if so, the precise areas of deficiency identified in checking the continuous illegal Bangladeshi influx;

(c) the measures taken/proposed to be taken to remove these deficiencies; and

(d) the number of illegal immigrants apprehended by the security forces on the Indo-Bangladesh border, sector-wise during 1991 and 1992 so far with the number of such immigrants pushed back into Bangladesh and those handed over to local authorities for action in accordance with the law?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The problem of infiltration has been receiving attention of the

Government. Long and porous nature of the border with Bangladesh as also ethnic similarity of population in villages extending right upto zero line are the main factors responsible for large-scale influx.

(c) Necessary measures have been taken to deal with the problem. These include:-

(1) Surveillance of the Indo-Bangladesh Border by the Border Security Force.

(2) Introduction of the scheme to issue identity cards in the States of Assam, Mizoram and Tripura;

(3) Speeding up the project to construct roads and fence along sensitive stretches of Indo-Bangladesh border;

(4) Sanction of the schemes of Prevention of Infiltration of Foreigners (PIF) and Mobile Task Force in the affected States;

(5) Restricting the powers delegated to the State Governments and Union Territory Administrations to accord extension of the stay of Bangladeshi nationals;

(6) Issue of Instructions to the Indian High Commissioner in Bangladesh to carry out stricter scrutiny of applications of visas;

(7) Issue of instructions to the State Governments to use provisions of the Foreigners Act to require certain category of persons to report about foreigners; and

(8) Issue of instructions to the State Governments to launch a drive to detect Bangladeshi national illegally stay in India and to take action against them as per law.

(d) The sector-wise information is given below:

State	Total Bangladeshi infiltrators apprehended		Pushed back		Handed over to counter part		Handed over to local authorities	
	1991	1992 (upto May)	1991	1992 (upto May)	1991	1992 (upto May)	1991	1992 (upto May)
1	2	3	4	5	6	7	8	9
W/Bengal	57034	13914	47600	4382	5414	8274	4020	1258
Assam	267	78	21	22	2	18	244	38
Meghalaya	144	37	2	-	9	8	133	29
Mizoram	-	41	-	41	-	-	-	-
Tripura	2030	681	28	-	565	370	1437	311

[Translation]

Assistance to Maharashtra for Sewage system

2510. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state the details of the financial assistance provided by the Union Government to the Government of Maharashtra for the underground sewage disposal system during the last two years, year-wise and the details of the funds allocated for the current year?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): There is no Centrally sponsored or Centrally assisted scheme for financing underground sewage disposal systems.

Complaints Against dealers distributors of Petrol/diesel retail Outlets and LPG Agencies

2511. SHRI KASHIRAM RANA:
SHRI SRIKANTA JENA:
SHRI CHHITUBHAI GAMIT:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of complaints received against the dealers/distributors alleging blackmarketing/adulteration of petrol/diesel/LPG during last two years State-wise; and

(b) the number of detail distributors punished and the nature of punishment awarded to them State-wise?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARAND):

(a) and (b). While no State-wise figures of companies and action taken are maintained, inspections are conducted by the oil companies and State Governments on the basis of the complaints received as well as on their own. 49,727 number of inspection of LPG distribution and 1,48,834 of retail outlet were carried out the following action were taken against them;

LPG

a. Cautioned	341
b. Issued warning	189
c. issued show cause	31
d. Stoppage of connection/ stoppage of transfer	18
e. Terminated	10
	589

R.O.

a. Suspension of supplies	165
b. Temporary suspension of supplies	594

c. Warning letter issued	899
--------------------------	-----

d. Termination	4
----------------	---

1662

[English]

regard?

**Persons Detained Under national
Security Act**

2512. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2701 on March, 12, 1992 regarding persons arrested under National Security Act and state:

(a) whether the information regarding parts (a) and (b) of the question has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for delay in this

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The information asked for in reply to Unstarred Question No. 2701 answered on March 12, 1992 has since been collected from all States and UTs except from Orissa, Rajasthan and Uttar Pradesh. The required information is given in the statement attached. Efforts are being made to collect the information from these States and the Ministry of Finance (Department of Revenue) in regard to Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.

STATEMENT

List of persons detained under National Security Act- 1980 in 1991-92 and the number of MPs/MLAs Ex MPs among them:-

Sl. No.	Name of State/U.T.	No. of persons detained under NSA in 1991-92				No. of M.P. MLAs Ex. M.Ps/ EX. MLAs.
		1991	3	4	5	
1	2					
1.	Andhra Pradesh	-	-	-	-	
2.	Assam	7	12 (upto Feb 92)	-	-	
3.	Bihar	4	-	-	-	
4.	Gujarat	43	6	-	-	
5.	Haryana	12	-	-	-	
6.	Himachal Pradesh	15	-	-	-	
7.	Jammu & Kashmir	(Not applicable)	-	-	-	
8.	Karnataka	-	-	-	-	
9.	Kerala	-	-	-	-	

Sl. No.	Name of State/U.T.	No. of persons detained under NSA in 1991-92		No. of M.P. MLAs Ex. M.Ps/ EX. MLAs.	
		1991	1992		
1	2	3	4	5	5
10.	Madhya Pradesh	158 (from 1.1.91 to 6.3.92)	-		
11.	Maharashtra	465	54 (upto Feb' 92)		
12.	Manipur	28 (from March 91 to Feb 92)	-		
13.	Meghalaya	-	-		
14.	Nagaland	-	-		
15.	Punjab	32 (from 1991 to Jan 92)	-		
16.	Tamil Nadu	123	-		
17.	Tripura	-	-		
18.	West Bengal	-	-		
19.	Sikkim	-	-		

Sl. No.	Name of State/U. T.	No. of persons detained under NSA in 1991-92		No. of M.P. MLAs Ex. M. Ps/ EX. MLAs.	
		1991	1992		
1	2	3	4		5
20.	Goa	12 (From 1.4.92 to 5.3.92)	-		
21.	Mizoram	-	-		
22.	Andaman & Nicobar	-	-		
23.	Chandigarh	-	-		
24.	Dadar & Nagar Haveli	-	-		
25.	Delhi	-	1992		
26.	Daman and Diue	-	3 (upto 7.3.92)		1
27.	Lakshadweep	-	-		
28.	Pondicherry	-	-		
29.	Arunachal Pradesh	-	-		

Note:- The information is still awaited from the State Governemnt of Orissa, Rajasthan and Uttar Pradesh.

Details of persons detained under the PITNDPS Act, 1980 in 1991-92 and the number of MPs/MLAs/EX-MPs/EX-MLAs among them:

Name of the State	No of Persons detained		
	1991	1992	
1	2	3	
West Bengal	3		
Tamil Nadu	8		
Delhi	3		
Rajasthan	7		
Maharashtra	1		
Uttar Pradesh	3		
Madhya Pradesh		4	

Note: - No Members of Parliament and State Legislatures has been detained under PITNDPS Act, 1980.

Diamonds Merchants' Kidnapping Case

2513. SHRI RAMKRISHNA
KUSMARIA:
SHRI DEVIBUX SINGH:
SHRI GURUDAS KAMAT:
SHRI VILAS MUTTEMWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some officials of Pakistan have been found to be involved in the kidnapping of the four Bombay based diamond merchants last year;

(b) if so, the details thereof;

(c) whether India has sought the permission of Pakistani authorities to allow CBI for conducting investigations in that country; and

(d) if so, the response of Pakistan thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The CBI has reported that an investigation conducted so far *prime facie* shows the involvement of a Pakistani national in the kidnapping of the 4 Bombay based diamond merchants. There is no direct evidence to suggest involvement of Pakistan in the kidnapping.

(c) Yes, Sir

(d) In this connection a team of two CBI officers visited Pakistan this year.

Alternative Fuel for Vehicles

2514. SHRI MANORANJAN
BHAKTA:
SHRI GEORGE
FERNANDES:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a private scientist of Patna has developed an alternative fuel additive

which enhances the fuel efficiency of the vehicles as reported in Statement of June 24, 1992;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAD):

(a) Yes, Sir.

(b) and (c). The Petroleum Conservation Research Association has recommended the evaluation of a gasoline additive 'Feacksol' for field trials.

National Policy Militants

2515. SHRI MOHAN SINGH (DEORIA):
Will the Minister of HOME AFFAIRS be pleased to state:

(a). whether with the unabated violent activities of the militants in the country and with the experience gained in dealing with their activities, the Government have considered the desirability of having a national Policy on militants:

(b) if so, the details thereof stating the decision, if any, taken by the Government in this regard; and

(c) if answer to part (a) above is in the negative, whether the Government propose to consider the same?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The Government is fully aware of the situation created by the terrorist elements in the country and is determined to ensure that a durable climate of peace and stability prevails throughout the country. The policy the Government is to deal firmly with the terrorist elements to the country and simultaneously step up the socio-economic development in the affected areas to redress the genuine grievances of the

people. Various steps are being taken in this direction with close cooperation of the State Government.

Production of Associated Gas

2516. SHRIMATI DIPIKA H.
TOPIWALA:
SHRIHARISINGH CHAVDA:

Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state;

(a) the associated gas produced in the

Bombay off-shore, fields of Bombay High and other associated off-shore fields giving field-wise details during the last three years, year wise; and

(b) the quantity of above associated gas utilised both for internal consumption and supply to the industry as feedstock and fuel giving separate figures during the said period?

THE MINISTER OF PETROLEUM &
NATURAL GAS (SHRI B. SHANKRANAD):
(a) and (b). A Statement is laid on the Table of the Sabha.

STATEMENT

(Figures in MMSCM)

Field	1989-90	1990-91	1991-92
1	2	3	4
Bombay High	9793.70	9513.70	8016.70
Ratna	61.40	49.90	48.90
Heera	556.30	557.10	539.60
Panna	46.50	70.80	104.20
Mukta	-	74.30	238.40
Neelam	-	133.50	220.90
D-18	1.60	0.10	-
Total production of Associated Gas.	10459.50	10399.40	9168.70
Internal use (Associated Gas)	896.50	1000.00	1309.60
Supplied to consumers Ex-Uran (Associated Gas)	3618.30	3887.10	3946.60
Supplied to Hazira	1548.27	1405.75	710.36
Flared	4396.43	4106.55	3202.15

[Translation]

Shortage of Houses in Delhi

2517. **SHRIMATI SHEELA GAUTAM:**
SHRI TEJ NARAYAN SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of shortage of residential houses in Delhi at the end of the Seventh Five Year Plan;

(b) the estimated shortage of residential houses likely by the end of the Eighth Five Year Plan; and

(c) the steps taken to meet the shortage?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) According to the DDA, it is reported as 4.5 lakhs dwelling units.

(b) 8.25 lakhs dwelling units is reported as the shortage by end of 8th Plan.

(c) Keeping the estimated requirement in view, the DDA has formulated plans for supply of 7.5 lakhs additional dwelling units during the 8th plan period through the efforts of public, private and cooperative sectors.

[English]

Petroleum Products

2518. **SHRI ASHOK ANANDRAO DESHMUKH:** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the installed refining capacity in the country at the end of the Seventh Five Year Plan;

(b) the estimated consumption of petroleum products by 1994-95; and

(c) the estimated refining capacity likely to be achieved during the Eighth Five Year Plan

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARNAND): (a) 51.85 million metric tonnes per annum.

(b) The estimated consumption of petroleum products in 1994-95 has been projected as 68.7 million metric tonnes (MMT).

(c) Estimated refining capacity in the public sector and joint sector by the end of 8th Plan/early 9th Plan is estimated to be about 73 million tonnes per annum.

Time Bound Development Project for States Under NCR

2519 **SHRI RABI RAY:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have asked the participating States in the National Capital Region to prepare time bound development projects in the region;

(b) if so, the details thereof; and

(c) what are the other issues that were discussed at the 14th meeting of the planning Board for National Capital Region?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The participating States were requested during a course of the 14th meeting of the NCR Planning Board to prepare time bound projects.

(c) The issues considered at the 14th

meeting of the national Capital Region Planning Board inter-alia were Annual Report of Nation Capital Region Planning Board and Sub-Regional Planning Board and Sub-Regional Plan of U.P. sub-region.

[Translation]

Urban Development Projects of Maharashtra and Delhi

2520 SHRI VILASRAO MANGATHRAO GUNDEWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a number of development projects for Maharashtra and Delhi are lying pending with the Union Government;

(b) if so, the details thereof; and

(c) by when the approval is likely to be accorded to these projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHLAM): (a) No such projects are pending with the Ministry of Urban Development.

(b) and (c). Do not arise, in view of reply to (a).

[English]

Sri Lanka Refugees

2521. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Sri Lankan refugees camping in India at present;

(b) the number of such refugees who returned to Sri Lanka during the last three years;

(c) the number of such refugees who are unwilling to leave India; and

(d) whether the Government propose to rehabilitate such refugees in India?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) According to available information, the number of Sri Lankan refugees camping in India at present is 1, 87, 067. Out of these, 89,065 refugees have been accommodated in camps in Tamil Nadu and Orissa.

(b) During the last 3 years, 23,126 refugees have been repatriated to Sri Lanka.

(c) and (d). There is no intention to rehabilitate refugees in India. Efforts would continue to be made to persuade them to return to their Home country as early as possible.

Seizure of Goods Unlawfully by Delhi Police

2522. SHRI KAMAL CHAUDHARY: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 649 on march 1990 regarding seizure of goods unlawfully by Delhi Police and State;

(a) whether the information regarding parts 9a) - (c) of the question has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for delay in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The information is being collected and will be laid on the Table of the House.

W.H.O. Report on Health

2523 SHRI SHRAVAN KUMAR PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether government's attention has been drawn to the news-item captioned work for a healthy planet. W.H.O. appearing in the Hindu of June 1, 1992;

(b) if so, the revelations made in the report about inadequacy of sanitation and drinking water facilities in the cities and metropolies in India; and

(c) the steps the Governemnt propose to take under Eighth Plan in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) There is a general reference to the global problem of pollution, lack of water and sanitation facilities. etc.

(c) Drinking water supply and sanitation are State subjects. It is the responsibility of the State Governments and Urban Local Bodies to plan, implement, operate and maintain schemes for providing these facilities to the people living in the urban areas.

The 8th Plan document envisages

(i) extension of safe drinking water facilities to the remaining urban population, so as to achieve the goal of 10% coverage by the turn of the century; (ii) execution of financially viable sewerage schemes in big cities, State capitals, important pilgrim 100%

tourist centres and low cost sanitation facilities in the towns and fringe areas of big cities and (iii) conversion of all dry latrines into low cost sanitary latrines. Apart from the plan assistance under the State and /Central Sectors, emphasis has been laid on institutional resources, fixation of suitable tariffs, cost recovery from beneficiaries, private sector and community participation.

Amendment in Law to Deal With Rape Cases Against Women

2524. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have recently received any demand from different women's organisations, political parties and media for an amendment in the laws dealing with rape case against women;

(b) if so, the details thereof; and

(c) the measures taken by the Governemnt to adopt new legislation?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The Government have not received any representation in the recent past for amendment in the laws dealing with rape cases against women. However, a letter dated 22.12.89 was received from certain Women organisations seeking amendment of the law relating to punishment for the offence of rape to make it clear that while the Court may award imprisonment for less than the minimum term prescribed therein for exceptional reasons, for this purpose the character, reputation, status or any aspect of the conduct of the victim of rape shall have no relevant whatsoever. The question of amending IPC for this purpose is under consideration of the Governemnt.

Production of Edible Oil

2525. SHRI SANAT KUMAR
MANDAL:

SHRI K. RAMAMURTHEE
TINDIVANAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) the reasons for the failure to achieve the targetted production of 18.5 m. tonnes of edible oil-seeds in 1991-92;

(b) whether this poor output of edible oil-seeds is likely to lead to massive imports of edible oils during the current year;

(c) if so, the estimated quantity proposed to be imported and its foreign exchange outlay involved; and

(d) the steps being taken to improve production of various oil-seeds crops and keep the prices under check?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The production of oilseeds during 1991-92 estimated at 18.34 million tonnes is very close to the target of 18.50 million tonnes. The slight shortfall was due to failure of September rains in Gujarat, Madhya Pradesh and Maharashtra, which affected the production of kharif groundnut, soybean, sunflower and safflower adversely.

(b) There has been a progressive reduction in the reliance on imports because of the upward trend in domestic oilseeds production.

(c) The quantity of edible oil to be imported during a particular period depends on the domestic availability of indigenous oils, availability of foreign exchange, prices of oil in the international markets, demand

and lifting by the States etc. Requirement of foreign exchange is related to the quantity to be imported during the period.

(d) In order to accelerate production, oilseeds have been brought under the Technology Mission approach, which envisages a composite approach to crop production, post harvest technology, farmers services/inputs and market intervention and price support. The ongoing Centrally Sponsored Oilseeds Production programme (Opp) provides assistance for inputs like seeds, rhizobial culture, gypsum & pyrites, plant protection chemicals & equipments, improved farm implements and sprinkler sets. The current prices of mustard oil/seed and groundnut oil/seed are lower than the corresponding last year's prices.

Conference on Urban Child

2526. SHRI R. DHANUSKODI
ATHITHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a conference to high-light the plight of the urban child had been held in the first week of April, 1992 in New Delhi;

(b) if so, the details of the observations and suggestion made therein; and

(c) how the Government propose to tackle the problem to improve the condition of Indian urban children?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) yes, Sir. A National Consultation on the urban Child sponsored by the Planning commission, UNICEF and the Ministry of urban Development, was organised by the national Institute of Urban Affairs in April, 1992 in New Delhi.

(b) Participants at the national

consolation were generally of the view that the needs of urban children, especially those living in low income neighborhoods need specially targetted attention. Some of the other important suggestions at the consultation were:

- (i) Strategies for provision of social services should be framed keeping in view the different size, class of cities, their financial resource base and attuned to the community's specific needs.
- (ii) Health care facilities for the mother and child should be neighbourhood-based, user-friendly in relation to timing and should involve close community participation.
- (iii) The problem of malnutrition is more intense in the slum segments of towns/cities and strategies aimed at tackling this problem should take care of diseases surveillance and prevention, environmental sanitation, nutrition education through contact with mothers and linked with efforts at developing an appropriate food security system at the household level.
- (iv) The school should be the focal point both for formal and non-formal education with flexibility in terms of timings, multiple shifts and skill based curriculae and special efforts should be made for working out community based and low cost options for early community based and low cost options for early childhood stimulation of the girl child.
- (v) Problems relating to children especially in difficult circumstances

children, abused children and children in conflict with the law need to be addressed through conscientisation of the public, community counselling units and revamped rehabilitative system. One of the significant suggestion made was the dire need for mobilising the community to participate in the formulation, implementation and evaluation of programme and to coordinate the efforts of different Government departments and voluntary agencies in an integrated manner.

(c) In collaboration with the State Governments and UNICEF, the Central Government is implementing a scheme called urban Basic Services for the Poor (UBSP) which seeks to provide social services in an integrated manner in low income neighborhoods through formation of community groups. The Government is keeping in view the suggestions made in the national consultation while implementing the said scheme.

*The Lok Sabha then adjourned till
fourteen of the clock*

*The Lok Sabha re assembled at
fourteen of the Clock.*

[MR. SPEAKER in the Chair]

14.00 hrs.

RE: IMPLEMENTATION OF SUPREME
COURT ORDER ON
RAMJANAMBHOOMI BABARIMASJID
ISSUE

[English]

SHRI BASUDEB ACHARIA
(BANKURA): Sir, where is the Prime Minister?

House as to why the order of the supreme Court is not implemented. (*Interruptions*)

14.01/2 hrs

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Sir, the Central Reserve Police Force is continuously heading towards Audhya..(*Interruptions*)

At this stage. Shri Chhedi Paswan and some other hon. Members came and stood on the floor near the Table.

MR. SPEAKER: The House stands adjourned to meet again tomorrow, Friday, the 24th July, 1992, at 11.00. a.m.

14.01. hrs.

SHRI CHHEDI PASWAN(Sasram): Sir, when the Prime Minister is not here and the House has to be adjourned then what is the need of all these things? (*Interruptions*)

The Lok Sabha then adjourned till Eleven of the Clock on Friday, July 24, 1992/Sravana 2. 1914 (Saka).